

S.L. NO. 50

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONAL BENCH, KOLKATA

I.A. No. 51/2025

In O.A No 65/2025/EZ

IN THE MATTER OF;

An application for addition of the applicants as parties in the proceeding being Original Application No.65/2025/EZ and for appropriate direction from the Hon'ble National Green Tribunal, Eastern Zone Bench, upon being so added as parties in the proceeding for filing appropriate pleadings and presenting its case before the Hon'ble Tribunal;

AND

IN THE MATTER OF;

NARATTAM DATTA RAY

...APPLICANT

-Versus-

STATE OF WEST BENGAL &amp; ORS

... RESPONDENTS

AND

IN THE MATTER OF:

1. AMBUD BUILDCOM PRIVATE LIMITED
2. AMBUD PROPERTIES LLP
3. AMBUD CONSTRUCTION LLP



07 MAY 2025

4. RAHARA REALTORS LLP
5. NILGIRI INFRAPROPERTIES LLP
6. REKSHA SPACES PRIVATE LIMITED
7. REKSHA REAL ESTATES PRIVATE LIMITED
8. REKSHA HIGHRISE PRIVATE LIMITED
9. REKSHA APARTMENTS PRIVATE LIMITED

1 to 9 represented by their Authorised Signatory Mr. Amit Singh, having their office at 11/1 Sarat Bose Road, 3<sup>rd</sup> Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata- 700020, Police Station: Park Street;

10. ATK CONTOURS INFRA LLP
11. ATK HOMES LLP
12. PLACID REALTORS LLP
13. ATK DWELLERS LLP
14. ATK BRICKS LLP
15. ATK CHATELS REALTY PVT LTD
16. ATK STONWORKS LLP
17. T.R.INFRAPROJECTS PRIVATE LIMITED
18. KZAR PROPERTIES PRIVATE LIMITED

10 to 18 represented by their Authorised representative Mr. Amit Singh, having their office at 63, Rafi Ahmed Kidwai Road,



Police Station: Park street,  
Kolkata- 700016;

.....Applicants

-Versus-

Narattam Datta Ray;

..... Respondent

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BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONAL BENCH, KOLKATA

I.A. No. \_\_\_\_\_/2025

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NARATTAM DATTA RAY

...APPLICANT

-Versus-

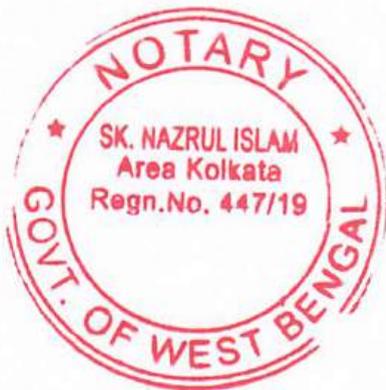
STATE OF WEST BENGAL & ORS

... RESPONDENTS

AND

IN THE MATTER OF:

1. AMBUD BUILDCOM PRIVATE LIMITED
2. AMBUD PROPERTIES LLP
3. AMBUD CONSTRUCTION LLP



X

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X

Police Station: Park street,  
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-Versus-

Narattam Datta Ray;

..... Respondent

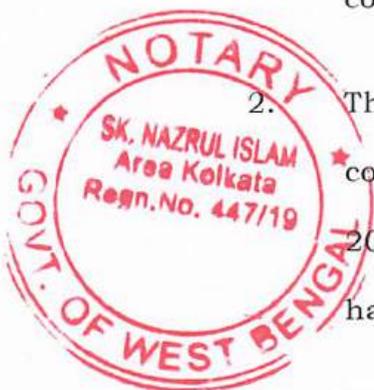
The humble petition on behalf of  
the applicants, as petitioners  
herein above named, most  
respectfully -

MOST RESPECTFULLY SHEWETH:-

1. The applicants herein, being the petitioners in the present proceeding, are hereinafter referred to collectively as the "applicants" for ease of reference in the instant petition, are companies duly incorporated under The Companies Act, 1956 or Limited Liability Partnerships, duly incorporated under the Limited Liability Partnership Act, 2008. The companies function under the aegis of The Companies Act, 2013.

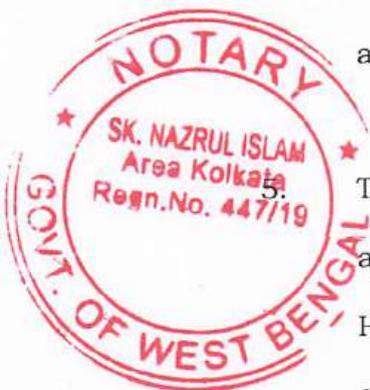
2. The instant application has been necessitated after the applicants have come to learn of an order passed by this Hon'ble Tribunal on April 16, 2025 in Original Application No. 65/2025/EZ wherein the applicants have not been made parties by the petitioner, Narattam Datta Ray.

3. The applicants were shocked and bewildered upon coming to learn that a fact finding committee had visited the premises being L.R. Dag Nos.



579 consisting approximately 0.74 acre and 1176 consisting of 0.99 acre in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat on May 2, 2025 without any intimation to the applicants, through their representatives, who are the owners of the said property. On enquiry, the said team disclosed to the representatives of the applicants that the visit was pursuant to an order passed by the Hon'ble National Green Tribunal, Eastern Zone Bench at Kolkata on April 16, 2025 in Original Application No. 65/2025/EZ.

4. That on coming to learn of the said order passed by this Hon'ble Tribunal, the applicants immediately requested its legal team to enquire as to whether any order has been passed by this Hon'ble Tribunal and the applicants' legal team, upon research, came across the order passed by this Hon'ble Tribunal on April 16, 2025 wherein, inter alia, a complaint filed by Narattam Datta Ray was set out verbatim by the Hon'ble Tribunal. A copy of the said order dated April 16, 2025 is annexed hereto and is marked with the letter "A".



That upon perusing the said order, it became apparent and clear to the applicants that the entirety of the facts were not placed before the Hon'ble Tribunal and the Hon'ble Tribunal was misled to believe the contention of the original petitioner i.e. Narattam Datta Ray although such allegation is baseless, misconceived, harassive and arbitrary against the applicants, who are bonafide purchasers of the property in issue and who have applied for and have successfully been permitted by

the competent authority to convert the pond (pukur) while having the same restored at the other property which is adjacent and which has also been purchased by the applicants.

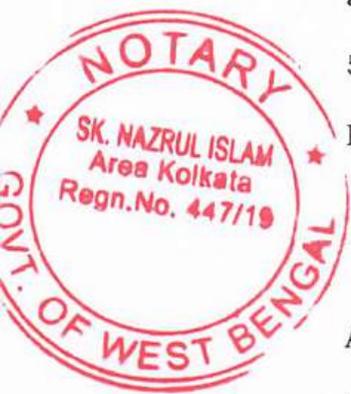
6. A brief conspectus of the said facts is necessary since the same would elucidate more fully that the applicants are both proper and necessary parties in the proceeding and the proceeding could not and should not have been initiated without impleading the applicants and more so when the original petitioner was well aware of the said facts of the case.
7. The applicants had purchased the following properties from the erstwhile owners with all rights, title and interest over the said properties and the brief description of the said properties are as follows:-

Property in Schedule-I

ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat (hereinafter referred to as "the first property").

Property in Schedule-II

ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under

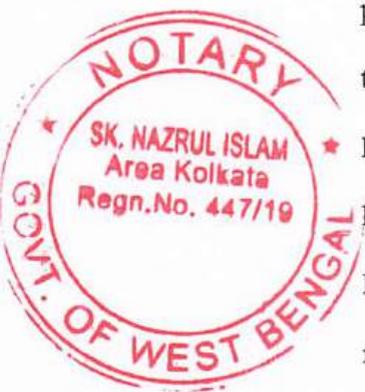


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L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat (hereinafter referred to as "the Second property")

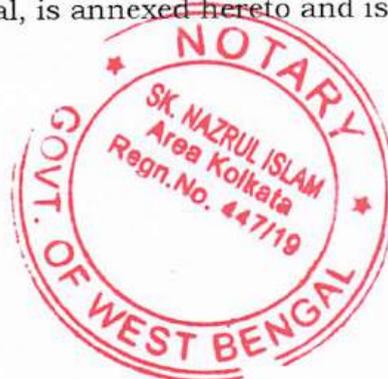
Copies of the Sale Deeds of the said properties, as referred to hereinabove dated June 15, 2023 and January 25, 2024 are serially annexed hereto and are marked with the letters "B" and "C" respectively. The properties are individually referred to as the 1<sup>st</sup> property and 2<sup>nd</sup> property and collectively referred to as "the said properties", for ease of reference.

8. That the applicants are bona fide purchasers of the said properties against valuable consideration and have acquired absolute right, title and interest in the said properties which are not encumbered in any manner. The said properties were purchased by the applicants for the purpose of constructing multi-storied buildings for which conversion of the land was necessary. It is pertinent to state that the land against Dag No. 579 was recorded as a "Pukur" (pond) and the plot against L.R. Dag No. 1176 was recorded as "Danga". Moreover, the plot against L.R. Dag Nos. 413 and 423 were recorded as "Bagan" and "Danga" respectively.
9. That the applicants for the purpose of proceeding with the construction, duly applied for conversion of the said land and the said conversion was

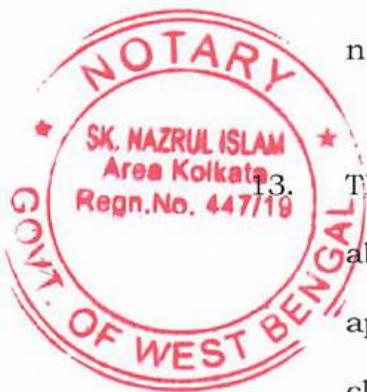


duly permitted by the authorities, impleaded as Respondent No.1 as also contained in the order of this Hon'ble Tribunal dated April 16, 2025. The said respondent was pleased to permit the conversion of the land against L.R. Dag No. 579 from "Pukur" to "Bahutal Abasan" (multi-storied building) and the land against L.R. Dag No. 1176 was converted from "Danga" to "Bahutal Abasan" (multi-storied building). The land against L.R. Dag nos. 413 and 423 which were original classified as "Bagan" and "Danga" were converted to "Pukur". Copies of the said conversion certificates permitting the respective conversion by the Respondent No. 1 in favour of the applicants are serially marked with the letters "D", "E" and "F" respectively.

10. It is pertinent to state that the area of the converted plot of land from "Bagan" and "Danga" to "Pukur" in L.R. Dag Nos. 413 and 423 is much more than the original "Pukur" as existed in L.R. Dag No. 579 and the applicants, to dispel any apprehension of the Hon'ble Tribunal, have tabulated a chart which indicates the area and the classification to evince that the conversion of land as aforesaid to "Pukur" not only safeguards the original area of the "Pukur", but in fact provides for an area which is much more than the original "Pukur" which existed in Dag No. 579. A copy of the said chart, for ease and convenience of the Hon'ble Tribunal, is annexed hereto and is marked with the letter "G".



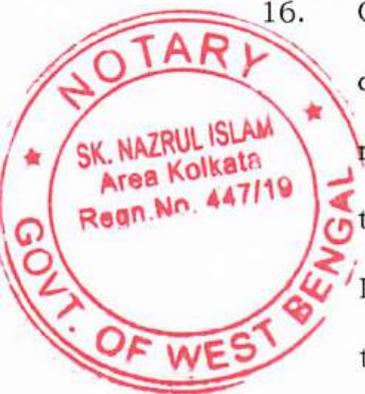
11. That the applicants, after the permission being granted for conversion of the said land by the Respondent No.1 which was duly granted after necessary inspection, initiated the work of construction.
12. That on April 7, 2025 at about 11.00 a.m., individuals and musclemen interrupted the work of construction and demanded money from the applicants' representative who were present at the said premises, for permitting the construction to be carried on. The same was not acceded to by the applicants and/ or their representatives and as such, the individuals threatened to have the construction stalled while they boasted of their high connections in media and political circles. It was also informed by the said individuals that they were/are members of a club which was famous in the area, allegedly by the name of "Rajarhat Reckjoani Grambasi Brinda". The applicants requested the said individuals not to impede the work of construction since the said work was being carried out by following due process of law and taking necessary permission for such construction.



13. That the said individuals persisted with their threat while hurling out abusive threats and also attempted to attack the representatives of the applicants who were present at the site of the property. It has become clear to the applicants and their representatives that the said individuals, identities of whom are not known to the applicants or their representatives, that unless the money what has been illegally demanded by them is paid, they would not permit the construction

process to proceed and they would, with the connivance of the media, make sure that the work of construction is stalled.

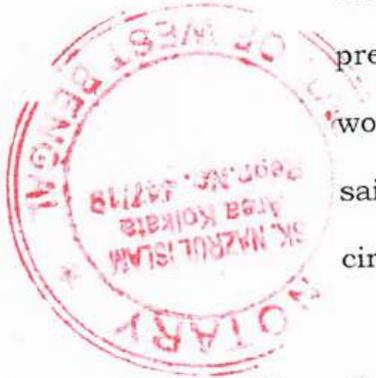
14. That the applicants having no other remedy, approached the Officer-in-Charge, Rajarhat Police Station by a written complaint on April 8, 2025.
15. The police authorities failed to take any step which compelled the applicants to file a petition before the Court of the Learned Judicial Magistrate at Barasat in M.P. Case No. 708 of 2025. A copy of the said application filed under Section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023 is annexed hereto and is marked with the letter "H".
16. On April 16, 2025, the Executive Magistrate at Barasat was pleased to direct the Officer-in-Charge, Rajarhat Police Station, to enquire into the matter and submit a report by the next date and to keep strict vigil on the law and order situation in the concerned area and the Block Land & Land Reforms Officer, Rajarhat was also directed to submit report on the next date which has been fixed on June 24, 2025. The matter is *sub judice*. A copy of the said order passed by the Learned Executive Magistrate at Barasat, North 24 Parganas on April 16, 2025 is annexed hereto and is marked with the letter "I".
17. That in the aforesaid facts and circumstances, it is evident that the applicants are both necessary and proper parties to the instant



proceeding and although the provisions and principles of the Civil Procedure Code, 1908 are not applicable to a proceeding before this Hon'ble Tribunal, this Hon'ble Tribunal is guided by the principles of natural justice which entails that the applicants be made a party to the instant proceeding and be permitted upon being arrayed as party respondents to the present proceeding before this Hon'ble Tribunal, to present its case. It is further pertinent to state that the contention of the applicants is that the said petition, as filed by Narattam Datta Ray, as O.A. No. 65/2025/EZ is not maintainable in law and should be dismissed in limine by this Hon'ble Tribunal with exemplary costs since the said Narattam Datta Ray, if aggrieved by the conversion permitted by the authorities having jurisdiction, should approach the appropriate forum and not this Hon'ble Tribunal for adjudication of the process of such conversion. Copies of the Board Resolutions and Authorisation letters are annexed and marked "J"

18. That the allegation levelled by Narattam Datta Ray in Original Application No.65/2025/EZ did not allege a violation which needs to be examined through the principles of sustainable development or precautionary principles and there is no allegation of pollution which would entail the application polluter pays principles and as such, the said principles have no application in the present facts and circumstances.

19. The applicants state that the present application is made bona and for the ends of justice and has been filed within the period of limitation and



the balance of convenience and inconvenience is entirely in favour of passing of the reliefs, as prayed for by the applicants in the instant application.

20. The applicants state that unless orders as prayed for in the instant application are passed, the applicants would suffer irreparable loss, harm and injury.
21. The applicants state that in the facts and circumstances of the case, the reliefs as prayed for by the applicants in the instant application is necessary to be passed in favour of the applicants for rendering conscionable justice to the applicants.
22. The application is *bona fide* and made in the interest of justice.



In the premises, the applicants most humbly pray that Your Lordships may graciously be pleased to add the applicants as parties/ respondents in Original Application No. 65/2025/EZ and further permit the applicants, after such addition, to contest the maintainability of the said Original Application No. 65/2025/EZ and to



place their stand on record through appropriate affidavit before this Hon'ble Tribunal in the interest of natural justice and to pass such other and/or further order or orders and/or direction or directions as Your Lordships may deem fit and proper;

And for this act of kindness, your applicants, as in duty bound, shall ever pray.

REKSHA SPACES PRIVATE LIMITED  
REKSHA HIGHRISE PRIVATE LIMITED  
REKSHA REAL ESTATES PRIVATE LIMITED  
REKSHA APARTMENTS PRIVATE LIMITED

*Amrit Singh*

DIRECTOR / AUTHORISED SIGNATORY

AMBUD BUILDCON PRIVATE LIMITED  
AMBUD PROPERTIES LLP  
AMBUD CONSTRUCTION LLP  
RAHARA REALTORS LLP  
NILGIRI INFRAPROPERTIES LLP

*Amrit Singh*

DIRECTOR / PARTNER / AUTHORISED SIGNATORY

Atk Contours Infra LLP  
Atk Homes LLP  
Atk Realors LLP  
Atk Dwellers LLP  
Atk Bricks LLP  
Atk Chattels Realty Pvt Ltd  
Atk Stoneworks LLP

*Amrit Singh*

Authorized Signatory

T.R. Infraprojects Pvt. Ltd.

*Amrit Singh*

Authorized Signatory

Kzar Properties Pvt. Ltd.

*Amrit Singh*

Authorized Signatory



36

X

AFFIDAVIT

I, AMIT SINGH, son of Lalit Mohan Singh aged about 42 years, by faith – Hindu, by occupation – Service, residing at 2 Baishnab Seth 1<sup>st</sup> Lane, Beadon Street, Kolkata- 700006, do hereby solemnly affirm and say as follows :-

1. I am the authorized signatory of the applicant nos. 1 to 9 and the authorized representative of the applicant nos. 10 to 18 and as such I am well conversant with the facts and circumstances of the case and I am as such competent to swear this affidavit for and on behalf of the Applicant.
2. That the statements made in the paragraphs No. 1 to 16 of foregoing application are true to the best of my knowledge and those made in paragraphs 17 to 22 along with the prayer portion are my humble submissions before this Learned Tribunal.
3. The statements made above are true to best of my knowledge and belief.

Prepared in my office

*Souvik Banerjee*

Advocate

*Amit Singh*  
The deponent is known to me

Identified by me,

*Souvik Banerjee*

Advocate

Solemnly Affirmed and  
Declared before me U/S 139  
CPC, U/S 297 (C) CRPC

*[Signature]*  
Notary  
SK. Nazrul Islam  
Notary, Govt. of W.B.  
Regn. No. 447/19  
City Civil Court, Kolkata

07 MAY 2025

-A-

15

Item No.01

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.65/2025/EZ

Narattam Datta Ray

Applicant(s)

Versus

State of West Bengal &amp; Ors.

Respondent(s)

Date of hearing: 16.04.2025

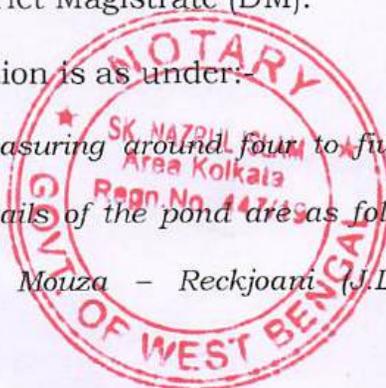
**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER  
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s) : Mr. Narattam Datta Ray, in person

**ORDER**

1. Mr. Narattam Datta Ray, the Applicant, is present in person.
2. The present Original Application is being registered on the basis of a letter petition dated 26.03.2025 and 31.03.2025 received in the Office of the Registry, National Green Tribunal, Eastern Zone Bench, Kolkata filed by the Applicant, Narattam Datta Ray, Reckjoani Grambasi Brinda alleging that a large pond measuring about four to five bighas opposite the playing field of the R.F.A. Club is being filled up particularly during night hours on an alleged permission granted by the District Magistrate (DM).
3. The allegation in the letter petition is as under:-

*"There is a large pond, measuring around four to five bighas, located in our area. The details of the pond are as follows: Plot No.579, Khatian No.1176, Mouza - Reckjoani (J.L No.-13),*

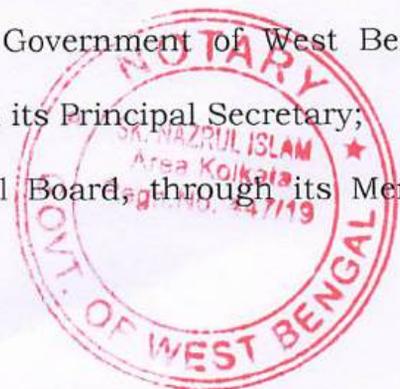


*Station, permission to fill the pond has been granted by the District Magistrate (DM).*

*However, the villagers have opposed the filling of the pond, and as a result, the police have threatened to arrest us. Recently, when some media personnel arrived, the police jeep immediately left the scene. Due to the villager's resistance, the filling of the pond has been temporarily halted. There are rumours that the pond has been sold for promotional purposes, though we are still unclear about the situation.*

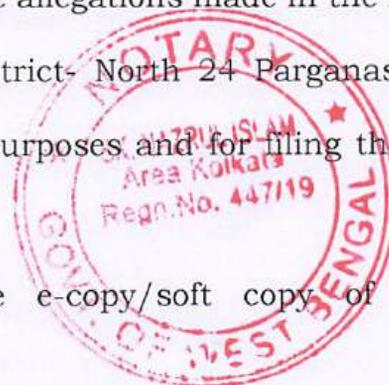
*According to current regulations, regardless of the pond's records, no waterbody can be filled. The ongoing filling activities are being conducted without adhering to proper administrative procedures. This pond is a point of pride for our village and plays an important role in environmental conservation. It is essential that this pond remain intact for the benefit of the community and the environment."*

4. Matter requires consideration.
5. We direct the following members to be impleaded in the array of Respondents:-
  - i) District Magistrate & Collector, District- North 24 Parganas, Reckjoani, Rajarhat, West Bengal;
  - ii) Department of Environment, Government of West Bengal, Bidhannagar, Kolkata, through its Principal Secretary;
  - iii) West Bengal Pollution Control Board, through its Member Secretary;



Department of Environment, State Respondents respectively, Government of West Bengal.

8. Mr. Dipanjan Ghosh, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.3, West Bengal Pollution Control Board.
9. All the Respondents shall file their counter-affidavits within four weeks.
10. Considering the allegations made, we deem it appropriate to constitute a Fact Finding Committee comprising of the following Members:-
  - i. District Magistrate, District- North 24 Parganas or his representative not below the rank of Additional District Magistrate (ADM); and
  - ii. Senior Scientist, West Bengal Pollution Control Board;
11. The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within four weeks with regard to the allegations made in the letter petition.
12. The West Bengal Pollution Control Board shall also inspect the site in question and submit its Inspection Report on affidavit within four weeks with regard to the allegations made in the letter petition.
13. The District Magistrate, District- North 24 Parganas shall be the Nodal office for all logistic purposes and for filing the Fact finding Report on affidavit.
14. The Applicant shall serve e-copy/soft copy of the Original





15. **List on 19.05.2025.**

.....  
**B. Amit Sthalekar, JM**

.....  
**Dr. Satyagopal Korlapati, EM**

April 16, 2025,  
Original Application No.65/2025/EZ  
OM



85/2/2023

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8448/2023

भारतीय गैर न्यायिक

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TEN  
RUPEES  
Rs.10

INDIA NON JUDICIAL

पश्चिम बंगाल WEST BENGAL



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Verified that the Document is admitted of Registration. The Signature Sheet and the endorsement sheets attached to this document are the part this Document.

Additional Registrar of Assurances-IV, Kolkata

Additional Registrar of Assurances-IV, Kolkata

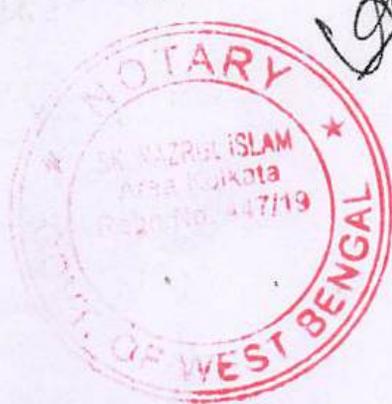
15 JUN 2023

THIS INDENTURE OF CONVEYANCE made this 15<sup>th</sup> day of JUNE Two Thousand and Twenty-Three BETWEEN (1) ABHIJIT PAL (having Aadhaar No.434583857528 and PAN BORPP8007E) son of Late Manik Chandra Pal residing at

*Abhishek*

*Abhijit Pal*

*By*



*Abhijit Pal*

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DSP LAW ASSOCIATES  
Advocates  
4D Nicco House  
15 & 2 Hare Street  
Kolkata-700001

NAME.....  
ADD.....  
Rs.....  
30 MAY 2023  
SURANJAN MUKHERJEE  
Licensed Stamp Vendor  
C.C. Court  
2 & 3, K. S. Roy Road, Kol-1

30 MAY 2023  
30 MAY 2023

A.S.A  
VI

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Additional Registrar of  
Assurances, Kolkata

15 JUN 2023

SEAL OF THE ADDL. REGISTRAR OF ASSURANCES  
KOLKATA

Chandra  
E.S. Pym  
CHANDRA SHEKHAR PYME  
s/o Late S.P. Pym  
C-1059, Sect-13, Matunagar.  
Lucknow-226006

ADDITIONAL REGISTRAR  
ASSURANCES, KOLKATA  
15 JUN 2023

NOTARY  
SK. NAZRUL ISLAM  
Area Kolkata  
Regn.No. 447/19  
GOVT. OF WEST BENGAL



43  
Government of West Bengal  
GRIPS 2.0 Acknowledgement Receipt  
Payment Summary



to  
X



140620232009803110

GRIPS Payment Detail

GRIPS Payment ID:	140620232009803110	Payment Init. Date:	14/06/2023 19:43:07
Total Amount:	4753004	No of GRN:	1
Bank/Gateway:	SBI EPay	Payment Mode:	SBI Epay
BRN:	9916869193519	BRN Date:	14/06/2023 19:43:52
Payment Status:	Successful	Payment Init. From:	Department Portal

Depositor Details

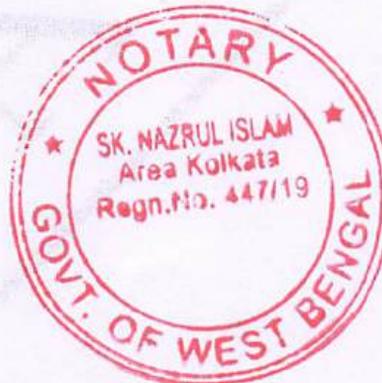
Depositor's Name: Ms AMBUD BUILDCON PVT LTD  
Mobile: 8017171857

Payment(GRN) Details

Sl. No.	GRN	Department	Amount (₹)
1	192023240098031118	Directorate of Registration & Stamp Revenue	4753004
Total			4753004

IN WORDS: FORTY SEVEN LAKH FIFTY THREE THOUSAND FOUR ONLY.

DISCLAIMER: This is an Acknowledgement Receipt, please refer the respective e-challan from the pages below.





Govt. of West Bengal  
Directorate of Registration & Stamp  
Revenue  
GRIPS eChallan



44  
22



192023240098031118

GRN Details

GRN:	192023240098031118	Payment Mode:	SBI Epay
GRN Date:	14/06/2023 19:43:07	Bank/Gateway:	SBIePay Payment Gateway
BRN :	9916869193519	BRN Date:	14/06/2023 19:43:52
Gateway Ref ID:	231657465080	Method:	HDFC Retail Bank NB
GRIPS Payment ID:	140620232009803110	Payment Init. Date:	14/06/2023 19:43:07
Payment Status:	Successful	Payment Ref. No:	2001545851/4/2023
			[Query No*/Query Year]

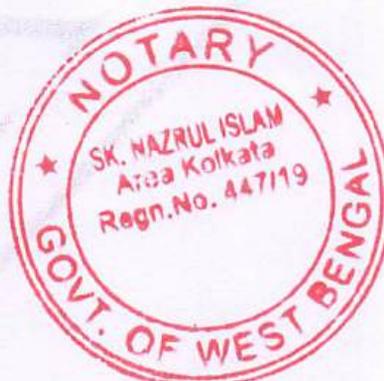
Depositor Details

Depositor's Name:	Ms AMBUD BUILDCON PVT LTD
Address:	11/1 SARAT BOSE ROAD, IDEAL PLAZA
Mobile:	8017171857
Email:	ARPIT288AG9@GMAIL.COM
Period From (dd/mm/yyyy):	14/06/2023
Period To (dd/mm/yyyy):	14/06/2023
Payment Ref ID:	2001545851/4/2023
Dept Ref ID/DRN:	2001545851/4/2023

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	2001545851/4/2023	Property Registration- Stamp duty	0030-02-103-003-02	3800020
2	2001545851/4/2023	Property Registration- Registration Fees	0030-03-104-001-16	950014
3	2001545851/4/2023	Mutation/Conversion -Receipt	0029-00-800-028-27	2970
			<b>Total</b>	<b>4753004</b>

IN WORDS: FORTY SEVEN LAKH FIFTY THREE THOUSAND FOUR ONLY.





# Government of West Bengal GRIPS 2.0 Acknowledgement Receipt Payment Summary



150620232009917998

## GRIPS Payment Detail

GRIPS Payment ID:	150620232009917998	Payment Init. Date:	15/06/2023 15:02:47
Total Amount:	463824	No of GRN:	1
Bank/Gateway:	HDFC Bank	Payment Mode:	Online Payment
BRN:	54236389	BRN Date:	15/06/2023 15:03:36
Payment Status:	Successful	Payment Init. From:	GRIPS Portal

## Depositor Details

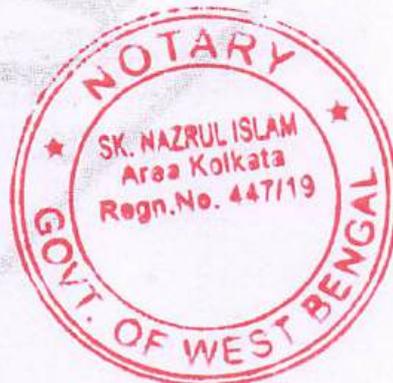
Depositor's Name: Arpit Giria  
Mobile: 8017171857

## Payment(GRN) Details

Sl. No.	GRN	Department	Amount (₹)
1	192023240099179991	Directorate of Registration & Stamp Revenue	463824
<b>Total</b>			<b>463824</b>

IN WORDS: FOUR LAKH SIXTY THREE THOUSAND EIGHT HUNDRED TWENTY FOUR ONLY.

DISCLAIMER: This is an Acknowledgement Receipt, please refer the respective e-challan from the pages below.





GOVT. OF WEST BENGAL  
46  
Directorate of Registration & Stamp  
Revenue  
GRIPS eChallan



13  
X



192023240099179991

GRN Details

GRN: 192023240099179991 Payment Mode: Online Payment  
GRN Date: 15/06/2023 15:02:47 Bank/Gateway: HDFC Bank  
BRN : 54236389 BRN Date: 15/06/2023 15:03:36  
GRIPS Payment ID: 150620232009917998 Payment Init. Date: 15/06/2023 15:02:47  
Payment Status: Successful Payment Ref. No: 2001545851/15/2023  
[Query No\*/Query Year]

Depositor Details

Depositor's Name: Arpit Giria  
Address: 36, Rowland Road, Euphoria Heights, Ballygunge  
Mobile: 8017171857  
Depositor Status: Buyer/Claimants  
Query No: 2001545851  
Applicant's Name: Mr Subhash Naskar  
Address: A.R.A. - IV KOLKATA  
Office Name: A.R.A. - IV KOLKATA  
Identification No: 2001545851/15/2023  
Remarks: Sale, Sale Document Payment No 15  
Period From (dd/mm/yyyy): 15/06/2023  
Period To (dd/mm/yyyy): 15/06/2023

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	2001545851/15/2023	Property Registration- Stamp duty	0030-02-103-003-02	370992
2	2001545851/15/2023	Property Registration- Registration Fees	0030-03-104-001-16	92832
Total				463824

IN WORDS: FOUR LAKH SIXTY THREE THOUSAND EIGHT HUNDRED TWENTY FOUR ONLY.

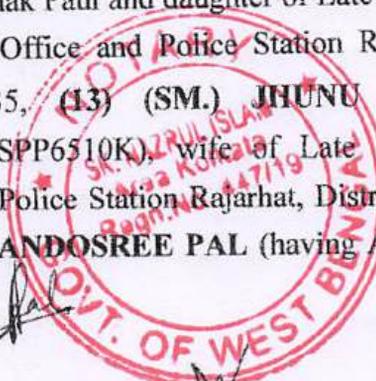


48GT Road , Post Office Bally, Police Station Bally Howrah, Pin Code - 711201, (2) (SM.) **CHAITALI KHATUA** (having Aadhaar No.359332163726 and PAN AFOPK7148E) wife of Shibendu Khatua residing at 407 GT road, Post Office and Police Station Bally, Howrah, Pin Code - 711201, (3) (SM.) **MITRA PAL** (having Aadhaar No.870635563767 and PAN ASVPP0622Q), wife of Ackkari Pal residing at 22/3 Palghat Lane (South) Belurmath, Bally, Post Office Belur Math, Police Station Bally, Howrah, Pin Code - 711202, (4) **DILIP KUMAR PAUL** (having Aadhaar No. 6875 5911 4633 and PAN AJOPP5265D), son of Monmotha Nath Pal residing at 2 R-4/1, 25C, Radha Madhab Dutta Garden Lane, Belegkata, H.O., Post Office and Police Station Belegkata, Pin Code - 700010, (5) **SAUMIK PAUL** (having PAN CALPP7872C), son of Dilip Kumar Paul residing at 25 C, Radhamadhab Dutta Garden Lane, Flat No.2R-4/1 Post Office and Police Station Beliaghata, Pin Code - 700010, (6) (SM.) **RADHA RANI BOSE** (having Aadhaar No.6429 7072 7069 and PAN ADPPB5050P), wife of Prakash Ranjan Bose and daughter of Late Dinesh Chandra Pal residing at Naipukur, Post Office and Police Station Rajarhat, District North 24-Parganas, Pin Code 700135, (7) (SM.) **CHAITALI PAL** (also known as Chaitalij Paul) (having Aadhaar No.3075 8895 7174 and PAN BOGPP6564R), wife of Tapan Kumar Pal and daughter of Late Dinesh Chandra Pal residing at 108/73 South Kodalia, New Barrackpure (m), Post Office and Police Station New Barrackpore, District North 24 Parganas, Pin Code - 700131, (8) (SM.) **SHYAMALI PAUL** (having Aadhaar No.9454 8959 9142 and PAN BDNPP3524R), wife of Late Mahamaya Paul and daughter of Late Dinesh Chandra Pal residing at Reckjoani (C.T), Rajarhat, Post Office and Police Station Rajarhat, District North 24-Parganas, Pin Code - 700135, (9) **SANKAR KUMAR PAL** (having Aadhaar No.8488 8467 3664 and PAN BNRPP3263M), son of Late Dinesh Chandra Pal residing at Reckjoani (C.T), Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, (10) (SM.) **BHARATI PAL** (having Aadhaar No.9227 4550 6554 and PAN AUHPP6788K), wife of Late Asit Kumar Pal residing at Reckjoani, Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, (11) (SM.) **ISHIKA PAL** (having Aadhaar No.2837 4570 3650 and PAN BORPP9794L), wife of Satyajit Mazumder and daughter of Late Asit Kumar Pal residing at Reckjoani (C.T), Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code -700135, (12) (SM.) **SUBHASREE PAL** (having Aadhaar No.614683982621 and PAN BORPP7638R), wife of Mainak Paul and daughter of Late Asit Kumar Pal residing at Reckjoani (C.T), Pal Para, Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, (13) (SM.) **JHUNU PAL** (having Aadhaar No.628110656254 and PAN BISPP6510K), wife of Late Gopinath Pal residing at Reckjoani (C.T), Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, (14) (MS.) **CHHANDOSREE PAL** (having Aadhaar No.642006874125

*[Signature]*

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*Abhijit Paul*



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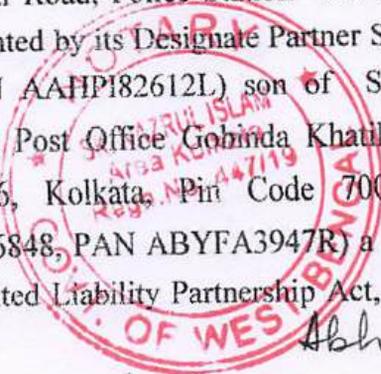
and PAN CJAPP5192B), daughter of Late Gopinath Pal residing at Reckjoani (C.T), Post Office and Police Station Rajarhat, District North 24 Parganas, Pin Code - 700135, (15) **AMAR PAL** (having Aadhaar No.290222592988 and PAN ANOPP8153E), son of Late Krishna Chandra Pal residing at Reckjoani (C.T), Rajarhat, Post Office and Police Station Rajarhat, District North 24-Parganas, Pin Code - 700135, (16) (SMT.) **SHUBHRA PYNE** (having Aadhaar No.870894311307 and PAN BDAPP6815L), wife of Chandra Shekhar Pyne and daughter of Late Shib Prasad Pal residing at C-1059, Sector-B, Opposite C M S Mahanagar Junior Wing, Post Office Mahanagar S.O, Police Station Lucknow, Pin Code - 226006, and (17) **ABHISHEK PAL** (having Aadhaar No.916799389363 and PAN AJWPP1381L), son of Late Subhranshu Mohan Pal residing at 10/45/2, N.N Road, South Dum Dum(M), Post Office and Police Station Dum Dum, District North 24 Parganas, Pin Code - 700028, hereinafter collectively referred to as "the **VENDORS**" (which expression unless excluded by or repugnant to the subject or context shall be deemed to mean and include each of their respective heirs executors administrators and legal representatives) of the **ONE PART AND (1) ATK CONTOURS INFRA LLP**, (having LLPIN ABA-6847, PAN ABYFA4137B) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapur, Kolkata, Pin Code 700046, (2) **ATK HOMES LLP**, (having LLPIN ABA-6850, PAN ABYFA3939R) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapur, Kolkata, Pin Code 700046, Kolkata, Pin Code 700046, (3) **PLACID REALTORS LLP**, (having LLPIN ABA-6854, PAN ABCFP0237B) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designate Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapur, Kolkata, Pin Code 700046, Kolkata, Pin Code 700046, (4) **ATK DWELLERS LLP**, (having LLPIN ABA-6848, PAN ABYFA3947R) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its

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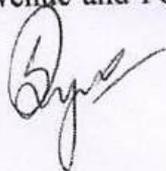
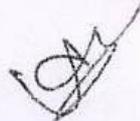
Pal

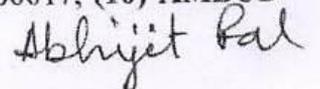
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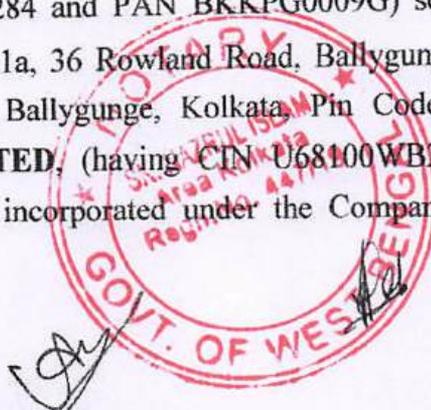


registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapur, Kolkata, Pin Code 700046, (5) **ATK BRICKS LLP**, (having LLPIN ABA-7960, PAN ABYFA3583H) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapur, Kolkata, Pin Code 700046, (6) **ATK CHATELS REALTY PRIVATE LIMITED**, (having CIN U70109WB2023PTC259909 and PAN AAYCA2537M) a Company incorporated under the Companies Act, 2013 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Director Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapur, Kolkata, Pin Code 700046, (7) **ATK STONEWORKS LLP**, (having LLPIN ABA-7406, PAN ABXFA7166P) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Syed Abrar Imam (having Aadhaar 674402357855 and PAN AAHPI82612L) son of Syed Mohammed Nemet Imam, residing at 72, Tiljala Road, Post Office Gobinda Khatik, Police Station Beniapur, Kolkata, Pin Code 700046, (8) **T. R. INFRAPROJECTS PRIVATE LIMITED**, (having CIN U70200WB2011PTC161197 and PAN AAJCA3354M) a Company incorporated under the Companies Act, 2013 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Director Faiyaz Alam (having Aadhaar 488227229010 and PAN AIAPA8023F) son of Barkat Ali, residing at 39, Ripon Street, Post Office and Police Station Park Street, Kolkata, Pin Code 700016, (9) **KZAR PROPERTIES PRIVATE LIMITED**, (having CIN U70102WB2013PTC197052 and PAN AAFCK3838G) a Company incorporated under the Companies Act, 2013 having its registered office at 63, Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Director Mohammed Firoz (having Aadhaar 329922092314 and PAN AAHPPF5415H) son of Md Ayub, residing at 39B, Gorasthan Lane, Post Office Circus Avenue and Police Station Beniapur, Kolkata, Pin Code 700017, (10) **AMBUD**



**BUILDCON PRIVATE LIMITED**, (having CIN U45309WB2017PTC220814 and PAN AAPCA5221P) a Company incorporated under the Companies Act, 2013 having its registered office at 11/1, Sarat Bose Road, 3<sup>rd</sup> Floor, North Block, Unit No.N310, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its Director Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11a, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, **(11) AMBUD PROPERTIES LLP**, (having LLPIN AAL-3954, PAN ABKFA5851C) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63 Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, **(12) AMBUD CONSTRUCTION LLP**, (having LLPIN AAL-4418, PAN ABKFA5850D) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63 Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11a, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, **(13) RAHARA REALTORS LLP**, (having LLPIN AAL-4618, PAN AAXFR1629M) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63 Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11a, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, **(14) NILGIRI INFRAPROPERTIES LLP**, (having LLPIN AAL-6806, PAN AAOFN9421G) a Limited Liability Partnership within the meaning of the Limited Liability Partnership Act, 2008 having its registered office at 63 Rafi Ahmed Kidwai Road, Police Station and Post Office Park Street, Kolkata, Pin Code - 700016, represented by its Designated Partner Arpit Giria (having Aadhaar 926389753284 and PAN BKKPG0009G) son of Sunil Kumar Giria, residing at 11th Floor, Flat-11a, 36 Rowland Road, Ballygunge, Euphoria Heights, Post Office and Police Station Ballygunge, Kolkata, Pin Code 700020, **(15) REKSHA SPACES PRIVATE LIMITED**, (having CIN U68100WB2023PTC261547 and PAN AAMCR6339J) a Company incorporated under the Companies Act, 2013 having its

Abhijit Pal

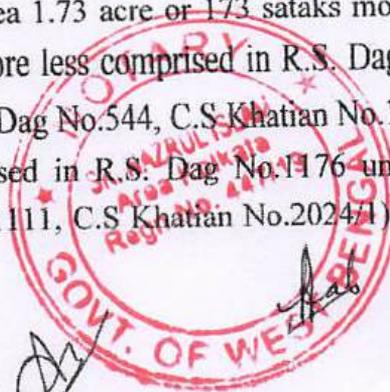
registered office at 11/1 Sarat Bose Road, 3rd Floor, North Block , Unit No N310, A. J. C. Bose Road, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its Director Amit Singh (having Aadhaar 314882800560 and PAN BFYPS3622C) son of Late Lalit Mohan Singh, residing at 2 Baishnab Seth 1st Lane, Post Office Beadon Street, Police Station Jorabagan, Kolkata, Pin Code 700006, **(16) REKSHA REAL ESTATES PRIVATE LIMITED**, (having CIN U68200WB2023PTC261930 and PAN AAMCR6713Q) a Company incorporated under the Companies Act, 2013 having its registered office at 11/1 Sarat Bose Road, 3rd Floor, North Block , Unit No N310, A. J. C. Bose Road, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its Director Amit Singh (having Aadhaar 314882800560 and PAN BFYPS3622C) son of Late Lalit Mohan Singh, residing at 2 Baishnab Seth 1st Lane, Post Office Beadon Street, Police Station Jorabagan, Kolkata, Pin Code 700006, **(17) REKSHA HIGHRISE PRIVATE LIMITED**, (having CIN U68200WB2023PTC261958 and PAN AAMCR6747A) a Company incorporated under the Companies Act, 2013 having its registered office at 11/1 Sarat Bose Road, 3rd Floor, North Block , Unit No N310, A. J. C. Bose Road, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its Director Amit Singh (having Aadhaar 314882800560 and PAN BFYPS3622C) son of Late Lalit Mohan Singh, residing at 2 Baishnab Seth 1st Lane, Post Office Beadon Street, Police Station Jorabagan, Kolkata, Pin Code 700006, **(18) REKSHA APARTMENTS PRIVATE LIMITED**, (having CIN U68200WB2023PTC262150 and PAN AAMCR6935L) a Company incorporated under the Companies Act, 2013 having its registered office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No N310, A. J. C. Bose Road, Police Station Bhawanipore, Post Office Elgin Road, Kolkata, Pin Code - 700020, represented by its <sup>Director</sup> ~~Designated Partner~~ Amit Singh (having Aadhaar 314882800560 and PAN BFYPS3622C) son of Late Lalit Mohan Singh, residing at 2 Baishnab Seth 1<sup>st</sup> Lane, Post Office Beadon Street, Police Station Jorabagan, Kolkata, Pin Code 700006, hereinafter collectively referred to as "the **PURCHASERS**" (which expression unless excluded by or repugnant to the subject or context shall be deemed to mean and include each of their respective successors or successors-in-office and/or assigns) of the **OTHER PART**:

**WHEREAS**

- A. One Subasini Dasi was the sole and absolute owner of **ALL THAT** piece or parcel of land containing an area 1.73 acre or 173 sataks more or less comprising of (i) 0.74 acre or 74 satak more less comprised in R.S. Dag No.579 under R.S Khatian No.3466 (formerly C.S. Dag No.544, C.S.Khatian No.1177) and (ii) 0.99 acre or 99 satak more less comprised in R.S. Dag No.1176 under R.S Khatian No.2024/1 (formerly C.S. Dag No.1111, C.S.Khatian No.2024/1) all in Mouza Reckjoani, J.L

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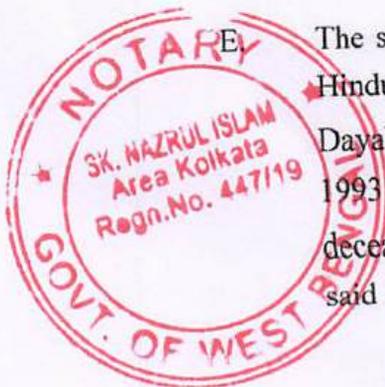


*Abhijit Pal*

No.13, Police Station Rajarhat in the District of North 24 Parganas, morefully and particularly mentioned and described in the **SCHEDULE** hereunder written and hereinafter referred to as "the **said Property**". The name of the said Subasini Dasi was recorded as Raiyat in the Records of Rights published under the West Bengal Estates Acquisition Act, 1953 in respect of R.S Dag No.1176 under the said R.S Khatian No. 2024/1.

- B. One Dilip Kumar Roy and Manik Lal Singh were occupants of the said Property and were ejected pursuant to the Order dated 19<sup>th</sup> December, 1966 in Title Appeal No. 916 of 1966 passed by the Fifth Court of the Subordinate Judge, Alipore and possession was delivered on 30<sup>th</sup> November 1969 in Title Execution Case No. 96 of 1969 in the Court of the Third Munsif, Sealdah 24 Parganas in respect of the said Property along with other properties. Consequently the erroneous recording of their names in the records were also deleted in respect of Dag No.579 and the Records of Rights under the West Bengal Land Reforms Act were subsequently issued in the names of the sons of the said Subasini Dasi in respect of the said Property.
- C. The said Subasini Dasi, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 9<sup>th</sup> December 1980 leaving her surviving her three sons namely Ramesh Chandra Paul (since deceased), Dinesh Chandra Pal (since deceased) and Krishna Chandra Pal (since deceased) and four daughters namely Latika Pal (since deceased), Rekha Pal (since deceased), Chapala Pal (since deceased) and Suprabha Pal (also known as Suprova Pal) (since deceased) as her only heirs, heiresses and legal representatives (her husband having predeceased her) who all upon her death inherited and became entitled to the said property in equal shares.
- D. The said R.S Dag Nos.579 and 1176 continued to be numbered as L.R Dag Nos.579 and 1176 respectively in the Records of Rights published under the West Bengal Land Reforms Act, 1955, the names of Dinesh Chandra Pal, Krishna Chandra Pal and Ramesh Chandra Pal are mutated as Raiyats under the L. R. Khatian Nos. 4579, 4580 and 4581 equally in respect of the said Property.

The said Ramesh Chandra Paul (also known as Ramesh Chandra Pal), who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died unmarried and intestate on 30<sup>th</sup> September 1993 leaving him surviving his two said brothers namely Dinesh Chandra Pal (since deceased) and Krishna Chandra Pal (since deceased) and four sisters namely the said Rekha Pal (since deceased), Latika Pal (since deceased), Chapala Pal (since



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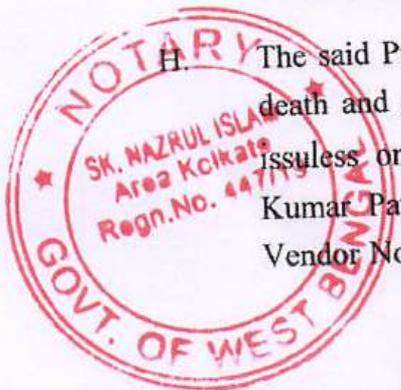
*[Signature]*

Abhijit Pal

deceased) and Suprabha Pal (since deceased) as his only heirs, heiresses and legal representatives who all upon his death inherited and became entitled to his entire undivided 1/7<sup>th</sup> (one-seventh) part or share in the said Property in equal shares.

- F. The said Dinesh Chandra Paul (also known as Dinesh Chandra Pal), who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 21<sup>st</sup> August 1996 leaving him surviving his wife namely Indu Bala Paul (since deceased) and three sons namely Gopinath Pal (since deceased), Asit Kumar Pal (since deceased) and Sankar Kumar Pal (the Vendor No. 9 hereto), and three daughters namely Radha Rani Bose (also known as Radha Bose) (the Vendor No.6 hereto), Chaitali Pal (the Vendor No.7 hereto) and Shyamali Paul, (the Vendor No.8 hereto) as his only heirs, heiresses and legal representatives who all upon his death inherited and became entitled to his entire undivided 1/6<sup>th</sup> (one-sixth) part or share in the said Property in equal shares. The said Indu Bala Paul, who was a Hindu during her lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 9<sup>th</sup> October 1999 leaving her surviving her said heirs, heirssess and legal representatives who all upon her death inherited and became entitled to her entire undivided 1/42<sup>nd</sup> (one-forty second) part or share in the said property in equal shares.
- G. The said Rekha Paul (also known as Rekha Pal), who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 26<sup>th</sup> December 2002 leaving her surviving her one son namely Abhijit Pal (the Vendor No.1 hereto) and three daughters namely Sm. Chaitali Khatua (the Vendor No.2 hereto), Pritha Paul (since deceased) and Mitra Pal (the Vendor No.3 hereto) as her only heirs, heiresses and legal representatives (husband of Rekha Paul namely Manik Chandra Paul (also known as Manik Chandra Pal) predeceased her on 21<sup>st</sup> May 1993) who all upon his death inherited and became entitled to her entire undivided 1/6<sup>th</sup> (one-sixth) part or share in the said Property in equal shares.

- H. The said Pritha Paul, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate and issueless on 26<sup>th</sup> August 2004 leaving her surviving her husband namely Dilip Kumar Paul (the Vendor No.4 hereto) and one son namely Saumik Paul (the Vendor No.5 hereto) as her only heirs and legal representatives who both upon her



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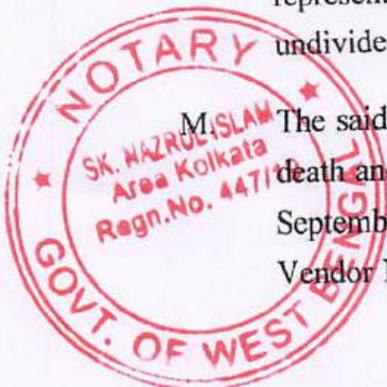
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*Abhijit Pal*

death inherited and became entitled to her entire undivided  $1/24^{\text{th}}$  (one-twenty fourth) part or share in the said Property in equal shares.

- I. The said Latika Pal, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 2<sup>nd</sup> October 2010 leaving her surviving her brother namely Krishna Chandra Pal and two sisters namely Chapala Pal and Suprabha Pal as her only heirs, heiresses and legal representatives (husband of Latika Pal namely Sukumar Pal predeceased her on 2<sup>nd</sup> September 1996) who all upon her death inherited and became entitled to her entire undivided  $1/6^{\text{th}}$  (one-sixth) part or share in the said Property in equal shares.
- J. The said Krishna Chandra Paul (also known as Krishna Chandra Pal), who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 16<sup>th</sup> November 2012 leaving him surviving his only son namely Amar Pal (the Vendor No.15 hereto) as his only heir and legal representative (wife of Krishna Chandra Pal namely Susama Pal predeceased him on 11<sup>th</sup> April 2012) who upon his death inherited and became entitled to his entire undivided  $2/9^{\text{th}}$  (two-ninth) part or share in the said Property.
- K. The said Gopinath Pal, who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 29<sup>th</sup> May 2013 leaving him surviving his wife namely Jhunu Pal (the Vendor No.13 hereto) and one daughter namely Chhandosree Pal (the Vendor No.14 hereto) as his only heiresses and legal representatives who both upon his death inherited and became entitled to his entire undivided  $1/36^{\text{th}}$  (one-thirty sixth) part or share in the said Property in equal shares.
- L. The said Asit Kumar Pal, who was a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law, died intestate on 19<sup>th</sup> July 2019 leaving him surviving his wife namely Bharati Pal (the Vendor No.10 hereto) and two daughters namely Ishika Pal (the Vendor No. 11 hereto) and Subhasree Pal (the Vendor No. 12 hereto) as his heirs, heiresses and legal representatives who all upon his death inherited and became entitled to his entire undivided  $1/36^{\text{th}}$  (one-thirty sixth) part or share in the said Property in equal shares.

M. The said Chapala Pal, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 12<sup>th</sup> September 2021 leaving her surviving her only daughter namely Shubhra Pyne (the Vendor No.16 hereto) as her only heiress and legal representative (husband of the



Pyne

Pal

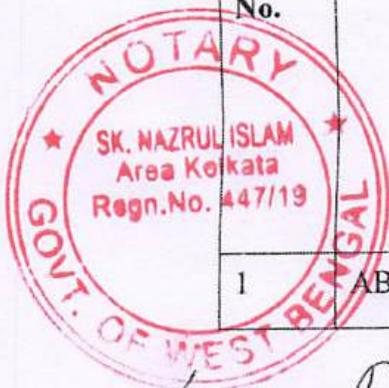
Pal

Abhijit Pal

Chapala Pal namely Sibprasad Pal predeceased her on 12<sup>th</sup> May 1995) who upon her death inherited and became entitled to her entire undivided 2/9<sup>th</sup> (two-ninth) part or share in the said Property.

- N. The said Suprabha Paul, who was a Hindu during her lifetime and at the time of her death and governed by the Dayabhaga School of Hindu Law, died intestate on 11<sup>th</sup> August 2021 leaving her surviving her only son namely Abhishek Pal (the Vendor No.17 hereto) as her only heir and legal representative (husband of Suprabha Pal namely Subhrangshu Mohan Pal predeceased her on 16<sup>th</sup> January 2013) who upon his death inherited and became entitled to her entire undivided 2/9<sup>th</sup> (two-ninth) part or share in the said Property.
- O. By a Deed of Gift dated 4<sup>th</sup> December 2017 and registered with Additional District Sub-Registrar Rajarhat in Book I Volume Number 1523-2017 Pages 357676 to 357705 Being No. 152311856 for the year 2017, the said Saumik Paul (the Vendor No.5 hereto) in consideration of natural love and affection towards his father Dilip Kumar Paul (the Vendor No.4 hereto), granted conveyed and transferred, by way of gift, amongst other properties, **ALL THAT** piece or parcel of land containing an area of 1.4449 Satak comprising of (i) 0.61675 Satak more or less out of 1/48<sup>th</sup> (one-fourth eighth) part or share, being portion in R.S and L.R Dag No. 579 and (ii) 0.82815 Satak more or less out of 1/48<sup>th</sup> (one-fourth eighth) part or share, being portion in R.S and L.R Dag No.1176 in the said Property, absolutely and forever and upon such gift, the said Saumik Paul remained the Owner of portion measuring (i) 0.92 Satak more or less in R.S and L.R Dag No. 579 and (ii) 1.232 Satak more or less in R.S and L.R Dag No. 1176 in the said Property.
- P. The Vendors are the absolute owners of the said Property and in 'khas' vacant and peaceful possession of the same and are paying khajana to the Government of West Bengal in respect of the said Property. Area owned by the Vendors in the said Property is as follows:-

Sl. No.	Name	Area owned by the Vendors in L.R Dag No.579 (in Satak more or less)	Area owned by the Vendors in L.R Dag No.1176 (in Satak more or less)
1	ABHIJIT PAL	3.084	4.125



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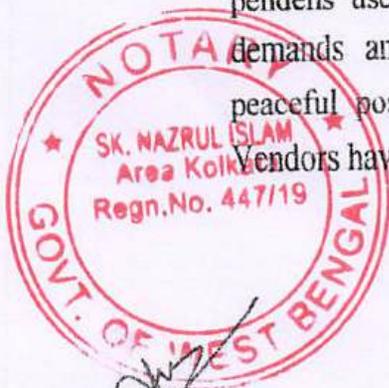
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Abhijit Pal

2	(SM.) CHAITALI KHATUA	3.084	4.125
3	(SM.) MITRA PAL	3.084	4.126
4	DILIP KUMAR PAUL	2.157	2.888
5	SAUMIK PAUL	0.92	1.232
6	(SM.) RADHA RANI BOSE	2.055	2.746
7	(SM.) CHAITALI PAL	2.055	2.746
8	(SM.) SHYAMALI PAUL	2.055	2.746
9	SANKAR KUMAR PAL	2.055	2.746
10	(SM.) BHARATI PAL	0.686	0.92
11	(SM.) ISHIKA PAL	0.686	0.92
12	(SM.) SUBHASREE PAL	0.686	0.92
13	(SM.) JHUNU PAL	1.029	1.38
14	(MS.) CHHANDOSREE PAL	1.029	1.38
15	AMAR PAL	16.445	22
16	(SMT.) SHUBHRA PYNE	16.445	22
17	ABHISHEK PAL	16.445	22
TOTAL		74	99

Q. **AND WHEREAS** the Vendors have approached the Purchasers to purchase All That the said Property free from all encumbrances mortgages charges leases tenancies occupancy rights bargadars liens attachments restrictive covenants lis pendens uses debutters trusts acquisition requisition vesting prohibitions claims demands and liabilities whatsoever or howsoever and with complete vacant peaceful possession and in connection with the sale of the said Property, the Vendors have made the following representations and assurances:-



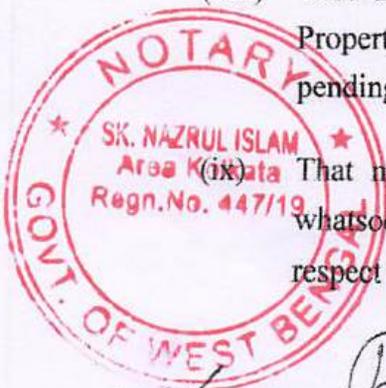
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- (i) That the Vendors are the absolute owners of the said Property having clear good marketable title thereto free from all encumbrances mortgages, charges liens, lispensens, annuity, debutters, wakf, devseva, trusts, benami transactions, attachments, bargadar, bhagchasi, leases, tenancies, occupancy rights, uses, acquisition, requisition, vesting, alignment, claims, demands and liabilities whatsoever or howsoever.
- (ii) The Vendors and their predecessors named above have been in open, continuous, uninterrupted "khas" vacant peaceful possession of the said Property since last more than 57 years without any claim or objection whatsoever or howsoever;
- (iii) That the facts recited above are all true and correct;
- (iv) That the said Property or any part thereof is not affected by any right of way water light support drainage or any other easement with any person or property and no material suppression have been made by the Vendors to the Purchasers;
- (v) That save and except the Vendors no other person has any right title or interest in the said Property or any part or share thereof and nor any person or persons has made any claim or raised any dispute in respect of or relating to the said Property or any part or share thereof in any manner whatsoever;
- (vi) That neither the Vendors nor the predecessor-in-title of the Vendors have at any time held any land in excess of the Ceiling Limits prescribed under the West Bengal Land Reforms Act, 1955 or the West Bengal Estates Acquisition Act, 1953 or any other applicable law;
- (vii) That no notice or claim has been received by the Vendors which would affect the ownership, user, enjoyment and transfer of the Vendors in respect of the said Property;
- (viii) That there is no action, suit, appeal or litigation in respect of the said Property or in any way concerning therewith or any part or share thereof pending or filed at any time heretofore;



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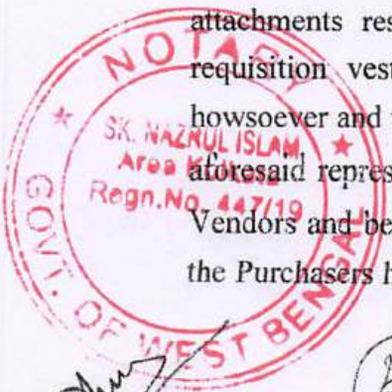
(ix) That no person has ever claimed any right title interest or possession whatsoever in the said Property or any part thereof nor sent any notice in respect thereof and that save and except the Vendors no other person can

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claim any right title or interest whatsoever in the said Property or any part thereof.

- (x) That save those relating to sale of the said Property to the Purchasers hereto, the Vendors have not dealt with or encumbered the said Property in any manner nor entered upon any agreement or contract in respect thereof.
- (xi) That the said Property or any part thereof is not affected by or subject to (a) any mortgage including mortgage by deposit of title deeds or anomalous mortgage under the Transfer of Property Act, (b) any charge lien lispendens or annuity, (c) any right of residence or maintenance under any testamentary disposition settlement or other documents or under any law, (d) any trust resulting or constructive arising under any debutter name benami transaction or otherwise, (e) any debutter wakf or devseva, (f) any attachment including attachment before judgement of any Court or authority, (g) any right of way water right support drainage or any other easement with any person or property, (h) any right of any person under any agreement or otherwise, (i) any burden or obligation other than payment of Khajana / Revenue, (j) any other encumbrance of any kind whatsoever or any decree or order including any injunction or prohibitory order.
- (xii) That the said Property is abutting directly on the public road on its Northern side.
- (xiii) That there shall be no difficulty in mutation of the name of the Purchasers as owners in the Records of Rights and other records of the concerned Block Land and Land Reforms Office and other government records in respect of the said Property upon its purchase by the Purchasers;:-

**R. AND WHEREAS** the Vendors have contracted for sale and transfer of the said Property and all properties benefits and rights appurtenant thereto free from all encumbrances mortgages charges leases tenancies occupancy rights bargadars liens attachments restrictive covenants lis pendens uses debutters trusts acquisition requisition vesting prohibitions claims demands and liabilities whatsoever or howsoever and with complete vacant peaceful possession thereof and relying on the aforesaid representations and assurances made and/or contained on the part of the Vendors and believing the same to be true and correct and acting on faith thereof, the Purchasers have agreed to purchase the same at and for a total consideration of



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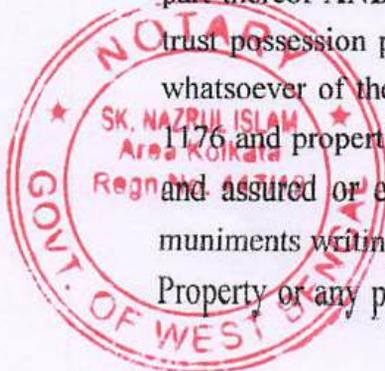
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Rs.10,42,74,800.00 (Rupees ten crores forty two lakhs seventy four thousand eight hundred) only.

**I. NOW THIS INDENTURE WITNESSETH** that in pursuance of the said agreement and in consideration of the sum of Rs. 10,42,74,800.00 (Rupees ten crores forty two lakhs seventy four thousand eight hundred only of the lawful money of the Union of India in hand and well and truly paid by the Purchasers to the Vendors at or before the execution hereof (the receipt whereof the Vendors do hereby as also by the receipt and memo of consideration hereunder written admit and acknowledge and of and from the payment of the same and every part thereof forever release discharge and acquit the Purchasers and the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be) the Vendors do hereby grant sell convey transfer assign and assure unto and to the Purchasers herein in equal shares **ALL THAT** pieces and parcels of land containing an area of 1.73 acre or 173 sataks more or less comprising of (i) 0.74 acre or 74 Sataks more or less being the entire L.R. Dag No.579 and (ii) 0.99 acre or 99 Sataks more or less being the entire L.R. Dag No.1176 both recorded under L.R. Khatian Nos.4579, 4580 and 4581 (formerly R.S Dag Nos.579 and 1176 recorded under R.S. Khatian Nos.3466 and 2024/1 respectively) in Mouza Reckjoani, J.L. No.13 in the District of North 24 Parganas morefully and particularly mentioned and described in the **FIRST SCHEDULE** hereunder written and hereinafter referred to as "the **said Property**" **TOGETHER WITH** their respective parts or shares of and in the said Property as recited above or otherwise **TOGETHER WITH** all and singular the tangible and intangible assets dwelling room edifices fixtures gates courts courtyards compound boundaries, areas sewers drains ways paths passages fences hedges ditches trees water water courses lights and all manner of former and other rights liberties benefits privileges easements appendages and appurtenances whatsoever belonging or in any way appertaining thereto or reputed or known to be part or parcel or member thereof which now is or are or heretofore were or was held used occupied or enjoyed therewith **AND** reversion or reversions remainder or remainders and rents issues and profits thereof and all and every part thereof **AND** all the Raiyati and entire share estate right title interest inheritance use trust possession property claim easements quasi easements privileges claims and demand whatsoever of the Vendors out of or upon the entirety of the said L.R. Dag Nos.579 and 1176 and properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be **TOGETHER WITH** all deeds pattahs muniments writings and evidences of title in anywise relating to or connected with the said Property or any part thereof which now are or is or hereafter may be in possession power custody or control of the Vendors or any person or persons from whom the Vendors may



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procure the same without any action or suit at law or in equity **AND TOGETHER WITH** all easements and share, right, title and interest of the Vendors of and in the abutting passages/roadways for beneficial use and enjoyment of the said Property **TOGETHER WITH** all legal incidence thereof **TO HAVE AND TO HOLD** the same and all the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be, unto and to the use of the Purchasers absolutely and forever for a perfect and indefeasible estate of inheritance in fee simple in possession without any manner of condition use trust or other thing whatsoever to alter defeat encumber or make void the same and free from all encumbrances, mortgages, charges, liens, lis pendens, leases, tenancies, occupancy rights, uses, bargadar, vesting, debutters, trusts, attachments, acquisition, requisition, claims, demands and liabilities whatsoever or howsoever.

**II. THE VENDORS DO HEREBY COVENANT WITH THE PURCHASERS** as follows:

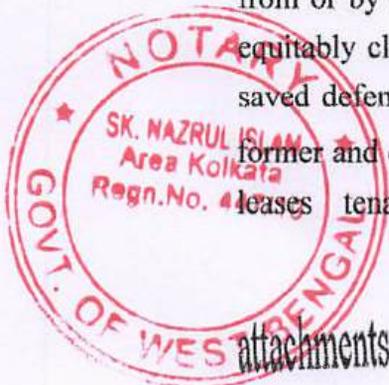
- (i) **THAT** notwithstanding any act deed matter or thing by the Vendors or their predecessors-in-title done omitted executed or knowingly permitted or suffered to the contrary the Vendors are now lawfully rightfully and absolutely seized and possessed of and/or otherwise well and sufficiently entitled to the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be without any manner of encumbrances charges conditions uses trusts or any other thing whatsoever to alter defeat encumber or make void the same;
- (ii) **AND THAT** the Vendors have not at any time done or executed or knowingly suffered or been party or privy to any act deed matter or thing whereby the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be or any part thereof can or may be impeached encumbered or affected in title;
- (iii) **AND THAT** notwithstanding any act deed or thing whatsoever done as aforesaid the Vendors have now in themselves good right, full power and absolute authority and indefeasible title to grant sell convey transfer assign and assure all the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be unto and to the Purchasers in the manner aforesaid according to the true intent and meaning of these presents;



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- (iv) **AND THAT** the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be now are free from all claims demands encumbrances mortgages charges leases tenancies occupancy rights bargadars liens attachments restrictive covenants lispensens uses debutters trusts acquisition requisition vesting prohibitions claims demands and liabilities whatsoever or howsoever made or suffered by the Vendors or any person or persons having or lawfully rightfully or equitably claiming any estate or interest therein through under or in trust for the Vendors and their predecessors-in-title.
- (v) **AND THAT** the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be constitutes the entire one hundred percent share in the said Dag Nos.579 and 1176 comprised in the said Property without any remainder or residue and the Purchasers shall by virtue of the sale made hereby be and exclusively entitled to any reversion, remainder or residue attributable to the Vendors if found in such Dag. Furthermore, the Vendors have accepted that the shares of each of them as contained above and if at any time it is reflected that the shares are more or less, then the Vendors have by way of family settlement accepted and/or be deemed to have accepted their shares as contained in this deed to be final and binding on them and to have conveyed their entire shares to the Purchasers by these presents and shall not have any right to raise any dispute, claim, or objection whatsoever at any time hereafter with regard thereto.
- (vi) **AND THAT** the Purchasers shall or may at all times hereafter peaceably and quietly hold use possess and enjoy the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be and receive the rents issues and profits thereof without any lawful eviction interruption claim or demand whatsoever from or by the Vendors or any person or persons having or lawfully rightfully or equitably claiming as aforesaid and free and clear and freely and clearly and absolutely acquitted exonerated and discharged from or by the Vendors and all person or persons having or lawfully rightfully or equitably claiming as aforesaid and by and at the costs of the Vendors effectually saved defended kept harmless and indemnified of from and against all manner of former and other estate right title interest charges mortgages encumbrances charges leases tenancies occupancy rights restrictions restrictive covenants liens attachments bargadars lispensens uses debutters trusts acquisition requisition alignment claims demands and liabilities whatsoever or howsoever.



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- (vii) **AND THAT** the Vendors and all person or persons having or lawfully rightfully or equitably claiming any estate or interest in the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be through under or in trust for the Vendors or his predecessors-in-title shall and will from time to time and at all times hereafter at the request and costs of the Purchasers do and execute or cause to be done and executed all such acts deeds and things for further better and more perfectly assuring the properties benefits and rights hereby granted sold conveyed transferred assigned and assured or expressed or intended so to be unto and to the Purchasers in the manner aforesaid as shall or may reasonably be required by the Purchasers.

**III. AND THE VENDORS DO HEREBY DECLARE AND ASSURE THE PURCHASERS** as follows:-

- a) **THAT** the said Property or any portion thereof is not affected by any attachment including the attachment under any certificate case or any proceedings started at the instance of the Income Tax Authorities or the Estate Duty Authority or other Government authorities under the Public Demands Recovery Act or any other Acts or otherwise whatsoever and there is no certificate case or proceedings against the Vendors for realisation of the arrears of Income Tax or Wealth Tax or Gift Tax or other taxes or dues or otherwise under the Public Demands Recovery Act or any other Acts for the time being in force.
- b) **AND THAT** the said Property or any portion thereof is not affected by any notice or scheme of acquisition, requisition or alignment of the Kolkata Metropolitan Development Authority, West Bengal Housing Infrastructure Development Corporation or the Government or any other Public body or authorities.
- c) **AND THAT** no declaration or notification is made or published for acquisition or requisition of or alignment on the said Property or any portion thereof under the Land Acquisition Act or The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 or any other Act for the time being in force and that the said Property or any portion thereof is not affected by any notice of acquisition or requisition or alignment under any Act or Case whatsoever.
- d) **AND THAT** there is no impediment under the provisions of the Urban Land (Ceiling & Regulation) Act, 1976 and/or West Bengal Estates Acquisition Act, 1953 and/or West Bengal Land Reforms Act, 1955 and/or any other act or legislation or



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otherwise for the Vendors to grant sell convey transfer assign and assure the properties benefits advantages and rights hereby granted sold conveyed transferred assigned and assured in favour of the Purchasers in the manner aforesaid.

- e) **AND THAT** the Purchasers shall be entitled to get their names mutated in the Records of Rights under the West Bengal Land Reforms Act, 1955 as raiyats in respect of the said Property and for such purpose the heirs and legal representatives of all three recorded persons under Khatian Nos. 4579, 4580 and 4581 being legal heirs of Late Subasini Dasi do hereby give and shall be deemed to have given consent by these presents and confirm that the entire shares of each such recorded persons have been conveyed to the Purchasers by these presents.
- f) **AND THAT** the Vendors have represented and assured to the Purchasers that there is no action, suit, appeal or litigation in respect of the said Property or any part or share thereof pending or filed at any time heretofore and that the said Property has been in uninterrupted exclusive ownership and possession and enjoyment of the Vendors since becoming the owner thereof without any claim, obstruction, dispute or impediment whatsoever or howsoever from or by any person and that no person has ever claimed any right title interest or possession whatsoever in the said Property or any part thereof nor sent any notice in respect thereof And That save and except the Vendors no other person can claim any right title or interest whatsoever in the said Property or any part thereof and without prejudice to or affecting the covenant for protection and indemnity given by the Vendors hereinabove, the Vendors agree to pay the entire market value of the said Property at the material time and to indemnify and keep the Purchasers fully saved harmless and indemnified from and against all losses damages costs claims demands action or proceeding that the Purchasers may suffer or incur owing to any defect or deficiency being found in the title or possession of the Vendors or in case any of the representation or assurances made and/or contained on the part of the Vendors being found to be false.

- g) **AND THAT** all rates, taxes, Khajana/land revenue and other outgoings and impositions payable in respect of the said Property has duly been paid and there is no amount in arrears or outstanding in connection therewith.

**THE ~~PROPERTY~~ SCHEDULE ABOVE REFERRED TO:**

**(SAID PROPERTY)**



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ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 satak more or less being entire L.R Dag Nos.579 and 1176 (as described below) in Mouza Reckjoani, J.L No.13, Police Station Rajarhat, within the jurisdiction of Rajarhat Bishnupur no.1 Gram Panchayat, Additional District Sub Registry Office Rajarhat in the District of North 24 Parganas:-

RS Dag and Khatian Number	LR Dag and Khatian Number	Classification	Total Area in Dag (Acre)	Area of Dag being subject matter of Sale (Acre)
Dag No. 579 recorded in Khatian Nos. 3466	Dag No. 579 recorded in Khatian Nos.4579, 4580 and 4581	Sali	0.74	0.74
Dag No. 1176 recorded in Khatian Nos.2024/1	Dag No. 1176 recorded in Khatian Nos.4579, 4580 and 4581	Danga	0.99	0.99
			<b>TOTAL</b>	<b>1.73</b>

The Said Property is delineated in the plan annexed hereto duly bordered thereon in "RED" and the same is butted and bounded as follows.

The entire R.S and L.R Dag No.579 butted and bounded as follows:

ON THE NORTH : By Public Road, L.R Dag No.577 and partly by L.R Dag No.578;

ON THE SOUTH : Partly by each of L.R Dag Nos.580, 581 and 586;

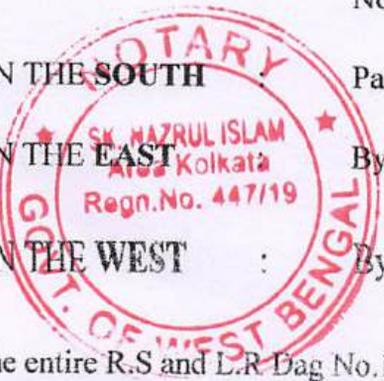
ON THE EAST : By L.R Dag No.1176;

ON THE WEST : By L.R Dag No.576 and partly by L.R Dag No.1793.

The entire R.S and L.R Dag No.1176 butted and bounded as follows:

Dn/

Abhijit Paul



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- ON THE NORTH : By L.R Dag No.1177 and partly by each of L.R Dag Nos.578 and 1179;
- ON THE SOUTH : Partly by each of L.R Dag Nos.1175 and 1174;
- ON THE EAST : Partly by each of L.R. Dag Nos. 1180, 1174 and 1177;
- ON THE WEST : By L.R Dag Nos.579, 581, 582 and partly by L.R Dag No.578.

**OR HOWSOEVER OTHERWISE** the same now are or is or heretofore were or was situated butted bounded called known numbered described or distinguished. The classification of L.R Dag No.579 has been erroneously recorded as Pukur which is to be corrected. **Be it mentioned** that the structures and several residential dwelling rooms with cemented flooring on the said property measures about 1500 Square feet more or less.

**IN WITNESS WHEREOF** the parties hereto have hereunto set and subscribed their respective hands and seals the day month and year first above written.

<p><b>SIGNED SEALED AND DELIVERED</b> by the abovenamed <b>VENDORS</b> at Kolkata in the presence of:</p>	<p><i>Abhijit Pal</i> (ABHIJIT PAL)</p>
<p>(1) <i>[Signature]</i> (2) <i>(CHANDRA SHEKHAR PRINIE)</i> <i>C-1059, Sect-13, Mahabogara,</i> <i>Lucknow, 226006</i> <i>Shibendu Kumar Khatua,</i></p>	<p><i>Mitra Pal.</i> (MITRA PAL)</p> <p><i>Chaitali Khatua</i> (CHAITALI KHATUA)</p>
<p><i>[Signature]</i> (DILIP KUMAR PAUL)</p>	<p><i>[Signature]</i> (SAUMIK PAUL)</p>



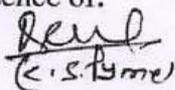
*[Signature]*

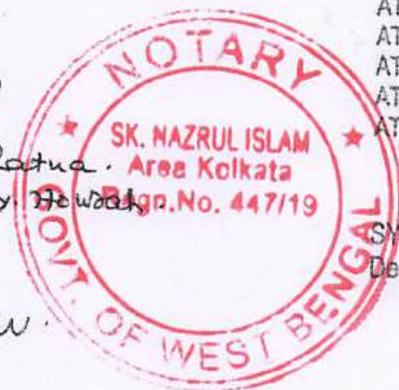
*(Abhijit Pal)*

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Radharani Bose (RADHA RANI BOSE)	Chaitali Pal. (CHAITALI PAL)
Shyamali Paul (SHYAMALI PAUL)	Sankar Kumar Pal (SANKAR KUMAR PAL)
Bharati Pal (BHARATI PAL)	Ishika Pal. (ISHIKA PAL)
Subhasree Pal (SUBHASREE PAL)	Jhunu Pal. (JHUNU PAL)
Chhandosree Pal. (CHHANDOSREE PAL)	Amar Pal. (AMAR PAL)
Shubhra Pyne (SHUBHRA PYNE)	Abhishek Pal (ABHISHEK PAL)

**SIGNED SEALED AND DELIVERED** by  
the abovenamed **PURCHASERS** at Kolkata  
in the presence of:

- (1)   
(K.S. Barua)
- (2) Shibendu Kumar Chakraborty  
407, G.T. Road, Bally, Howrah  
Pin-71201.
- (3) Karam Bagera  
Adv.  
2 More Street  
Kolkata



ATK CONTOURS INFRA LLP  
PLACID REALTORS LLP  
ATK STONEWORKS LLP  
ATK HOMES LLP  
ATK DWELLERS LLP  
ATK BRICKS LLP  
ATK CHATELTS REALTY PVT LTD  
SYED ABRAR IMAM  
Designated Partner / Director

X

T. R. INFRAPROJECTS PVT. LTD.

*Faisz Khan*

Director

KZAR PROPERTIES PVT. LTD.

*[Signature]*

Director

AMBUD BUILDCON PRIVATE LIMITED

AMBUD PROPERTIES LLP

AMBUD CONSTRUCTION LLP

RAHARA REALTORS LLP

NILGIRI INFRA PROPERTIES LLP

*[Signature]*  
DIRECTOR / PARTNER / AUTHORISED SIGNATORY

REKSHA SPACES PRIVATE LIMITED

REKSHA HIGHRISE PRIVATE LIMITED

REKSHA REAL ESTATES PRIVATE LIMITED

REKSHA APARTMENTS PRIVATE LIMITED

*Amit Singh*

DIRECTOR / AUTHORISED SIGNATORY



Drafted by me:

*Pratibha Ghosh* Advocate

C/o DSP Law Associates,

Advocates

4D, Nicco House,

1B Hare Street,

Kolkata-700001 (763/2012)

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**RECEIPT AND MEMO OF CONSIDERATION**

**RECEIVED** by the abovenamed Vendors of and from the within named Purchasers the within mentioned sum of Rs. 10,42,74,800.00 (Rupees ten crores forty two lakhs seventy four thousand eight hundred) only being the consideration in full payable under these presents as per memo written hereinbelow:

**MEMO OF CONSIDERATION:**

Sl. No.	By or out of Cash/Demand draft/Cheque Numbers	Date	Bank & Branch	Amount (in Rs. P.)
1	000003	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	187,000.00
2	000021	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	187,000.00
3	000006	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	121,000.00
4	000007	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	121,000.00
5	000008	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	121,000.00
6	000009	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
7	000010	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
8	000022	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00



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*[Signature]* Abhijit Pal

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9	000013	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
10	000015	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	88,000.00
11	000016	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	88,000.00
12	000017	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	88,000.00
13	000024	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
14	000019	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	374,000.00
15	000023	01/06/2023	KOTAK MAHINDRA BANK, KOLKATA	47,744.00
16	363705	01/06/2023	IDBI BANK, KOLKATA	187,000.00
17	363720	01/06/2023	IDBI BANK, KOLKATA	187,000.00
18	363707	01/06/2023	IDBI BANK, KOLKATA	121,000.00
19	363708	01/06/2023	IDBI BANK, KOLKATA	121,000.00
20	363709	01/06/2023	IDBI BANK, KOLKATA	121,000.00
21	363710	01/06/2023	IDBI BANK, KOLKATA	374,000.00
22	363711	01/06/2023	IDBI BANK, KOLKATA	374,000.00



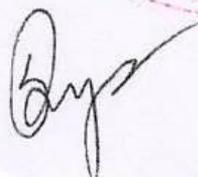
*[Signature]*

*[Signature]*

Abhijit Pal

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23	363721	01/06/2023	IDBI BANK, KOLKATA	374,000.00
24	363713	01/06/2023	IDBI BANK, KOLKATA	374,000.00
25	363715	01/06/2023	IDBI BANK, KOLKATA	88,000.00
26	363716	01/06/2023	IDBI Bank, KOLKATA	88,000.00
27	363717	01/06/2023	IDBI Bank, KOLKATA	88,000.00
28	363723	01/06/2023	IDBI BANK, KOLKATA	374,000.00
29	363719	01/06/2023	IDBI BANK, KOLKATA	374,000.00
30	363722	01/06/2023	IDBI BANK, KOLKATA	47,744.00
31	000003	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
32	000018	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
33	000005	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
34	000006	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
35	000007	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
36	000008	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
37	000009	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
38	000021	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
39	000011	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
40	000013	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00

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41	000014	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
42	000015	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
43	000022	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
44	000017	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
45	000020	01/06/2023	HDFC BANK LTD., KOLKATA	47,744.00
46	000486	01/06/2023	ICICI BANK, KOLKATA	187,000.00
47	000488	01/06/2023	ICICI BANK, KOLKATA	121,000.00
48	000489	01/06/2023	ICICI BANK, KOLKATA	121,000.00
49	000490	01/06/2023	ICICI BANK, KOLKATA	121,000.00
50	000491	01/06/2023	ICICI BANK, KOLKATA	374,000.00
51	000492	01/06/2023	ICICI BANK, KOLKATA	374,000.00
52	000494	01/06/2023	ICICI BANK, KOLKATA	374,000.00
53	029059	01/06/2023	AXIS BANK, KOLKATA	187,000.00
54	029075	01/06/2023	AXIS BANK, KOLKATA	187,000.00
55	029061	01/06/2023	AXIS BANK, KOLKATA	121,000.00
56	029062	01/06/2023	AXIS BANK, KOLKATA	121,000.00
57	029063	01/06/2023	AXIS BANK, KOLKATA	121,000.00
58	029064	01/06/2023	AXIS BANK, KOLKATA	374,000.00



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59	029065	01/06/2023	AXIS BANK, KOLKATA	374,000.00
60	029074	01/06/2023	AXIS BANK, KOLKATA	374,000.00
61	029067	01/06/2023	AXIS BANK, KOLKATA	374,000.00
62	029069	01/06/2023	AXIS BANK, KOLKATA	88,000.00
63	029070	01/06/2023	AXIS BANK, KOLKATA	88,000.00
64	029071	01/06/2023	AXIS BANK, KOLKATA	88,000.00
65	029077	01/06/2023	AXIS BANK, KOLKATA	374,000.00
66	029073	01/06/2023	AXIS BANK, KOLKATA	374,000.00
67	029076	01/06/2023	AXIS BANK, KOLKATA	47,744.00
68	365801	01/06/2023	IDBI BANK, KOLKATA	187,000.00
69	365819	01/06/2023	IDBI BANK, KOLKATA	187,000.00
70	365803	01/06/2023	IDBI BANK, KOLKATA	121,000.00
71	365804	01/06/2023	IDBI BANK, KOLKATA	121,000.00
72	365805	01/06/2023	IDBI BANK, KOLKATA	121,000.00
73	365806	01/06/2023	IDBI BANK, KOLKATA	374,000.00
74	365807	01/06/2023	IDBI BANK, KOLKATA	374,000.00
75	365817	01/06/2023	IDBI BANK, KOLKATA	374,000.00
76	365809	01/06/2023	IDBI BANK, KOLKATA	374,000.00



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*Abhijit Pal*

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77	365811	01/06/2023	IDBI BANK, KOLKATA	88,000.00
78	365812	01/06/2023	IDBI BANK, KOLKATA	88,000.00
79	365814	01/06/2023	IDBI BANK, KOLKATA	88,000.00
80	365820	01/06/2023	IDBI BANK, KOLKATA	374,000.00
81	365816	01/06/2023	IDBI BANK, KOLKATA	374,000.00
82	365818	01/06/2023	IDBI BANK, KOLKATA	47,744.00
83	024277	01/06/2023	AXIS BANK, KOLKATA	187,000.00
84	042970	01/06/2023	AXIS BANK, KOLKATA	187,000.00
85	024279	01/06/2023	AXIS BANK, KOLKATA	121,000.00
86	024280	01/06/2023	AXIS BANK, KOLKATA	121,000.00
87	042956	01/06/2023	AXIS BANK, KOLKATA	121,000.00
88	042957	01/06/2023	AXIS BANK, KOLKATA	374,000.00
89	042958	01/06/2023	AXIS BANK, KOLKATA	374,000.00
90	042968	01/06/2023	AXIS BANK, KOLKATA	374,000.00
91	042960	01/06/2023	AXIS BANK, KOLKATA	374,000.00
92	042962	01/06/2023	AXIS BANK, KOLKATA	88,000.00
93	042963	01/06/2023	AXIS BANK, KOLKATA	88,000.00
94	042965	01/06/2023	AXIS BANK, KOLKATA	88,000.00



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*Abhijit Pal*

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95	042971	01/06/2023	AXIS BANK, KOLKATA	374,000.00
96	042967	01/06/2023	AXIS BANK, KOLKATA	374,000.00
97	000221	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
98	000237	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
99	000223	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
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101	000225	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
102	000226	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
103	000227	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
104	000236	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
105	000229	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
106	000231	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
107	000232	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
108	000233	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
109	000239	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
110	000235	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
111	000238	01/06/2023	HDFC BANK LTD., KOLKATA	47,744.00



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*Abhijet Pal*

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112	000767	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
113	000783	01/06/2023	HDFC BANK LTD., KOLKATA	187,000.00
114	000769	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
115	000770	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
116	000771	01/06/2023	HDFC BANK LTD., KOLKATA	121,000.00
117	000772	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
118	000773	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
119	000782	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
120	000775	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
121	000777	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
122	000778	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
123	000779	01/06/2023	HDFC BANK LTD., KOLKATA	88,000.00
124	000785	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
125	000781	01/06/2023	HDFC BANK LTD., KOLKATA	374,000.00
126	000784	01/06/2023	HDFC BANK LTD., KOLKATA	47,744.00



*Ans*

*Abhijit Pal*

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127	313174	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	4,553.00
128	313177	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	3,980.00
129	313184	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	6,320.00
130	313182	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	6,320.00
131	313176	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	6,320.00
132	313172	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
133	313180	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	7,960.00
134	313179	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
135	313173	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
136	313175	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	7,486.00
137	313178	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	7,486.00
138	313187	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	7,486.00



*[Signature]*

*[Signature]* Abhijit Pal

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139	313183	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
140	313186	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	8,533.00
141	313185	06/06/2023	KOTAK MAHINDRA BANK, KOLKATA	2,294,050.00
142	052382	05/06/2023	IDBI BANK, KOLKATA	4,553.00
143	052383	05/06/2023	IDBI BANK, KOLKATA	3,980.00
144	052384	05/06/2023	IDBI BANK, KOLKATA	6,320.00
145	052385	05/06/2023	IDBI BANK, KOLKATA	6,320.00
146	052386	05/06/2023	IDBI BANK, KOLKATA	6,320.00
147	052387	05/06/2023	IDBI BANK, KOLKATA	8,533.00
148	052388	05/06/2023	IDBI BANK, KOLKATA	7,960.00
149	052389	05/06/2023	IDBI BANK, KOLKATA	8,533.00
150	052390	05/06/2023	IDBI BANK, KOLKATA	8,533.00
151	052392	05/06/2023	IDBI BANK, KOLKATA	7,486.00
152	052393	05/06/2023	IDBI BANK, KOLKATA	7,486.00



*Asst. Ashijit Pal*

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153	052394	05/06/2023	IDBI BANK, KOLKATA	7,486.00
154	052395	05/06/2023	IDBI BANK, KOLKATA	8,533.00
155	052396	05/06/2023	IDBI BANK, KOLKATA	8,533.00
156	052397	05/06/2023	IDBI BANK, KOLKATA	2294050.00
157	004910	06/06/2023	HDFC BANK LTD., KOLKATA	4,553.00
158	004911	06/06/2023	HDFC BANK LTD., KOLKATA	3,980.00
159	004912	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
160	004914	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
161	004915	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
162	004916	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
163	004917	06/06/2023	HDFC BANK LTD., KOLKATA	7,960.00
164	004918	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
165	004919	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
166	004921	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
167	004922	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00



*Ad Ashijit Pal*

X

168	004923	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
169	004924	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
170	004925	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
171	004926	06/06/2023	HDFC BANK LTD., KOLKATA	2,294,050.00
172	508892	05/06/2023	ICICI BANK, KOLKATA	4,553.00
173	508893	05/06/2023	ICICI BANK, KOLKATA	190,980.00
174	508894	05/06/2023	ICICI BANK, KOLKATA	6,320.00
175	508895	05/06/2023	ICICI BANK, KOLKATA	6,320.00
176	508896	05/06/2023	ICICI BANK, KOLKATA	6,320.00
177	508897	05/06/2023	ICICI BANK, KOLKATA	8,533.00
178	508898	05/06/2023	ICICI BANK, KOLKATA	7,960.00
179	508899	05/06/2023	ICICI BANK, KOLKATA	382,533.00
180	UTR No. 000136521231	15/06/2023	ICICI BANK, KOLKATA	8,533.00
181	508956	05/06/2023	ICICI BANK, KOLKATA	95,486.00
182	508957	05/06/2023	ICICI BANK, KOLKATA	95,486.00

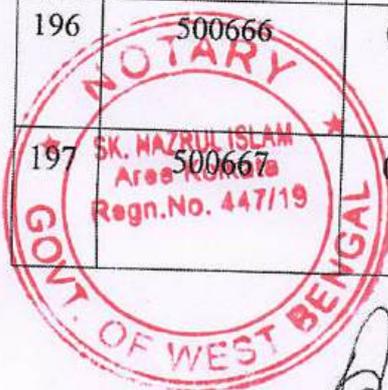


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*Abhijit Pal*

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183	508958	05/06/2023	ICICI BANK, KOLKATA	95,486.00
184	508959	05/06/2023	ICICI BANK, KOLKATA	382,533.00
185	508960	05/06/2023	ICICI BANK, KOLKATA	382,533.00
186	508961	05/06/2023	ICICI BANK, KOLKATA	2,294,050.00
187	500672	05/06/2023	AXIS BANK, KOLKATA	4,553.00
188	500657	05/06/2023	AXIS BANK, KOLKATA	3,980.00
189	500658	05/06/2023	AXIS BANK, KOLKATA	6,320.00
190	500659	05/06/2023	AXIS BANK, KOLKATA	6,320.00
191	500676	05/06/2023	AXIS BANK, KOLKATA	6,320.00
192	500661	05/06/2023	AXIS BANK, KOLKATA	8,533.00
193	500662	05/06/2023	AXIS BANK, KOLKATA	7,960.00
194	500663	05/06/2023	AXIS BANK, KOLKATA	8,533.00
195	500664	05/06/2023	AXIS BANK, KOLKATA	8,533.00
196	500666	05/06/2023	AXIS BANK, KOLKATA	7,486.00
197	500667	05/06/2023	AXIS BANK, KOLKATA	7,486.00



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198	500668	05/06/2023	AXIS BANK, KOLKATA	7,486.00
199	500669	05/06/2023	AXIS BANK, KOLKATA	8,533.00
200	500670	05/06/2023	AXIS BANK, KOLKATA	8,533.00
201	500671	05/06/2023	AXIS BANK, KOLKATA	2,294,050.00
202	053064	05/06/2023	IDBI BANK, KOLKATA	4,553.00
203	053065	05/06/2023	IDBI BANK, KOLKATA	3,980.00
204	053066	05/06/2023	IDBI BANK, KOLKATA	6,320.00
205	053067	05/06/2023	IDBI BANK, KOLKATA	6,320.00
206	053068	05/06/2023	IDBI BANK, KOLKATA	6,320.00
207	053069	05/06/2023	IDBI BANK, KOLKATA	8,533.00
208	053070	05/06/2023	IDBI BANK, KOLKATA	7,960.00
209	053071	05/06/2023	IDBI BANK, KOLKATA	8,533.00
210	053072	05/06/2023	IDBI BANK, KOLKATA	8,533.00
211	053074	05/06/2023	IDBI BANK, KOLKATA	7,486.00



By

Asst. Abhijit Paul

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212	053075	05/06/2023	IDBI BANK, KOLKATA	7,486.00
213	053076	05/06/2023	IDBI BANK, KOLKATA	7,486.00
214	053077	05/06/2023	IDBI BANK, KOLKATA	8,533.00
215	053078	05/06/2023	IDBI BANK, KOLKATA	8,533.00
216	053079	05/06/2023	IDBI BANK, KOLKATA	2,294,050.00
217	500688	05/06/2023	AXIS BANK, KOLKATA	4,553.00
218	500673	05/06/2023	AXIS BANK, KOLKATA	3,980.00
219	500674	05/06/2023	AXIS BANK, KOLKATA	6,320.00
220	500675	05/06/2023	AXIS BANK, KOLKATA	6,320.00
221	500660	05/06/2023	AXIS BANK, KOLKATA	6,320.00
222	AXSK 231660001055	15/06/2023	AXIS BANK, KOLKATA	8,533.00
223	500678	05/06/2023	AXIS BANK, KOLKATA	7,960.00
224	500679	05/06/2023	AXIS BANK, KOLKATA	8,533.00
225	500680	05/06/2023	AXIS BANK, KOLKATA	8,533.00



*Dr. SK. HAZRAT ISLAM*

*Abhijit Pal*

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226	500682	05/06/2023	AXIS BANK, KOLKATA	7,486.00
227	500683	05/06/2023	AXIS BANK, KOLKATA	7,486.00
228	500684	05/06/2023	AXIS BANK, KOLKATA	7,486.00
229	500685	05/06/2023	AXIS BANK, KOLKATA	8,533.00
230	500686	05/06/2023	AXIS BANK, KOLKATA	8,533.00
231	500687	05/06/2023	AXIS BANK, KOLKATA	2,294,050.00
232	004891	05/06/2023	HDFC BANK LTD., KOLKATA	4,553.00
233	004892	05/06/2023	HDFC BANK LTD., KOLKATA	3,980.00
234	004893	05/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
235	004894	05/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
236	004898	05/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
237	004899	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
238	004900	05/06/2023	HDFC BANK LTD., KOLKATA	7,960.00
239	004901	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00



*By*

*Abhijit Pal*

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240	004902	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
241	004904	05/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
242	004905	05/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
243	004906	05/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
244	004907	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
245	004908	05/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
246	004909	05/06/2023	HDFC BANK LTD., KOLKATA	2,294,050.00
247	004927	06/06/2023	HDFC BANK LTD., KOLKATA	4,553.00
248	004928	06/06/2023	HDFC BANK LTD., KOLKATA	3,980.00
249	004929	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
250	004930	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
251	004931	06/06/2023	HDFC BANK LTD., KOLKATA	6,320.00
252	004932	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
253	004933	06/06/2023	HDFC BANK LTD., KOLKATA	7,960.00



*By*

*Abhijit Pal*

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254	004934	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
255	004935	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
256	004937	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
257	004940	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
258	004945	06/06/2023	HDFC BANK LTD., KOLKATA	7,486.00
259	004946	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
260	004947	06/06/2023	HDFC BANK LTD., KOLKATA	8,533.00
261	004944	06/06/2023	HDFC BANK LTD., KOLKATA	2,294,050.00
262	500694	09/06/2023	AXIS BANK, KOLKATA	47,743.00
263	500693	09/06/2023	AXIS BANK, KOLKATA	47,744.00
264	500695	09/06/2023	AXIS BANK, KOLKATA	47,743.00
265	052788	09/06/2023	IDBI BANK, KOLKATA	47,743.00
266	052787	09/06/2023	IDBI BANK, KOLKATA	47,743.00
267	313203	09/06/2023	KOTAK MAHINDRA BANK, KOLKATA	47,743.00



*Bye*

*Abhijit Pal*

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268	508938	09/06/2023	ICICI BANK, KOLKATA	47,744.00
269	508939	09/06/2023	ICICI BANK, KOLKATA	47,744.00
270	004963	12/06/2023	HDFC BANK LTD., KOLKATA	47,743.00
271	004961	12/06/2023	HDFC BANK LTD., KOLKATA	47,743.00
272	004962	12/06/2023	HDFC BANK LTD., KOLKATA	47,743.00
273	000760	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
274	000772	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
275	000758	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
276	000757	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
277	000756	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
278	000755	01/06/2023	ICICI BANK LTD., KOLKATA	99,000.00
279	000754	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00
280	000771	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00
281	000765	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00

Bye

Abhijit Pal



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282	000770	01/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
283	000763	01/06/2023	ICICI BANK LTD., KOLKATA	49,500.00
284	000762	01/06/2023	ICICI BANK LTD., KOLKATA	49,500.00
285	000761	01/06/2023	ICICI BANK LTD., KOLKATA	49,500.00
286	000768	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00
287	000767	01/06/2023	ICICI BANK LTD., KOLKATA	198,000.00
288	000638	01/06/2023	ICICI BANK LTD., KOLKATA	187,000.00
289	000637	01/06/2023	ICICI BANK LTD., KOLKATA	374,000.00
290	000636	01/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
291	000628	01/06/2023	ICICI BANK LTD., KOLKATA	88,000.00
292	000635	01/06/2023	ICICI BANK LTD., KOLKATA	88,000.00
293	000630	01/06/2023	ICICI BANK LTD., KOLKATA	88,000.00
294	000634	01/06/2023	ICICI BANK LTD., KOLKATA	374,000.00
295	000633	01/06/2023	ICICI BANK LTD., KOLKATA	374,000.00



Bye

Abhijit Pal

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296	ICICR5202305 1500802457	15/05/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
297	ICICR5202305 1500803092/	15/05/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
298	ICICR5202305 2600807792	26/05/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
299	:ICICR5202306 0500605166	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
300	ICICR5202306 0500628921	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
301	ICICR5202306 0500628543	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
302	ICICR5202306 0500627331	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
303	ICICR5202306 0500618066	05/06/2023	ICICI BANK LTD., KOLKATA	2,294,050.00
304	YESBR520230 51597578947	16/05/2023	YES BANK LTD., KOLKATA	2,294,050.00
305	577530	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
306	577531	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
307	577532	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
308	577533	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
309	577534	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00

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310	577535	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
311	577536	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
312	577537	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
313	577538	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
314	508946	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
315	577540	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
316	577541	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
317	577542	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
318	577543	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
319	577544	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
320	000689	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
321	577515	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
322	577516	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
323	577517	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00

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*[Handwritten Signature]* Abhishek Pal



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324	577518	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
325	577519	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
326	577520	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
327	577521	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
328	577522	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
329	577523	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
330	508948	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
331	577525	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
332	577526	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
333	577527	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
334	577528	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
335	577529	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
336	000646	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
337	577500	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00

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*Abhijit Pal*



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338	577501	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
339	577502	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
340	577503	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
341	577504	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
342	577505	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
343	577506	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
344	577507	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
345	577508	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
346	508952	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
347	577510	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
348	577511	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
349	577512	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
350	577513	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
351	577514	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00

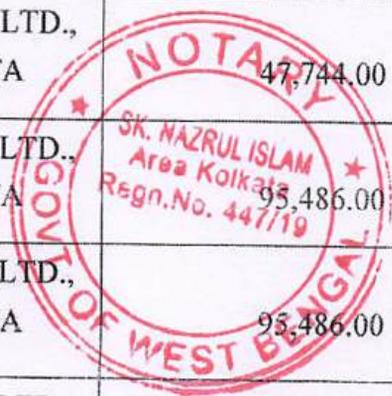
Bye

Bal Abhijit Pal



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352	000623	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
353	577485	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
354	577486	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
355	577487	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
356	577488	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
357	577489	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
358	577490	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
359	577491	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
360	577492	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
361	577493	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
362	508950	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
363	577495	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
364	577496	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
365	577497	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00



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366	577498	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
367	577499	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
368	000613	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
369	577470	05/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
370	577471	05/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
371	577472	05/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
372	577473	05/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
373	577474	05/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
374	577475	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
375	577476	05/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
376	577477	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
377	577478	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
378	508942	05/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
379	577480	05/06/2023	ICICI BANK LTD., KOLKATA	95,486.00

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*Abhijit Pal*



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380	577481	05/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
381	577482	05/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
382	577483	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
383	577484	05/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
384	000691	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
385	577575	06/06/2023	ICICI BANK LTD., KOLKATA	92,553.00
386	577576	06/06/2023	ICICI BANK LTD., KOLKATA	91,980.00
387	577577	06/06/2023	ICICI BANK LTD., KOLKATA	28,320.00
388	577578	06/06/2023	ICICI BANK LTD., KOLKATA	28,320.00
389	577579	06/06/2023	ICICI BANK LTD., KOLKATA	28,320.00
390	577580	06/06/2023	ICICI BANK LTD., KOLKATA	283,533.00
391	577581	06/06/2023	ICICI BANK LTD., KOLKATA	183,960.00
392	577582	06/06/2023	ICICI BANK LTD., KOLKATA	184,533.00
393	577583	06/06/2023	ICICI BANK LTD., KOLKATA	184,533.00



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*Adal Abhijit Pal*

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394	577585	06/06/2023	ICICI BANK LTD., KOLKATA	45,986.00
395	577586	06/06/2023	ICICI BANK LTD., KOLKATA	45,986.00
396	577587	06/06/2023	ICICI BANK LTD., KOLKATA	45,986.00
397	577588	06/06/2023	ICICI BANK LTD., KOLKATA	184,533.00
398	577589	06/06/2023	ICICI BANK LTD., KOLKATA	184,533.00
399	000765	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
400	577560	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
401	577561	06/06/2023	ICICI BANK LTD., KOLKATA	3,980.00
402	577562	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
403	577563	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
404	577564	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
405	577565	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
406	577566	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
407	577567	06/06/2023	ICICI BANK LTD., KOLKATA	8,533.00
408	577568	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00

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Abhijit Pal



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409	577570	06/06/2023	ICICI BANK LTD., KOLKATA	7,486.00
410	577571	06/06/2023	ICICI BANK LTD., KOLKATA	7,486.00
411	577572	06/06/2023	ICICI BANK LTD., KOLKATA	7,486.00
412	577573	06/06/2023	ICICI BANK LTD., KOLKATA	8,533.00
413	577574	06/06/2023	ICICI BANK LTD., KOLKATA	8,533.00
414	000583	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
415	577545	06/06/2023	ICICI BANK LTD., KOLKATA	191,553.00
416	577546	06/06/2023	ICICI BANK LTD., KOLKATA	190,980.00
417	577547	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
418	577548	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
419	577549	06/06/2023	ICICI BANK LTD., KOLKATA	127,320.00
420	577550	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
421	577551	06/06/2023	ICICI BANK LTD., KOLKATA	381,960.00
422	577552	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
423	577553	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
424	508944	06/06/2023	ICICI BANK LTD., KOLKATA	47,744.00
425	577555	06/06/2023 *	ICICI BANK LTD., KOLKATA	95,486.00
426	577556	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00



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427	577557	06/06/2023	ICICI BANK LTD., KOLKATA	95,486.00
428	577558	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
429	577559	06/06/2023	ICICI BANK LTD., KOLKATA	382,533.00
430	000780	14/06/2023	ICICI BANK LTD., KOLKATA	47,743.00
431	932560	07/06/2023	YES BANK LTD., KOLKATA	191,553.00
432	932561	07/06/2023	YES BANK LTD., KOLKATA	190,980.00
433	932562	07/06/2023	YES BANK LTD., KOLKATA	127,320.00
434	932563	07/06/2023	YES BANK LTD., KOLKATA	127,320.00
435	932564	07/06/2023	YES BANK LTD., KOLKATA	127,320.00
436	932565	07/06/2023	YES BANK LTD., KOLKATA	382,533.00
437	932567	07/06/2023	YES BANK LTD., KOLKATA	381,960.00
438	932568	07/06/2023	YES BANK LTD., KOLKATA	382,533.00
439	932569	07/06/2023	YES BANK LTD., KOLKATA	382,533.00
440	804659	07/06/2023	YES BANK LTD., KOLKATA	47,744.00
441	932571	07/06/2023	YES BANK LTD., KOLKATA	95,486.00
442	932572	07/06/2023	YES BANK LTD., KOLKATA	95,486.00
443	932573	07/06/2023	YES BANK LTD., KOLKATA	95,486.00
444	932574	07/06/2023	YES BANK LTD., KOLKATA	382,533.00

*[Signature]*

*[Signature]* Abhirjit Pal

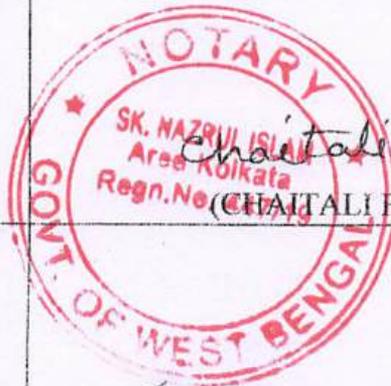


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445	932575	07/06/2023	YES BANK LTD., KOLKATA	382,533.00
446	YESB31661348 475	15/06/2023	YES BANK LTD., KOLKATA	47,743.00
447	Cash	----	----	17.00
448	TDS			10,42,748.00
<b>TOTAL:</b>				<b><u>10,42,74,800.00</u></b>

(Rupees ten crores forty two lakhs seventy four thousand eighty hundred) only

<b>WITNESSES:-</b>	
(1) <i>[Signature]</i> (2) SRIBENDU KUMAR KHATUA.	<i>Abhijit Pal</i> (ABHIJIT PAL)
<i>Chaitali Khatua</i> (CHAITALI KHATUA)	<i>Mitra Pal.</i> (MITRA PAL)
<i>Dilip Kumar Paul</i> (DILIP KUMAR PAUL)	<i>Saumik Paul</i> (SAUMIK PAUL)
<i>Radharani Bose</i> (RADHA RANI BOSE)	<i>Chaitali Pal.</i> (CHAITALI PAL)
<i>Shyamali Paul</i> (SHYAMALI PAUL)	<i>Sankar Kumar Pal</i> (SANKAR KUMAR PAL)

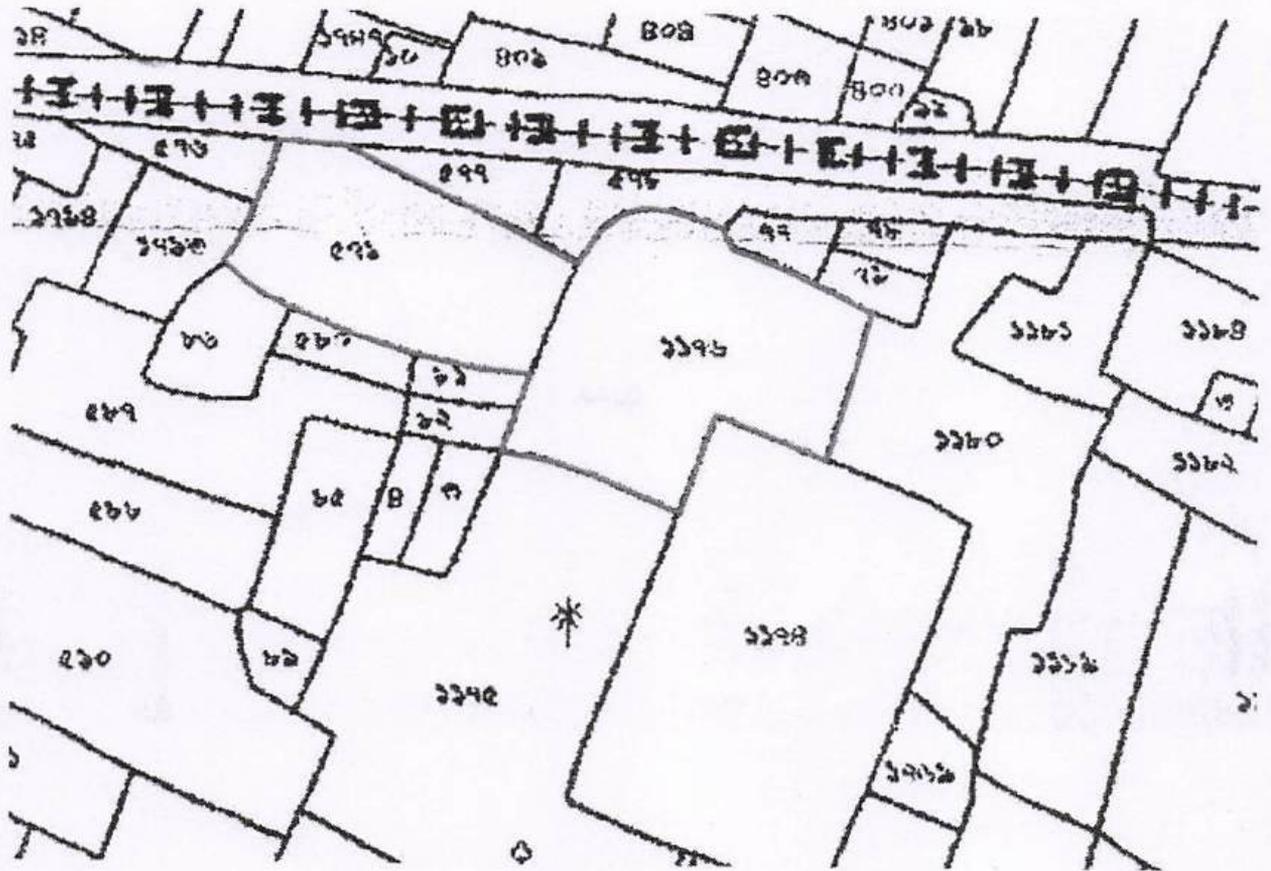


~~54~~

<p>Bharati Pal</p> <p>(BHARATI PAL)</p>	<p>Ishika Pal</p> <p>(ISHIKA PAL)</p>
<p>Subhasree Pal</p> <p>(SUBHASREE PAL)</p>	<p>Jhunu Pal</p> <p>(JHUNU PAL)</p>
<p>Chhandosree Pal.</p> <p>(CHHANDOSREE PAL)</p>	<p>Amar Pal.</p> <p>(AMAR PAL)</p>
<p>Shubhra Pyne</p> <p>(SHUBHRA PYNE)</p>	<p>Abhishek Pal</p> <p>(ABHISHEK PAL)</p>



Out Line Plan showing scanned Mouza Map in respect of entire L.R. Dag Nos.579 and 1176 in Mouza Reckjoani, J. L. No.13, Police Station Rajarhat, in the District of North 24 Parganas, Kolkata 700135. (Subject Area of Sale - 173 satak or 1.73 acre more or less)



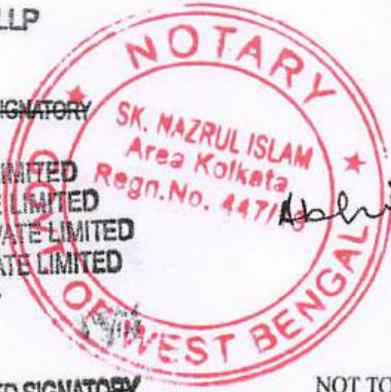
- ATK CONTOURS INFRA LLP
- PLACID REALTORS LLP
- ATK STONEWORKS LLP
- ATK HOMES LLP
- ATK DWELLERS LLP
- ATK BRICKS LLP
- ATK CHATELS REALTY PVT LTD

- AMBUD BUILDCON PRIVATE LIMITED
- AMBUD PROPERTIES LLP
- AMBUD CONSTRUCTION LLP
- RAHARA REALTORS LLP
- NILGIRI INFRA PROPERTIES LLP

*Alman*  
 SYED ABRAR MAM  
 Designated Partner / Director

*Amrit Singh*  
 DIRECTOR / PARTNER / AUTHORIZED SIGNATORY

- REKSHA SPACES PRIVATE LIMITED
- REKSHA HIGHRISE PRIVATE LIMITED
- REKSHA REAL ESTATES PRIVATE LIMITED
- REKSHA APARTMENTS PRIVATE LIMITED



*Abhijit Pal*

T. R. INFRAPROJECTS PVT. LTD.

*Faiyaz Alam*

*Amrit Singh*

DIRECTOR / AUTHORIZED SIGNATORY

NOT TO SCALE

Director

KZAR PROPERTIES PVT. LTD.

*[Signature]*  
 Director

Due to shortage of space in plan, the parties are putting their signature hereunder to confirm the plan

*Chaitali Khatua*  
(CHAITALI KHATUA)

*Mitra Pal.*  
(MITRA PAL)

*Dilip Kumar Paul*  
(DILIP KUMAR PAUL)

*Saunik Paul*  
(SAUMIK PAUL)

*Radharani Bose*  
(RADHA RANI BOSE)

*Chaitali Pal.*  
(CHAITALI PAL)

*Shyamali Paul*  
(SHYAMALI PAUL)

*Sankar Kumar Pal*  
(SANKAR KUMAR PAL)

*Bharati Pal*  
(BHARATI PAL)

*Ishika Pal.*  
(ISHIKA PAL)

*Subhasree Pal*  
(SUBHASREE PAL)

*Jhunu Pal.*  
(JHUNU PAL)



*Chhandosree Pal.*  
(CHHANDOSREE PAL)

*Amar Pal.*  
(AMAR PAL)

*Shubhra Pyne*  
(SHUBHRA PYNE)

*Abhishek Pal*  
(ABHISHEK PAL)



		Finger prints of the executant				
 <p>Abhijit Pal</p>						
		Little	Ring	Middle (Left Hand)	Fore Hand	Thumb
						
	Thumb	Fore	Middle (Right Hand)	Ring Hand	Little	

		Finger prints of the executant				
 <p>Chaitali Khanna</p>						
		Little	Ring	Middle (Left Hand)	Fore Hand	Thumb
						
	Thumb	Fore	Middle (Right Hand)	Ring Hand	Little	

		Finger prints of the executant				
 <p>Mitra Pal</p>						
		Little	Ring	Middle (Left Hand)	Fore Hand	Thumb
						
	Thumb	Fore	Middle (Right Hand)	Ring Hand	Little	

NOTARY  
 SK. MAZRUL ISLAM  
 Area 2, Kolkata  
 Regd. No. 447119  
 GOVT. OF WEST BENGAL

Finger prints of the executant					
 <i>Dip Kumar</i>					
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
					
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little	

Finger prints of the executant					
 <i>Sanjay</i>					
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
					
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little	

Finger prints of the executant					
 <i>Radharoni Bose</i>					
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
					
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little	

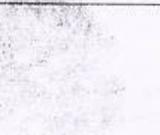
**NOTARY**  
 SK. NAZRUL ISLAM  
 Area Mirbata  
 Regn. No. 44/19  
**WEST BENGAL**

		<i>Finger prints of the executant</i>				
 <p>Chaitali Pal</p>						
		Little	Ring	Middle (Left Hand)	Fore Hand	Thumb
						
		Thumb	Fore	Middle (Right Hand)	Ring Hand	Little

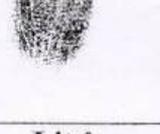
		<i>Finger prints of the executant</i>				
 <p>Sujata Pal</p>						
		Little	Ring	Middle (Left Hand)	Fore Hand	Thumb
						
		Thumb	Fore	Middle (Right Hand)	Ring Hand	Little

		<i>Finger prints of the executant</i>				
 <p>Banikant Kumar Pal</p>						
		Little	Ring	Middle (Left Hand)	Fore Hand	Thumb
						
		Thumb	Fore	Middle (Right Hand)	Ring Hand	Little


  
 NOTARY  
 SK. HAZRUL ISLAM  
 Area Kolkata  
 Regn. No. 447/19  
 GOVT. WEST BENGAL

		<i>Finger prints of the executant</i>				
 Bhavali Pal						
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb	
						
	Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little	

		<i>Finger prints of the executant</i>				
 Ishika Pal						
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb	
						
	Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little	

		<i>Finger prints of the executant</i>				
 Subh						
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb	
						
	Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little	



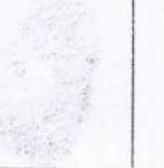
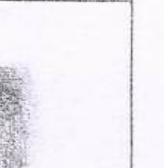
Et

<i>Finger prints of the executant</i>					
 <i>H...</i>					
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little

<i>Finger prints of the executant</i>					
 <i>Chhandosnee Pal.</i>					
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little

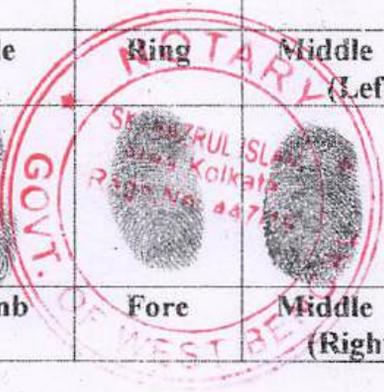
<i>Finger prints of the executant</i>					
 <i>A... Pal</i>					
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
					
	Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little


  
 NOTARY  
 SK. NAZRUL ISLAM  
 Area Kolkata  
 Reg. No. 44719

<i>Finger prints of the executant</i>					
 <i>Shilpa Puri</i>					
	Little	Ring	Middle (Left Hand)	Fore (Left Hand)	Thumb
					
Thumb	Fore	Middle (Right Hand)	Ring (Right Hand)	Little	

<i>Finger prints of the executant</i>					
 <i>Anil Kumar Pal</i>					
	Little	Ring	Middle (Left Hand)	Fore (Left Hand)	Thumb
					
Thumb	Fore	Middle (Right Hand)	Ring (Right Hand)	Little	

<i>Finger prints of the executant</i>					
 <i>Anurag</i>					
	Little	Ring	Middle (Left Hand)	Fore (Left Hand)	Thumb
					
Thumb	Fore	Middle (Right Hand)	Ring (Right Hand)	Little	


  
 NOTARY  
 ANURAG KUMAR PAL  
 21/5 KOLKATA  
 REG. NO. 44725  
 GOVT. OF WEST BENGAL

<i>Finger prints of the executant</i>					
					
	<b>Little</b>	<b>Ring</b>	<b>Middle (Left Hand)</b>	<b>Fore Hand)</b>	<b>Thumb</b>
					
	<b>Thumb</b>	<b>Fore</b>	<b>Middle (Right Hand)</b>	<b>Ring Hand)</b>	<b>Little</b>

<i>Finger prints of the executant</i>					
					
	<b>Little</b>	<b>Ring</b>	<b>Middle (Left Hand)</b>	<b>Fore Hand)</b>	<b>Thumb</b>
					
	<b>Thumb</b>	<b>Fore</b>	<b>Middle (Right Hand)</b>	<b>Ring Hand)</b>	<b>Little</b>

<i>Finger prints of the executant</i>					
					
	<b>Little</b>	<b>Ring</b>	<b>Middle (Left Hand)</b>	<b>Fore Hand)</b>	<b>Thumb</b>
					
	<b>Thumb</b>	<b>Fore</b>	<b>Middle (Right Hand)</b>	<b>Ring Hand)</b>	<b>Little</b>



<i>Finger prints of the executant</i>					
					
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
					
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little	

<i>Finger prints of the executant</i>					
<div style="border: 1px solid black; padding: 5px; width: fit-content;">                     Space for pasting                      Photograph of                      the executant.                 </div>					
	Little	Ring	Middle (Left Hand)	Fore Hand)	Thumb
Thumb	Fore	Middle (Right Hand)	Ring Hand)	Little	





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ভূমি ও ভূমি সংস্কার এবং উদ্বাস্তু ত্রান ও পুনর্বাসন দপ্তরের তথ্য  
Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

জেলাঃ [15]উত্তর ২৪ পরগণা

ব্লকঃ [07]রাজারহাট

মৌজাঃ [013]রেকজোয়ানী

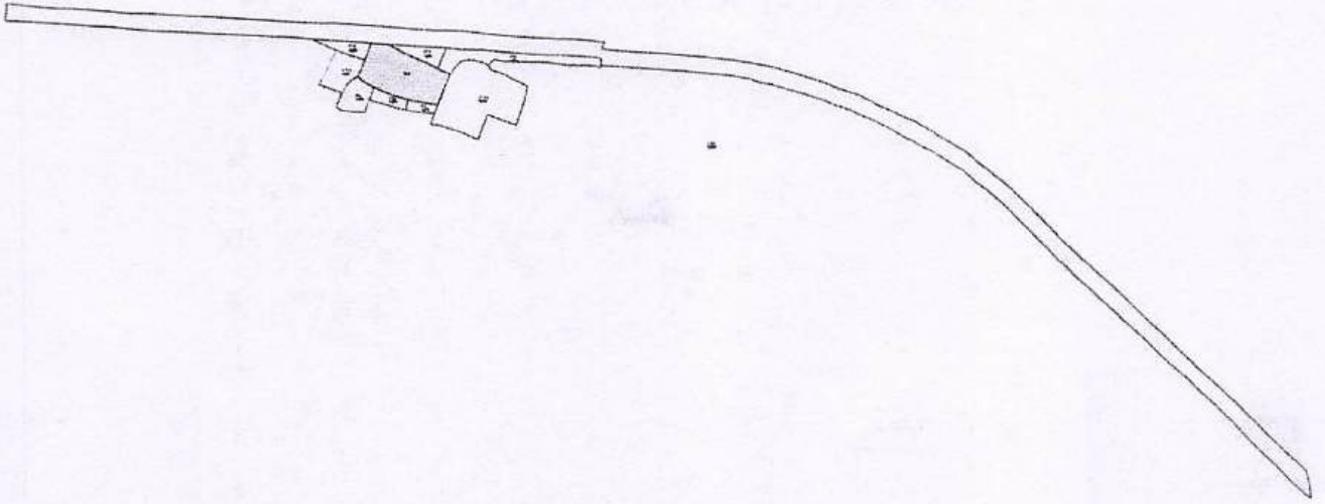
(Live Data As On 03/05/2023,13:30:34)

জে.এল নং (J.L No.): 13 থানা (P.S.): রাজারহাট

Plot No. দাগ নং	Classification শ্রেণী	Total Area of the Plot(Acre) জমির মোট পরিমাণ(একর)	Plot Map দাগের ম্যাপ
579	শালি	0.74	<a href="#">Click Here</a>

Khatian No. খতিয়ান নং	Owner Name রায়তের নাম	Father/Husband পিতা/স্বামী	Share অংশ	Share Area(Acre) অংশ পরিমাণ(একর)	Remarks মন্তব্য
4579	শ্রী দীনেশ চন্দ্র পাল	শরত্ চন্দ্র	0.3333	0.2400	Nil
4580	কৃষ্ণ চন্দ্র পাল	শরত্ চন্দ্র পাল	0.3333	0.2500	Nil
4581	রমেশ পাল	শরত্ চন্দ্র পাল	0.3334	0.2500	Nil





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Disclaimer: This Record is only for information purpose. Do not treat it as official documents. It is not an official app. The source of these data is the official portal of Land and Land Reforms and Refugee Relief and Rehabilitation Department (<https://banglarbhumi.gov.in>), which are available in public domain

bt

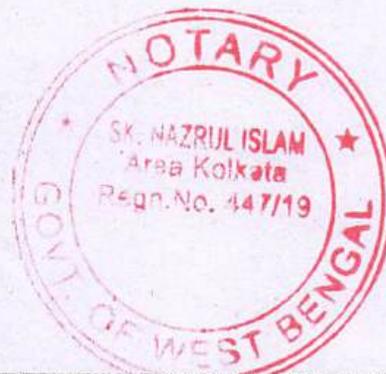
## Major Information of the Deed

Deed No :	I-1904-08448/2023	Date of Registration	15/06/2023
Query No / Year	1904-2001545851/2023	Office where deed is registered	
Query Date	14/06/2023 6:30:18 PM	A.R.A. - IV KOLKATA, District: Kolkata	
Applicant Name, Address & Other Details	Subhash Naskar 1B And 2, Hare Street, Thana : Hare Street, District : Kolkata, WEST BENGAL, PIN - 700001, Mobile No. : 9123314639, Status :Solicitor firm		
Transaction	Additional Transaction		
[0101] Sale, Sale Document	[4308] Other than Immovable Property, Agreeemer [No of Agreement : 2]		
Set Forth value	Market Value		
Rs. 10,42,74,800/-	Rs. 10,42,74,800/-		
Stampduty Paid(SD)	Registration Fee Paid		
Rs. 41,71,022/- (Article:23)	Rs. 10,42,846/- (Article:A(1), E)		
Remarks			

## Land Details :

District: North 24-Parganas, P.S:- Rajarhat, Gram Panchayat: RAJARHAT BISHNUPUR-I, Mouza: Rekjoyani, JI No: 13, Pin Code : 700135

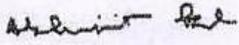
Sch No	Plot Number	Khatian Number	Land Proposed	Use ROR	Area of Land	SetForth Value (In Rs.)	Market Value (In Rs.)	Other Details
L1	LR-579 (RS :-)	LR-4579	Bastu	Shali	0.24 Acre	2,17,68,785/-	2,17,68,785/-	Property is on Road Adjacent to Metal Road,
L2	LR-579 (RS :-)	LR-4580	Bastu	Shali	0.25 Acre	2,26,75,816/-	2,26,75,816/-	Property is on Road Adjacent to Metal Road,
L3	LR-579 (RS :-)	LR-4581	Bastu	Shali	0.25 Acre	2,26,75,826/-	2,26,75,826/-	Property is on Road Adjacent to Metal Road,
L4	LR-1176 (RS :-)	LR-4579	Bastu	Danga	0.33 Acre	1,20,47,291/-	1,20,47,291/-	Width of Approach Road: 2 Ft.,
L5	LR-1176 (RS :-)	LR-4580	Bastu	Danga	0.33 Acre	1,20,47,291/-	1,20,47,291/-	Width of Approach Road: 2 Ft.,
L6	LR-1176 (RS :-)	LR-4581	Bastu	Danga	0.33 Acre	1,20,47,291/-	1,20,47,291/-	Width of Approach Road: 2 Ft.,
		<b>TOTAL :</b>			<b>173Dec</b>	<b>1032,62,300 /-</b>	<b>1032,62,300 /-</b>	
	<b>Grand Total :</b>				<b>173Dec</b>	<b>1032,62,300 /-</b>	<b>1032,62,300 /-</b>	

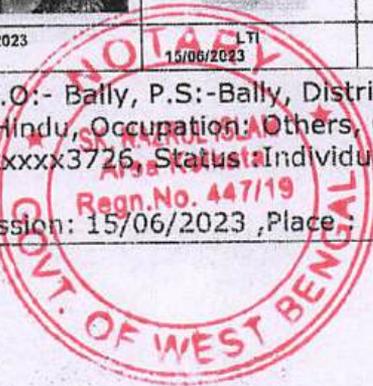


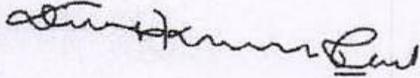
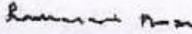
## Structure Details :

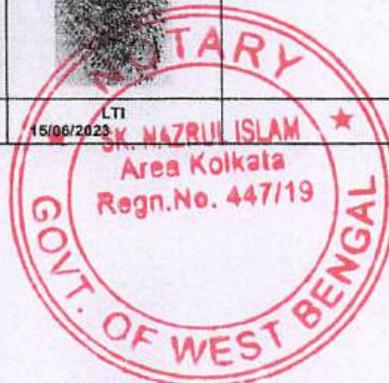
Sch No	Structure Details	Area of Structure	Setforth Value (In Rs.)	Market value (In Rs.)	Other Details
S7	On Land L1, L2, L3, L4, L5, L6	1500 Sq Ft.	10,12,500/-	10,12,500/-	Structure Type: Structure
Gr. Floor, Area of floor : 1500 Sq Ft., Residential Use, Cemented Floor, Age of Structure: 0Year, Roof Type: Pucca, Extent of Completion: Complete					
<b>Total :</b>		<b>1500 sq ft</b>	<b>10,12,500 /-</b>	<b>10,12,500 /-</b>	

## Seller Details :

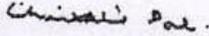
SI No	Name, Address, Photo, Finger print and Signature			
1	Name	Photo	Finger Print	Signature
	<b>ABHIJIT PAL</b> Son of Late Manik Chandra Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office	 15/06/2023	 LTI 15/06/2023	 15/06/2023
48, G. T. Road, City:- Howrah, P.O:- Bally, P.S:-Bally, District:-Howrah, West Bengal, India, PIN:- 711201 Sex: Male, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BOxxxxxx7E Aadhaar No: 43xxxxxxxx7528, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				
2	Name	Photo	Finger Print	Signature
	<b>CHAITALI KHATUA</b> Wife of Shibendu Khatua Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office	 15/06/2023	 LTI 15/06/2023	 15/06/2023
407, G. T. Road, City:- Howrah, P.O:- Bally, P.S:-Bally, District:-Howrah, West Bengal, India, PIN 711201 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: AFxxxxxx8E, Aadhaar No: 35xxxxxxxx3726, Status: Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				



3	Name	Photo	Finger Print	Signature
	<b>MITRA PAL</b> Wife of Ackkari Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	
22/3, Palghat Lane (south), Belurmath, City:- Howrah, P.O:- Bally, P.S:-Bally, District:-Howrah, West Bengal, India, PIN:- 711202 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: ASxxxxxx2Q, Aadhaar No: 87xxxxxxxx3767, Status :Individual, Executed by: Self Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				
4	Name	Photo	Finger Print	Signature
	<b>DILIP KUMAR PAUL</b> Son of Monmotha Nath Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	
2, R-4/1, 25C, Radha Madhab Dutta Garden Lane, Belegkata H.O., City:- , P.O:- Belegkata, P.S:- Beliaghata, District:-South 24-Parganas, West Bengal, India, PIN:- 700010 Sex: Male, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: AJxxxxxx5D, Aadhaar No: 68xxxxxxxx463: Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				
5	Name	Photo	Finger Print	Signature
	<b>SAUMIK PAUL</b> Son of Dilip Kumar Paul Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	
25 C, Radhamadhab Dutta Garden Lane, Flat No. 2R-4/1, City:- , P.O:- Beliaghata, P.S:-Beliaghata District:-South 24-Parganas, West Bengal, India, PIN:- 700010 Sex: Male, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: CAxxxxxx2C,Aadhaar No Not Provided by UIDAI, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				
6	Name	Photo	Finger Print	Signature
	<b>RADHA RANI BOSE</b> Wife of Prakash Ranjan Bose Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	



Naipukur, City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: ADxxxxxx0P, Aadhaar No: 64xxxxxxxx7069, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023  
 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

7	Name	Photo	Finger Print	Signature
	<b>CHAITALI PAL, (Alias: Chaitalij Paul)</b> Wife of Tapan Kumar Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023

108/73, South Kodalia, New Barrackpur (M), City:- New Barrackpore, P.O:- New Barrackpore, P.S.: Khardaha, District:-North 24-Parganas, West Bengal, India, PIN:- 700131 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BOxxxxxx4R, Aadhaar No: 30xxxxxxxx7174, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023  
 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

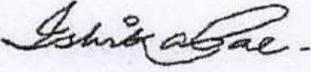
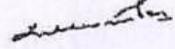
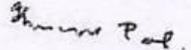
8	Name	Photo	Finger Print	Signature
	<b>SHYAMALI PAUL</b> Wife of Late Mahamaya Paul Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023

Reckjoani (C.T.), City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BDxxxxxx4R, Aadhaar No: 94xxxxxxxx9142, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023  
 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

9	Name	Photo	Finger Print	Signature
	<b>SANKAR KUMAR PAL</b> Son of Late Dinesh Chandra Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023

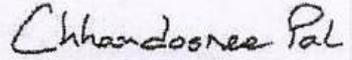
Reckjoani (C.T.), City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Male, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BNxxxxxx3M, Aadhaar No: 84xxxxxxxx3664, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023  
 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office



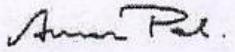
10	Name	Photo	Finger Print	Signature
	<b>BHARATI PAL</b> Wife of Late Asit Kumar Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023
Reckjoani, City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: AUxxxxxx8K, Aadhaar No: 92xxxxxxxx6554, Status :Individual, Executed by: Self Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				
11	Name	Photo	Finger Print	Signature
	<b>ISHIKA PAL</b> Wife of Satyajit Mazumder Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023
Reckjoani (C.T.), City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BOxxxxxx4L, Aadhaar No: 28xxxxxxxx3650, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				
12	Name	Photo	Finger Print	Signature
	<b>SUBHASREE PAL</b> Wife of Mainak Paul Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023
Reckjoani (C.T.), Pal Para, City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North 24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BOxxxxxx8R, Aadhaar No: 61xxxxxxxx2621, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				
13	Name	Photo	Finger Print	Signature
	<b>JHUNU PAL</b> Wife of Late Gopinath Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023



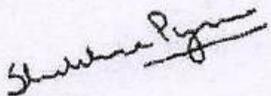
Reckjoani (C.T.), City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: B1xxxxxx0K, Aadhaar No: 62xxxxxxxx6254, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023, Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

14	Name	Photo	Finger Print	Signature
	<b>CHHANDOSREE PAL</b> Daughter of Late Gopinath Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	

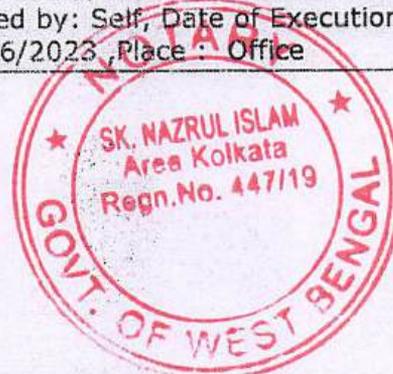
Reckjoani (C.T.), City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: C1xxxxxx2B, Aadhaar No: 64xxxxxxxx4125, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023, Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

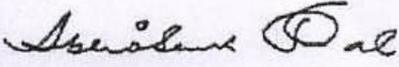
15	Name	Photo	Finger Print	Signature
	<b>AMAR PAL</b> Son of Late Krishna Chandra Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	

Rackjoani (C.T.), City:- Rajarhat-gopalpore, P.O:- Rajarhat, P.S:-Rajarhat, District:-North24-Parganas, West Bengal, India, PIN:- 700135 Sex: Male, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: ANxxxxxx3E, Aadhaar No: 29xxxxxxxx2988, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023, Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office

16	Name	Photo	Finger Print	Signature
	<b>SHUBHRA PYNE</b> Wife of Chandra Shekhar Pyne Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
	15/06/2023	LTI 15/06/2023	15/06/2023	

C-1059, Sector - B, Opposite C M S Mahanagar Junior Wing, City:- , P.O:- Mahanagar, P.S:-LUCKNOW CHARBAGH, District:-Lucknow, Uttar Pradesh, India, PIN:- 226006 Sex: Female, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: BDxxxxxx5L, Aadhaar No: 87xxxxxxxx1307, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023, Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office



17	Name	Photo	Finger Print	Signature
	<b>ABHISHEK PAL</b> Son of Late Subhranshu Mohan Pal Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office			
		15/06/2023	LTI 15/06/2023	15/06/2023
10/45/2, N.N Road, South Dum Dum (M), City:- Dum Dum, P.O:- Dum Dum, P.S:-Dum Dum, District:-North 24-Parganas, West Bengal, India, PIN:- 700028 Sex: Male, By Caste: Hindu, Occupation: Others, Citizen of: India, PAN No.:: AJxxxxxx1L, Aadhaar No: 91xxxxxxxx9363, Status :Individual, Executed by: Self, Date of Execution: 15/06/2023 , Admitted by: Self, Date of Admission: 15/06/2023 ,Place : Office				

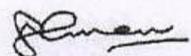
**Buyer Details :**

Sl No	Name,Address,Photo,Finger print and Signature
1	<b>ATK CONTOURS INFRA LLP</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx7B,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
2	<b>ATK HOMES LLP</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx9R,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
3	<b>PLACID REALTORS LLP</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx7B,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
4	<b>ATK DWELLERS LLP</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx7R,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
5	<b>ATK BRICKS LLP</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx3H,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
6	<b>ATK CHATELS REALTY PRIVATE LIMITED</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAxxxxxx7M,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
7	<b>ATK STONEWORKS LLP</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx6P,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
8	<b>T.R.INFRAPROJECTS PRIVATE LIMITED</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAxxxxxx4M,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
9	<b>KZAR PROPERTIES PRIVATE LIMITED</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAxxxxxx8G,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative



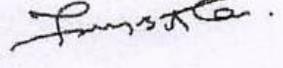
10	<b>AMBUD BUILDCON PRIVATE LIMITED</b> 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxx1P,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
11	<b>AMBUD PROPERTIES LLP</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxx1C,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
12	<b>AMBUD CONSTRUCTION LLP</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxx0D,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
13	<b>RAHARA REALTORS LLP</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAxxxxx9M,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
14	<b>NILGIRI INFRAPROPERTIES LLP</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAxxxxx1G,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
15	<b>REKSHA SPACES PRIVATE LIMITED</b> 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:- Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxx9J,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
16	<b>REKSHA REAL ESTATES PRIVATE LIMITED</b> 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:- Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxx3Q,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
17	<b>REKSHA HIGHRISE PRIVATE LIMITED</b> 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:- Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxx7A,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
18	<b>REKSHA APARTMENTS PRIVATE LIMITED</b> 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:- Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxx5L,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative

## Representative Details :

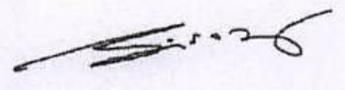
Sl No	Name,Address,Photo,Finger print and Signature			
1	Name	Photo	Finger Print	Signature
	<b>Syed Abrar Imam</b> Son of Syed Mohammed Nemet Imam Date of Execution - 15/06/2023, , Admitted by: Self, Date of Admission: 15/06/2023, Place of Admission of Execution: Office			
		Jun 15 2023 3:15PM	LTI 15/06/2023	15/06/2023



, 72, Tiljala Road, City:- Kolkata, P.O:- Gobinda Khatik, P.S:-Beniapukur, District:-Kolkata, West Bengal, India, PIN:- 700046, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: AAxxxxxx1L, Aadhaar No: 67xxxxxxxx7855 Status : Representative, Representative of : ATK CONTOURS INFRA LLP (as DESIGNATED PARTNER), ATK HOMES LLP (as DESIGNATED PARTNER), PLACID REALTORS LLP (as DESIGNATED PARTNER), ATK DWELLERS LLP (as DESIGNATED PARTNER), ATK BRICKS LLP (as DESIGNATED PARTNER), ATK CHATELS REALT PRIVATE LIMITED (as DIRECTOR), ATK STONEWORKS LLP (as DESIGNATED PARTNER)

2	Name	Photo	Finger Print	Signature
	<b>Faiyaz Alam</b> Son of Barkat Ali Date of Execution - 15/06/2023, , Admitted by: Self, Date of Admission: 15/06/2023, Place of Admission of Execution: Office			
		Jun 15 2023 3:15PM	LTI 15/06/2023	15/06/2023

, 39, Ripon Street, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: Alxxxxxx3F, Aadhaar No: 48xxxxxxxx9010 Status : Representative, Representative of : T.R.INFRAPROJECTS PRIVATE LIMITED (as DIRECTOR)

3	Name	Photo	Finger Print	Signature
	<b>Firoz Mohammed, (Alias Name: Mohammed Firoz)</b> Son of Md Ayub Date of Execution - 15/06/2023, , Admitted by: Self, Date of Admission: 15/06/2023, Place of Admission of Execution: Office			
		Jun 15 2023 3:15PM	LTI 15/06/2023	15/06/2023

, 39B, Gorasthan Lane, City:- Kolkata, P.O:- Circus Avenue, P.S:-Beniapukur, District:-Kolkata, West Bengal, India, PIN:- 700017, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: AAxxxxxx5H, Aadhaar No: 32xxxxxxxx2314 Status : Representative, Representative of : KZAR PROPERTIES PRIVATE LIMITED (as DIRECTOR)

4	Name	Photo	Finger Print	Signature
	<b>Arpit Giria</b> Son of Sunil Kumar Giria Date of Execution - 15/06/2023, , Admitted by: Self, Date of Admission: 15/06/2023, Place of Admission of Execution: Office			
		Jun 15 2023 3:16PM	LTI 15/06/2023	15/06/2023

, 11th Floor, Flat No. 11A, 36, Rowland Road, Ballygunge, Euphoria Heights, City:- , P.O:- Ballygunge, P.S:-Bullygunge, District:-South 24-Parganas, West Bengal, India, PIN:- 700020, Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, , PAN No.:: BKxxxxxx9G, Aadhaar No: 92xxxxxxxx328 Status : Representative, Representative of : AMBUD BUILDCON PRIVATE LIMITED (as DIRECTOR), AMBUD PROPERTIES LLP (as DESIGNATED PARTNER), AMBUD CONSTRUCTION LLP (as DESIGNATED PARTNER), RAHARA REALTORS LLP (as DESIGNATED PARTNER), NILGIRI INFRAPROPERTIES LLP (as DESIGNATED PARTNER)

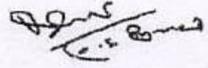


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122

Name	Photo	Finger Print	Signature
<b>Amit Singh (Presentant)</b> Son of Late Lalit Mohan Singh Date of Execution - 15/06/2023, , Admitted by: Self, Date of Admission: 15/06/2023, Place of Admission of Execution: Office			
	Jun 15 2023 3:16PM	LTI 15/06/2023	15/06/2023
, No.2 Baishnab Seth 1st Lane, City:- Kolkata, P.O:- Beodon Street, P.S:-Jorabagan, District:-Kolkata, West Bengal, India, PIN:- 700006, Sex: Male, By Caste: Hindu, Occupation: Private Service, Citizen of: India, , PAN No.:: BFxxxxxx2C, Aadhaar No: 31xxxxxxxx0560 Status : Representative, Representative of : REKSHA SPACES PRIVATE LIMITED (as Director), REKSHA REAL ESTATES PRIVATE LIMITEC (as Director), REKSHA HIGHRISE PRIVATE LIMITED (as Director), REKSHA APARTMENTS PRIVATI LIMITED (as Director)			

**Identifier Details :**

Name	Photo	Finger Print	Signature
<b>Chandra Shekhar Pyne</b> Son of S P Pyne C-1059, Sector-b, C M S Mahanagar, Junior Wing, City:- , P.O:- Mahanagar, P.S:-LUCKNOW CHARBAGH, District:- Lucknow, Uttar Pradesh, India, PIN:- 226006			
	15/06/2023	15/06/2023	15/06/2023

Identifier Of ABHIJIT PAL, CHAITALI KHATUA, MITRA PAL, DILIP KUMAR PAUL, SAUMIK PAUL, RADHA RANI BOSE, CHAITALI PAL, SHYAMALI PAUL, SANKAR KUMAR PAL, BHARATI PAL, ISHIKA PAL, SUBHASREE PAI JHUNU PAL, CHHANDOSREE PAL, AMAR PAL, SHUBHRA PYNE, ABHISHEK PAL, Syed Abrar Imam, Faiyaz Alam, Firoz Mohammed, Arpit Giria, Amit Singh

**Transfer of property for L1**

Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITEC 0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSH/ APARTMENTS PRIVATE LIMITED-0.0784314 Dec
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.0784314 Dec,ATK HOMES LLP-0.0784314 Dec,PLACID REALTORS LLP-0.0784314 Dec,ATK DWELLERS LLP-0.0784314 Dec,ATK BRICKS LLP-0.0784314 Dec,ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec,ATK STONWORKS LLP-0.0784314 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec,AMBUD PROPERTIES LLP-0.0784314 Dec,AMBUD CONSTRUCTION LLP-0.0784314 Dec,RAHARA REALTORS LLP-0.0784314 Dec,NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec,REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec,REKSHA REAL ESTATES PRIVATE LIMITEC 0.0784314 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec,REKSH/ APARTMENTS PRIVATE LIMITED-0.0784314 Dec



3	MITRA PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec



8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec



13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
15	AMAR PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.0784314 Dec, ATK HOMES LLP-0.0784314 Dec, PLACID REALTORS LLP-0.0784314 Dec, ATK DWELLERS LLP-0.0784314 Dec, ATK BRICKS LLP-0.0784314 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0784314 Dec, ATK STONEWORKS LLP-0.0784314 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0784314 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0784314 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0784314 Dec, AMBUD PROPERTIES LLP-0.0784314 Dec, AMBUD CONSTRUCTION LLP-0.0784314 Dec, RAHARA REALTORS LLP-0.0784314 Dec, NILGIRI INFRAPROPERTIES LLP-0.0784314 Dec, REKSHA SPACES PRIVATE LIMITED-0.0784314 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0784314 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0784314 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0784314 Dec



## Transfer of property for L2

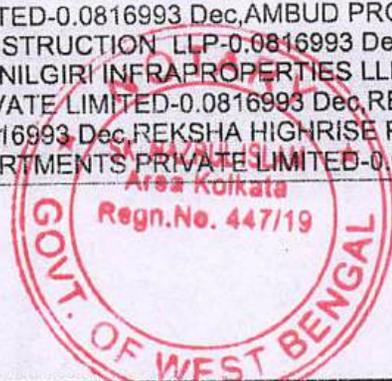
Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec



5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec



10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec



15	AMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec

## Transfer of property for L3

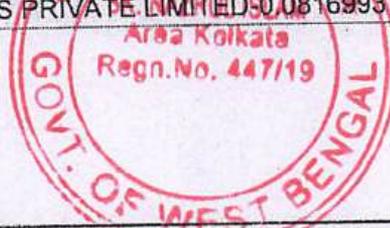
Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec



2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec



7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRA PROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec



12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
15	AMAR PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec



17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.0816993 Dec, ATK HOMES LLP-0.0816993 Dec, PLACID REALTORS LLP-0.0816993 Dec, ATK DWELLERS LLP-0.0816993 Dec, ATK BRICKS LLP-0.0816993 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.0816993 Dec, ATK STONEWORKS LLP-0.0816993 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.0816993 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.0816993 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.0816993 Dec, AMBUD PROPERTIES LLP-0.0816993 Dec, AMBUD CONSTRUCTION LLP-0.0816993 Dec, RAHARA REALTORS LLP-0.0816993 Dec, NILGIRI INFRAPROPERTIES LLP-0.0816993 Dec, REKSHA SPACES PRIVATE LIMITED-0.0816993 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.0816993 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.0816993 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.0816993 Dec
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## Transfer of property for L4

Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.107843 Dec,ATK HOMES LLP-0.107843 Dec,PLACID REALTORS LLP-0.107843 Dec,ATK DWELLERS LLP-0.107843 Dec,ATK BRICKS LLP-0.107843 Dec,ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec,ATK STONEWORKS LLP-0.107843 Dec,T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec,AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec,AMBUD PROPERTIES LLP-0.107843 Dec,AMBUD CONSTRUCTION LLP-0.107843 Dec,RAHARA REALTORS LLP-0.107843 Dec,NILGIRI INFRAPROPERTIES LLP-0.107843 Dec,REKSHA SPACES PRIVATE LIMITED-0.107843 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



15	AMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec

## Transfer of property for L5

Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



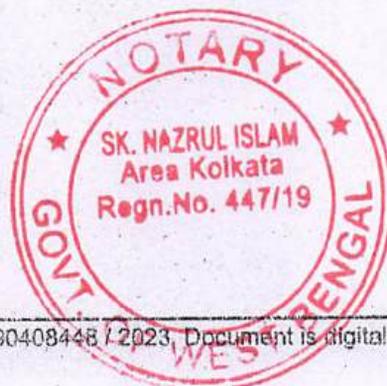
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
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9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
15	AMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec

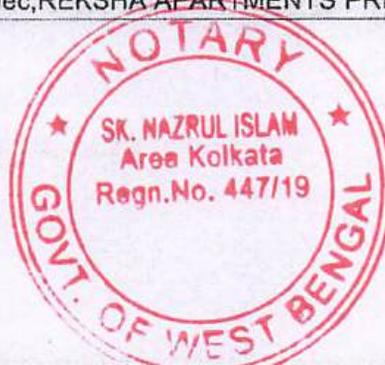


## Transfer of property for L6

Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONERWORKS LLP-0.107843 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONERWORKS LLP-0.107843 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
3	MITRA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONERWORKS LLP-0.107843 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONERWORKS LLP-0.107843 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONERWORKS LLP-0.107843 Dec, T.R.INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
10	BHARATI PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



11	ISHIKA PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
13	JHUNU PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
15	AMAR PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED 0.107843 Dec, ATK STONEWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec



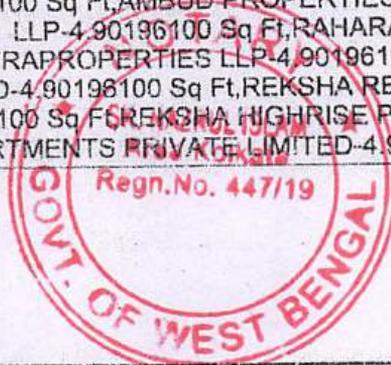
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONERWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-0.107843 Dec, ATK HOMES LLP-0.107843 Dec, PLACID REALTORS LLP-0.107843 Dec, ATK DWELLERS LLP-0.107843 Dec, ATK BRICKS LLP-0.107843 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.107843 Dec, ATK STONERWORKS LLP-0.107843 Dec, T.R. INFRAPROJECTS PRIVATE LIMITED-0.107843 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.107843 Dec, AMBUD BUILDCON PRIVATE LIMITED-0.107843 Dec, AMBUD PROPERTIES LLP-0.107843 Dec, AMBUD CONSTRUCTION LLP-0.107843 Dec, RAHARA REALTORS LLP-0.107843 Dec, NILGIRI INFRAPROPERTIES LLP-0.107843 Dec, REKSHA SPACES PRIVATE LIMITED-0.107843 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.107843 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.107843 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.107843 Dec

## Transfer of property for S1

Sl.No	From	To. with area (Name-Area)
1	ABHIJIT PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONERWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
2	CHAITALI KHATUA	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONERWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
3	MITRA PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONERWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft



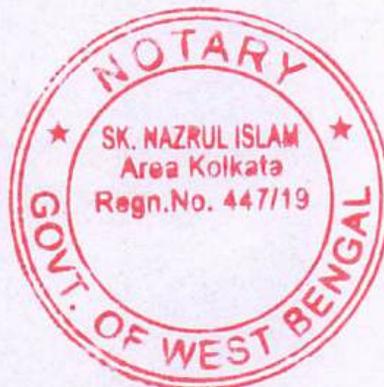
4	DILIP KUMAR PAUL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
5	SAUMIK PAUL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
6	RADHA RANI BOSE	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
7	CHAITALI PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
8	SHYAMALI PAUL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft



9	SANKAR KUMAR PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
10	BHARATI PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
11	ISHIKA PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
12	SUBHASREE PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
13	JHUNU PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft, ATK HOMES LLP-4.90196100 Sq Ft, PLACID REALTORS LLP-4.90196100 Sq Ft, ATK DWELLERS LLP-4.90196100 Sq Ft, ATK BRICKS LLP-4.90196100 Sq Ft, ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft, ATK STONEWORKS LLP-4.90196100 Sq Ft, T.R. INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft, KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft, AMBUD PROPERTIES LLP-4.90196100 Sq Ft, AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft, RAHARA REALTORS LLP-4.90196100 Sq Ft, NILGIRI INFRA PROPERTIES LLP-4.90196100 Sq Ft, REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft, REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft



14	CHHANDOSREE PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
15	AMAR PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
16	SHUBHRA PYNE	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft
17	ABHISHEK PAL	ATK CONTOURS INFRA LLP-4.90196100 Sq Ft,ATK HOMES LLP-4.90196100 Sq Ft,PLACID REALTORS LLP-4.90196100 Sq Ft,ATK DWELLERS LLP-4.90196100 Sq Ft,ATK BRICKS LLP-4.90196100 Sq Ft,ATK CHATELS REALTY PRIVATE LIMITED-4.90196100 Sq Ft,ATK STONWORKS LLP-4.90196100 Sq Ft,T.R.INFRAPROJECTS PRIVATE LIMITED-4.90196100 Sq Ft,KZAR PROPERTIES PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD BUILDCON PRIVATE LIMITED-4.90196100 Sq Ft,AMBUD PROPERTIES LLP-4.90196100 Sq Ft,AMBUD CONSTRUCTION LLP-4.90196100 Sq Ft,RAHARA REALTORS LLP-4.90196100 Sq Ft,NILGIRI INFRAPROPERTIES LLP-4.90196100 Sq Ft,REKSHA SPACES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA REAL ESTATES PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA HIGHRISE PRIVATE LIMITED-4.90196100 Sq Ft,REKSHA APARTMENTS PRIVATE LIMITED-4.90196100 Sq Ft



**Land Details as per Land Record**

District: North 24-Parganas, P.S:- Rajarhat, Gram Panchayat: RAJARHAT BISHNUPUR-I, Mouza: Rekjoyani, JI No: 13,  
Pin Code : 700135

Sch No	Plot & Khatian Number	Details Of Land	Owner name in English as selected by Applicant
L1	LR Plot No:- 579, LR Khatian No:- 4579	Owner:শ্রী দীনেশ চন্দ্র পাল, Gurdian:শরত্ চন্দ্র, Address:নিজ , Classification:পুকুর, Area:0.24000000 Acre,	ABHIJIT PAL
L2	LR Plot No:- 579, LR Khatian No:- 4580	Owner:কৃষ্ণ চন্দ্র পাল, Gurdian:শরত্ চন্দ্র পাল, Address:নিজ , Classification:পুকুর, Area:0.25000000 Acre,	ABHIJIT PAL
L3	LR Plot No:- 579, LR Khatian No:- 4581	Owner:রমেশ পাল, Gurdian:শরত্ চন্দ্র পাল, Address:নিজ , Classification:পুকুর, Area:0.25000000 Acre,	ABHIJIT PAL
L4	LR Plot No:- 1176, LR Khatian No:- 4579	Owner:শ্রী দীনেশ চন্দ্র পাল, Gurdian:শরত্ চন্দ্র, Address:নিজ , Classification:ডাঙ্গা, Area:0.33000000 Acre,	ABHIJIT PAL
L5	LR Plot No:- 1176, LR Khatian No:- 4580	Owner:কৃষ্ণ চন্দ্র পাল, Gurdian:শরত্ চন্দ্র পাল, Address:নিজ , Classification:ডাঙ্গা, Area:0.33000000 Acre,	ABHIJIT PAL
L6	LR Plot No:- 1176, LR Khatian No:- 4581	Owner:রমেশ পাল, Gurdian:শরত্ চন্দ্র পাল, Address:নিজ , Classification:ডাঙ্গা, Area:0.33000000 Acre,	ABHIJIT PAL



On 15-06-2023

**Certificate of Admissibility(Rule 43,W.B. Registration Rules 1962)**

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23 of Indian Stamp Act 1899.

**Presentation(Under Section 52 & Rule 22A(3) 46(1),W.B. Registration Rules,1962)**

Presented for registration at 14:16 hrs on 15-06-2023, at the Office of the A.R.A. - IV KOLKATA by Amit Singh .

**Certificate of Market Value(WB PUVI rules of 2001)**

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 10,42,74,800/-

**Admission of Execution ( Under Section 58, W.B. Registration Rules, 1962 )**

Execution is admitted on 15/06/2023 by 1. ABHIJIT PAL, Son of Late Manik Chandra Pal, 48, G. T. Road, P.O: Bally, Thana: Bally, , City/Town: HOWRAH, Howrah, WEST BENGAL, India, PIN - 711201, by caste Hindu, by Profession Others, 2. CHAITALI KHATUA, Wife of Shibendu Khatua, 407, G. T. Road, P.O: Bally, Thana: Bally, , City/Town: HOWRAH, Howrah, WEST BENGAL, India, PIN - 711201, by caste Hindu, by Profession Others, 3. MITRA PAL, Wif of Ackkari Pal, 22/3, Palghat Lane (south), Belurmah, P.O: Bally, Thana: Bally, , City/Town: HOWRAH, Howrah, WEST BENGAL, India, PIN - 711202, by caste Hindu, by Profession Others, 4. DILIP KUMAR PAUL, Son of Monmotha Nat Pal, 2, R-4/1, 25C, Radha Madhab Dutta Garden Lane, Belehghata H.O., P.O: Belehghata, Thana: Beliaghata, , South 24 Parganas, WEST BENGAL, India, PIN - 700010, by caste Hindu, by Profession Others, 5. SAUMIK PAUL, Son of Dilip Kumar Paul, 25 C, Radhamadhab Dutta Garden Lane, Flat No. 2R-4/1, P.O: Beliaghata, Thana: Beliaghata, , South 24-Parganas, WEST BENGAL, India, PIN - 700010, by caste Hindu, by Profession Others, 6. RADHA RANI BOSE, Wife of Prakash Ranjan Bose, Naipukur, P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 7. CHAITALI PAL, Alias Chaitalij Paul, Wife of Tapan Kumar Pal, 108/73, South Kodalia, New Barrackpur (M), P.O: New Barrackpore, Thana: Khardaha, , City/Town: NEW BARRACKPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700131, by caste Hindu, by Profession Others, 8. SHYAMALI PAUL, Wife of Late Mahamaya Paul, Reckjoani (C.T.), P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 9. SANKAR KUMAR PAL, Son of Late Dinesh Chandra Pal, Reckjoani (C.T.), P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 10. BHARATI PAL, Wife of Late Asit Kumar Paul, Reckjoani, P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 11. ISHIKA PAL, Wife of Satyajit Mazumder, Reckjoani (C.T.), P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 12. SUBHASREE PAL, Wife of Mainak Paul, Reckjoani (C.T.), Pal Para, P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 13. JHUNU PAL, Wife of Late Gopinath Pal, Reckjoani (C.T.), P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 14. CHHANDOSREE PAL, Daughter of Late Gopinath Pal, Reckjoani (C.T.), P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 15. AMAR PAL, Son of Late Krishna Chandra Pal, Reckjoani (C.T.), P.O: Rajarhat, Thana: Rajarhat, , City/Town: RAJARHAT-GOPALPORE, North 24-Parganas, WEST BENGAL, India, PIN - 700135, by caste Hindu, by Profession Others, 16. SHUBHRA PYNE, Wife of Chandra Shekhar Pyne, C-1059, Sector - B, Opposite C M S Mahanagar Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by Profession Others, 17. ABHISHEK PAL, Son of Late Subhranshu Mohan Pal, 10/45/2, N.N Road, South Dum Dum (M), P.O: Dum Dum, Thana: Dum Dum, , City/Town: DUM DUM, North 24-Parganas, WEST BENGAL, India, PIN - 700028, by caste Hindu, by Profession Others

Indetified by Chandra Shekhar Pyne, , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others



**Admission of Execution ( Under Section 58, W.B. Registration Rules, 1962 ) [Representative]**

Execution is admitted on 15-06-2023 by Syed Abrar Imam, DESIGNATED PARTNER, ATK CONTOURS INFRA LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK HOMES LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, PLACID REALTORS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK DWELLERS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK BRICKS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, ATK STONEWORKS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK CHATELS REALTY PRIVATE LIMITED (Private Limited Company), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Indetified by Chandra Shekhar Pyne, , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Faiyaz Alam, DIRECTOR, T.R.INFRAPROJECTS PRIVATE LIMITED (Private Limited Company), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Indetified by Chandra Shekhar Pyne, , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Firoz Mohammed, , Mohammed Firoz DIRECTOR, KZAR PROPERTIES PRIVATE LIMITED (Private Limited Company), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:- Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Indetified by Chandra Shekhar Pyne, , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Arpit Giria, DESIGNATED PARTNER, AMBUD PROPERTIES LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, AMBUD CONSTRUCTION LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, RAHARA REALTORS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DESIGNATED PARTNER, NILGIRI INFRAPROPERTIES LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, AMBUD BUILDCON PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020

Indetified by Chandra Shekhar Pyne, , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others

Execution is admitted on 15-06-2023 by Amit Singh, Director, REKSHA SPACES PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020; Director, REKSHA REAL ESTATES PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020; Director, REKSHA HIGHRISE PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020; Director, REKSHA APARTMENTS PRIVATE LIMITED (Private Limited Company), 11/1, Sarat Bose Road, 3rd Floor, North Block, Unit No. N310, A.J.C. Bose Road, City:- , P.O:- Elgin Road, P.S:-Bhawanipore, District:-South 24-Parganas, West Bengal, India, PIN:- 700020

Indetified by Chandra Shekhar Pyne, , Son of S P Pyne, C-1059, Sector-b, C M S Mahanagar, Junior Wing, P.O: Mahanagar, Thana: LUCKNOW CHARBAGH, , Lucknow, UTTAR PRADESH, India, PIN - 226006, by caste Hindu, by profession Others



**Payment of Fees**

Certified that required Registration Fees payable for this document is Rs 10,42,846.00/- ( A(1) = Rs 10,42,748.00/- , E = Rs 14.00/- , I = Rs 55.00/- , M(a) = Rs 25.00/- , M(b) = Rs 4.00/- ) and Registration Fees paid by Cash Rs 0.00/-, by online = Rs 10,42,846/-

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB  
 Online on 14/06/2023 7:43PM with Govt. Ref. No: 192023240098031118 on 14-06-2023, Amount Rs: 9,50,014/-,  
 Bank: SBI EPay ( SBlePay), Ref. No. 9916869193519 on 14-06-2023, Head of Account 0030-03-104-001-16  
 Online on 15/06/2023 3:03PM with Govt. Ref. No: 192023240099179991 on 15-06-2023, Amount Rs: 92,832/-, Bank:  
 HDFC Bank ( HDFC0000014), Ref. No. 54236389 on 15-06-2023, Head of Account 0030-03-104-001-16

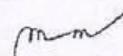
**Payment of Stamp Duty**

Certified that required Stamp Duty payable for this document is Rs. 41,71,012/- and Stamp Duty paid by Stamp Rs 10.00/-, by online = Rs 41,71,012/-

## Description of Stamp

1. Stamp: Type: Impressed, Serial no 53283, Amount: Rs.10.00/-, Date of Purchase: 30/05/2023, Vendor name: S Mukherjee

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB  
 Online on 14/06/2023 7:43PM with Govt. Ref. No: 192023240098031118 on 14-06-2023, Amount Rs: 38,00,020/-,  
 Bank: SBI EPay ( SBlePay), Ref. No. 9916869193519 on 14-06-2023, Head of Account 0030-02-103-003-02  
 Online on 15/06/2023 3:03PM with Govt. Ref. No: 192023240099179991 on 15-06-2023, Amount Rs: 3,70,992/-,  
 Bank: HDFC Bank ( HDFC0000014), Ref. No. 54236389 on 15-06-2023, Head of Account 0030-02-103-003-02



**Mohul Mukhopadhyay**  
**ADDITIONAL REGISTRAR OF ASSURANCE**  
**OFFICE OF THE A.R.A. - IV KOLKATA**  
**Kolkata, West Bengal**



Certificate of Registration under section 60 and Rule 69.

Registered in Book - I

Volume number 1904-2023, Page from 408142 to 408253

being No 190408448 for the year 2023.



*Mohul*  
Digitally signed by MOHUL  
MUKHOPADHYAY  
Date: 2023.06.17 12:44:32 +05:30  
Reason: Digital Signing of Deed.

(Mohul Mukhopadhyay) 2023/06/17 12:44:32 PM  
ADDITIONAL REGISTRAR OF ASSURANCE  
OFFICE OF THE A.R.A. - IV KOLKATA  
West Bengal.



(This document is digitally signed.)

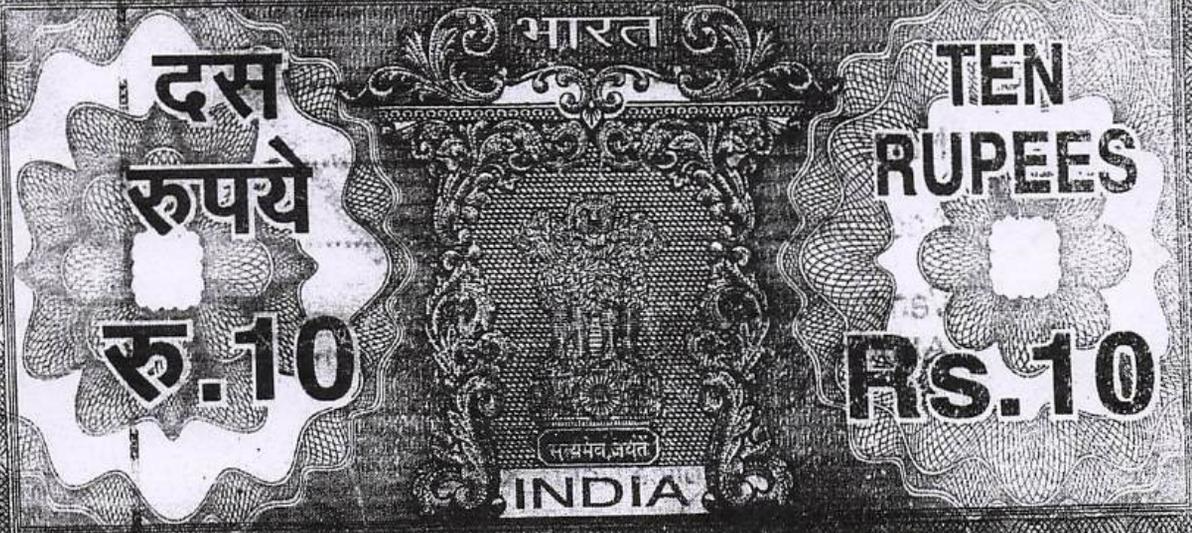
1097/2024

-C-152

13X 119

1129/2024

भारतीय नैर न्यायिक



INDIA NON JUDICIAL

पश्चिम बंगाल पश्चिम बंगाल WEST BENGAL

(A.R.A.)  
IV

91AB 330940

Handwritten notes: 11 as 61/m, 22661/m



Certified that the Document is admitted of Registration. The Signature Sheet and the endorsement sheets attached to this document are the part of this Document.

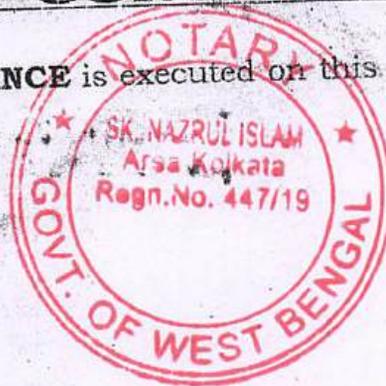
Additional Registrar of Assurances-IV, Kolkata

Handwritten signature: 77 dewi  
Additional Registrar of Assurances-IV, Kolkata

25 JAN 2024

**DEED OF CONVEYANCE**

THIS DEED OF CONVEYANCE is executed on this 25<sup>th</sup> Day January of 2024,



21541

17 NOV 2023

No. .... ₹10/- Date.....

Name : .....

Address : .....

Vendor : .....

Alipore Collectorate, 24 Pgs. (South)

**SUBHANKAR DAS**

STAMP VENDOR

Alipore Police Court, KOI-27

DMD LEGAL CONSULTANTS  
12, Park Street, Kolkata-700 071



... of the document is ...  
... The Registrar ...  
... of the document ...  
... of the document ...

S/o Aledal Mahal  
Late Aledal Ha'id  
Dashedrai Farafolan Lane  
Kabr Zool 86

ADDITIONAL REGISTRAR  
OF ASSURANCES - KOLKATA



**BY AND BETWEEN****VENDORS:**

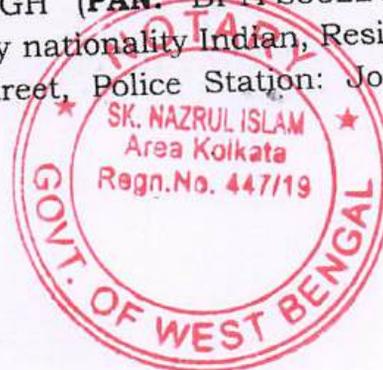
1. **SAMSUR ALI TARAFDER** (PAN: BBXPT3214Q) (AADHAAR: 582263678150) (VOTER ID NO. WB/20/091/234414) S/o Nurbaks Tarafder, by faith Muslim, by nationality Indian, residing at Atghara, Dakshin Para, Rajarhat, P.O Rajarhat Gopalpur, P.S Baguiati District: North 24 Parganas, West Bengal, Pin - 700136,
2. **SUFIA BIBI** alias Bibi Sufia w/o Samsur Ali Tarafder (PAN: MRGPS1419C) (AADHAAR: 936005176748) by faith Muslim, by nationality Indian, residing at Atghara, Dakshin Para, Rajarhat, P.O Rajarhat Gopalpur, P.S Baguiati , District: North 24 Parganas, West Bengal, Pin - 700136,

Hereinafter jointly referred to as the "**VENDORS/ OWNERS**" (which expression shall unless repugnant to the context or meaning thereof mean and include their successors-in-interest, heirs, executors, administrators, legal representatives and assigns) **OF THE ONE PART.**

**PURCHASERS:**

1. **AMBUD BUILDCON PRIVATE LIMITED** (PAN - /AAPCA5221P), a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely **MR. ARPIT GIRIA** S/o, **MR. SUNIL KUMAR GIRIA** (PAN: BKKPG0009G) (AADHAAR No. 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,
2. **AMBUD PROPERTIES LLP.** (PAN - ABKFA5851C), a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely **MR. ARPIT GIRIA** S/o, **MR. SUNIL KUMAR GIRIA** (PAN: BKKPG0009G) (AADHAAR No. 926389753284) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,

3. **AMBUD CONSTRUCTION LLP. (PAN - ABKFA5850D)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (**PAN: BKKPG0009G**) (**AADHAAR No. 926389753284**) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,
4. **RAHARA REALTORS LLP. (PAN - AAXFR1629M)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (**PAN: BKKPG0009G**) (**AADHAAR No. 926389753284**) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,
5. **NILGIRI INFRAPROPERTIES LLP. (PAN - AAOFN9421G)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008, having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **ARPIT GIRIA** S/o, MR. SUNIL KUMAR GIRIA (**PAN: BKKPG0009G**) (**AADHAAR No. 926389753284**) by faith Hindu, by nationality Indian, Residing at 11th Floor, Flat-11A, 36 Rowland Road, Ballygunge, Euphoria Heights, P.O: Ballygunge, Police Station: Ballygunge, Kolkata - 700020,
6. **REKSHA SPACES PRIVATE LIMITED (PAN - AAMCR6339J)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **AMIT SINGH** S/o, LATE LALIT MOHAN SINGH (**PAN: BFYPS3622C**) (**AADHAAR No. 314882800560**) by faith Hindu, by nationality Indian, Residing at 2 Baishnab Seth 1st Lane, P.O: Beadon Street, Police Station: Jorabagan, Kolkata - 700006,





Govt. of West Bengal  
Directorate of Registration & Stamp  
Revenue  
GRIPS eChallan

123  
124



192023240359788608

GRN Details

GRN:	192023240359788608	Payment Mode:	SBI Epay
GRN Date:	25/01/2024 11:47:25	Bank/Gateway:	SBIePay Payment Gateway
BRN :	6124182229122	BRN Date:	25/01/2024 11:48:05
Gateway Ref ID:	240251939305	Method:	HDFC Retail Bank NB
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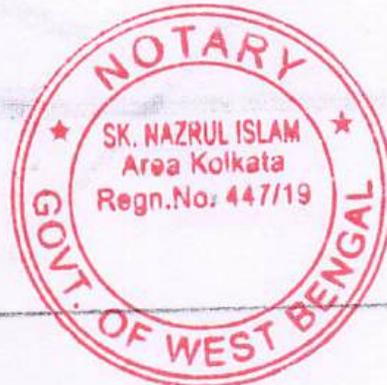
Depositor Details

Depositor's Name:	Ms MANOR SALES AND MARKETING LLP
Address:	11/1 SARAT BOSE ROAD, KOLKATA -700020
Mobile:	8017171857
Email:	arpit288ag9@gmail.com
Period From (dd/mm/yyyy):	25/01/2024
Period To (dd/mm/yyyy):	25/01/2024
Payment Ref ID:	2000193614/8/2024
Dept Ref ID/DRN:	2000193614/8/2024

Payment Details

Sl. No.	Payment Ref No	Head of A/C Description	Head of A/C	Amount (₹)
1	2000193614/8/2024	Property Registration- Stamp duty	0030-02-103-003-02	906477
2	2000193614/8/2024	Property Registration- Registration Fees	0030-03-104-001-16	226628
			<b>Total</b>	<b>1133105</b>

IN WORDS: ELEVEN LAKH THIRTY THREE THOUSAND ONE HUNDRED FIVE ONLY.

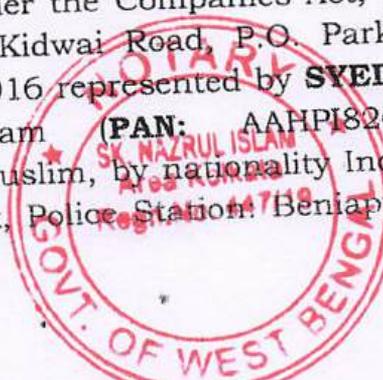


7. **REKSHA REAL ESTATES PRIVATE LIMITED (PAN - AAMCR6713Q)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **AMIT SINGH S/o, LATE LALIT MOHAN SINGH (PAN: BFYPS3622C) (AADHAAR No. 314882800560)** by faith Hindu, by nationality Indian, Residing at 2 Baishnab Seth 1st Lane, P.O: Beadon Street, Police Station: Jorabagan Kolkata - 700006,
8. **REKSHA HIGHRISE PRIVATE LIMITED (PAN - AAMCR6747A)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **AMIT SINGH S/o, LATE LALIT MOHAN SINGH (PAN: BFYPS3622C) (AADHAAR No. 314882800560)** by faith Hindu, by nationality Indian, Residing at 2 Baishnab Seth 1st Lane, P.O: Beadon Street, Police Station: Jorabagan Kolkata - 700006,
9. **REKSHA APARTMENTS PRIVATE LIMITED (PAN - AAMCR6935L)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 11/1 SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK , UNIT NO N310, A.J.C.Bose Road, Kolkata -700020, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700020 represented by its director namely MR. **AMIT SINGH S/o, LATE LALIT MOHAN SINGH (PAN: BFYPS3622C) (AADHAAR No. 314882800560)** by faith Hindu, by nationality Indian, Residing at 2 Baishnab Seth 1st Lane, P.O: Beadon Street, Police Station: Jorabagan Kolkata - 700006,
10. **ATK CONTOURS INFRA LLP. (PAN - ABYFA4137B)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008, having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM S/o, Syed Mohammed Nemet Imam (PAN: AAHPI8261L) (AADHAAR No. 674402357855)** by faith Muslim, by nationality Indian, Residing at Residing at 72, Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046.
11. **ATK HOMES LLP. (PAN Regn. No. ABYFA3939R)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008, having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District:



Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (PAN: AAHPI82612L) (AADHAAR No. 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046

12. **PLACID REALTORS LLP. (PAN - ABCFP0237B)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (PAN: AAHPI82612L) (AADHAAR No. 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046
13. **ATK DWELLERS LLP. (PAN - ABYFA3947R)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (PAN: AAHPI82612L) (AADHAAR No. 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046
14. **ATK BRICKS LLP. (PAN - ABYFA3583H)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (PAN: AAHPI82612L) (AADHAAR No. 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046
15. **ATK CHATTELS REALTY PVT. LTD. (PAN - AAYCA2537M)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (PAN: AAHPI82612L) (AADHAAR No. 674402357855) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046



16. **ATK STONEWORKS LLP. (PAN - ABXFA7166P)**, a Limited Liability Partnership within the meaning of LLP. Act, 2008 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **SYED ABRAR IMAM** S/o, Syed Mohammed Nemet Imam (**PAN: AAHPI82612L**) (**AADHAAR No. 674402357855**) by faith Muslim, by nationality Indian, Residing at 72 Tiljala Road P.O: Gobinda Khatik, Police Station: Beniapukur, District: Kolkata Pin 700046
17. **T.R.INFRAPROJECTS PRIVATE LIMITED (PAN - AAJCA3354M)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **FAIYAZ ALAM** S/o, Barkat Ali (**PAN: AIAPA8023F**) (**AADHAAR No. 488227229010**) by faith Muslim, by nationality Indian, Residing at 39, Ripon Street, P.O: Park Street, Police Station: Park Street District: Kolkata Pin 700016
18. **KZAR PROPERTIES PRIVATE LIMITED (PAN - AAFCK3838G)**, a Company Incorporated under the Companies Act, 1956 having its registered office at 63, Rafi Ahmed Kidwai Road, P.O. Park Street P.S. Park Street, District: Kolkata, Pin -700016 represented by **FIROZ MOHAMMED** alias **MOHAMMED FIROZ** S/o, Md. Ayub (**PAN: AAHPF5415H**) (**AADHAAR No. 329922092314**) by faith Muslim, by nationality Indian, Residing at 39B Gorosthan Lane P.O: Circus Avenue, Police Station: Beniapukur, District: Kolkata Pin 700017

Purchaser No. 1 to 18 are hereinafter collectively referred to as the **PURCHASERS** (which expression shall unless excluded by or repugnant to the context be deemed to mean and include their legal representatives, heirs, executors, administrators and/or assigns) herein after referred as the **PARTY OF THE OTHER PART**.

"**PARTIES**" shall mean collectively the Owner/Vendors, Purchasers and  
 "**PARTY**" means each of the Owner/Vendors, Purchasers individually.



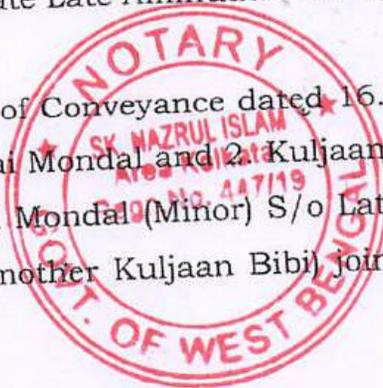
**SUBJECT MATTER:** Sale of All That piece and parcel of "Bagan" land measuring an area of **33 Decimal** more or less (out of total area of 43 Decimal in the Plot) comprised in **R.S. Dag No. 413** corresponding to **L.R. Dag No. 413** recorded under **L.R Khatian No. 2124** and All That piece and parcel of "Danga" land measuring an area of **44 Decimal** more or less comprised in **R.S. Dag No. 423** corresponding to **L.R. Dag No. 423** recorded under **L.R Khatian No. 2124 and 2125**, in total **77 Decimal** more or less, situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India, herein collectively referred hereinafter as "**Said Land**" and the same is stated in the following manner:

District	Mouza	Block & Police Station	R.S/ L.R Dag No.	L.R Khatian No.	Classification	Area sold from each decimal	J.L No.	Area Sold from each Plot	Total area of the Plot
North 24 Parganas	Jagadish pur	Rajarhat	413 (P)	2124	Bagan	33 decimal (Having L.R Share 0.7675)	27	33 decimal	43 decimal
			423	2124	Danga	36.67 decimal (having L.R Share 0.8333)		44 decimal	44 decimal
				2125		7.33 Decimal (having L.R Share 0.1667)			

### 1. BACKGROUND (DEVOLUTION OF TITLE):

1.1. All that the piece and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, Re. Sa. 197, Touzi No. 2998 was owned by Jobed Ali Mondal S/o late Kanai Mondal and Kuljaan Bibi w/o Late Aminuddin Mondal and Abdul Mondal (Minor) S/o Late Late Aminuddin Mondal.

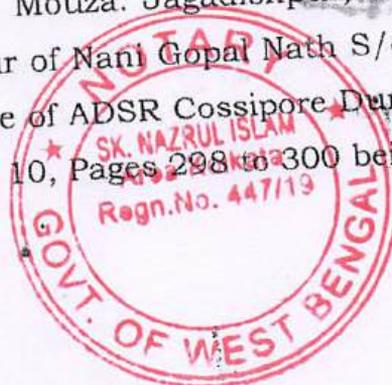
1.2. By a registered Deed of Conveyance dated 16.04.1936 said 1. Jobed Ali Mondal S/o late Kanai Mondal and 2. Kuljaan Bibi w/o Late Aminuddin Mondal and 3. Abdul Mondal (Minor) S/o Late Late Aminuddin Mondal (represented by his mother Kuljaan Bibi) jointly sold All that the piece



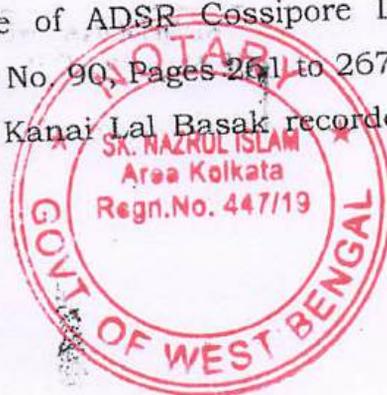
and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, Re. Sa. 197, Touzi No. 2998 in favour of Karnadhar Kala S/o Bhuban Chandra Kala, which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 12, Pages 291 to 293 being Deed No. 708 for the year 1936,

1.3. By a registered Deed of Conveyance dated 02.02.1940 said Karnadhar Kala S/o Bhuban Chandra Kala sold transferred and conveyed the aforesaid land being All that the piece and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, Re. Sa. 197, Touzi No. 2998 in favour of 1. Jobed Ali Mondal S/o late Kanai Mondal and 2. Abdul Mondal s/o Aminuddin Mondal, which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 16, Pages 8 to 9 being Deed No. 291 for the year 1940,

1.4. By a registered Deed of Conveyance dated 09.03.1943 said Jobed Ali Mondal S/o late Kanai Mondal and 2. Abdul Mondal s/o Aminuddin Mondal sold transferred and conveyed the aforesaid land being All that the piece and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, Re. Sa. 197, Touzi No. 2998 in favour of Nani Gopal Nath S/o Bhut Nath which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 10, Pages 298 to 300 being Deed No. 401 for the year 1943,

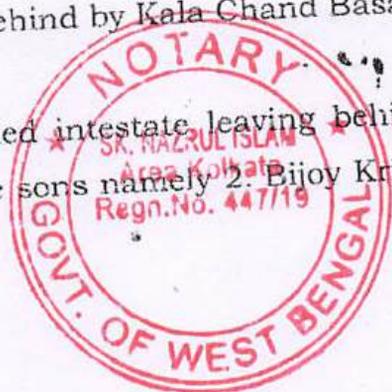


- 1.5. Said Nani Gopal Nath S/o Bhut Nath recorded his name in the R.S Khatian No. 53, District - 24 Parganas, Mouza: Jagadishpur, J.L No. 27, Police Station: Rajarhat, Re. Sa. 197, Pargana Kolkata, Touzi No. 2998 for 1 Taka Share under Plot No. 413 for an area of 43 Decimal, under Plot No. 414 for an area of 14 Decimal and under Plot No. 423 for an area of 44 Decimal in total 101 Decimal.
- 1.6. By a registered Deed of Conveyance dated 21.07.1965 said Nani Gopal Nath S/o Bhut Nath sold transferred and conveyed the piece and parcel of the aforesaid land being 1/3rd Portion of All that the piece and parcel of land admeasuring an area of 43 Decimal under R.S dag No. 413 and 14 Decimal under R.S Dag No. 414 and 44 Decimal under R.S dag No. 423 in total 101 Decimal (total area sold 33.67 Decimal from 3 Plots) at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, in favour of Harigopal Basak S/o Sarat Chandra Basak which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 97, Pages 120 to 126 being Deed No. 6669 for the year 1965.
- 1.7. By a registered Deed of Conveyance dated 21.07.1965 said Nani Gopal Nath S/o Bhut Nath sold transferred and conveyed the piece and parcel of the aforesaid land being 1/3rd Portion of All that the piece and parcel of land admeasuring an area of 43 Decimal under R.S dag No. 413 and 14 Decimal under R.S Dag No. 414 and 44 Decimal under R.S dag No. 423 in total 101 Decimal (total area sold 33.67 Decimal from 3 Plots) at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, in favour of Kanai Lal Basak S/o Sarat Chandra Basak which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 90, Pages 261 to 267 being Deed No. 6670 for the year 1965. Said Kanai Lal Basak recorded the aforesaid



land purchased by him in the L.R Record of Right under L.R Khatian No. Kri. 233

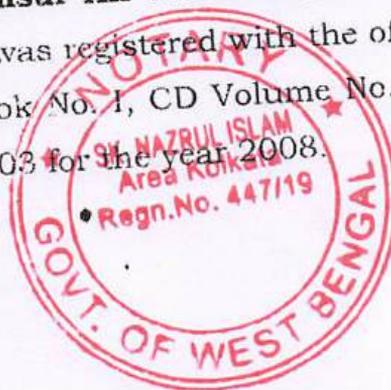
- 1.8. By a registered Deed of Conveyance dated 21.07.1965 said Nani Gopal Nath S/o Bhut Nath sold transferred and conveyed the piece and parcel of the aforesaid land being 1/3rd Portion of All that the piece and parcel of land admeasuring an area of 43 Decimal under C.S dag No. 393 and 14 Decimal under C.S Dag No. 394 and 44 Decimal under C.S dag No. 397 in total 101 Decimal (total area sold 33.66 Decimal from 3 Plots) under C.S Khatian No. 53, at District 24 Parganas, Police Station Rajarhat, Mouza: Jagadishpur, J.L No. 27, in favour of Kala Chand Basak S/o Sarat Chandra Basak which was registered with the office of ADSR Cossipore Dum Dum and recorded in Book No. I, Volume No. 91, Pages 222 to 228 being Deed No. 6671 for the year 1965. Said Kala Chand Basak recorded the aforesaid land purchased by him in the L.R Record of Right under L.R Khatian No. Kri. 243,
- 1.9. Said Hari Gopal Basak died intestate leaving behind him his wife namely 1. Ram Laxmi Basak and three sons namely 2. Ram Krishna Basak 3. Narayan Chandra Basak 4. Sunil Kumar Basak and three daughters namely 5. Durga Basak 6. Jyotsna Basak and 7. Gita Basak and they jointly inherited the aforesaid property left behind by Hari Gopal Basak.
- 1.10. Said Kala Chand Basak died intestate leaving behind his four sons namely 1. Radha Gobinda Basak 2. Krishna Gobinda Basak 3. Shankar Gobinda Basak 4. Pran Gobinda Basak and two daughters namely 5. Durga Rani Basak 6. Ganga Rani Basak and they jointly inherited the aforesaid property left behind by Kala Chand Basak.
- 1.11. Said Kanailal Basak died intestate leaving behind his wife namely 1. Pushpa Rani Basak five sons namely 2. Bijoy Krishna Basak 3. Biswajit



Basak 4. Sunil Kumar Basak 5. Nilkamal Basak 6. Ranjit Basak 7. Ajit Kumar Basak and six daughters namely 8. Sandhya Basak 9. Arati Basak 10. Gayatri Basak 11. Sabitri Basak 12. Monika Basak 13. Pranati Basak. Subsequently said Ajit Basak died intestate leaving behind him his two daughters namely 1. Moumita Roy 2. Rushmita Kundu and his wife namely 3. Renuka Basak (all being legal heirs of late Kanailal Basak) and they jointly inherited the aforesaid property left behind by Kanailal Basak.

1.12. By a registered Deed of Conveyance dated 25.08.2008 said 1. Ram Laxmi Basak 2. Ram Krishna Basak 3. Narayan Chandra Basak 4. Sunil Kumar Basak 5. Durga Basak 6. Jyotsna Basak and 7. Gita Basak sold transferred and conveyed All that the piece and parcel of land admeasuring an area of 29 Decimal of land, being 14.33 Decimal from R.S/L.R dag No. 413 and 14.67 Decimal from R.S/L.R dag No. 423 all under L.R Khatian No. 213 at Mouza: Jagadishpur, District - North 24 Parganas, in favour of **Samsur Ali Tarafder** (vendor no. 1 herein) S/o Noor Bux Tarafder, which was registered with the office of ADSR Bidhan Nagar and recorded in Book No. 1, CD Volume No. 10, Pages 15099 to 15122 being Deed No. 10987 for the year 2008.

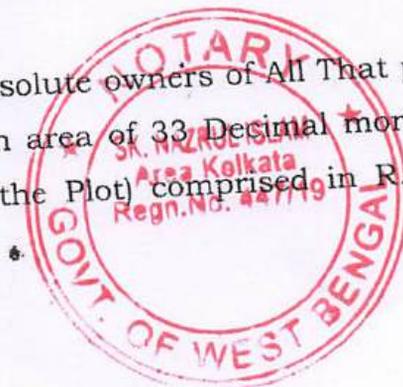
1.13. By a registered Deed of Conveyance dated 29.08.2008 said 1. Radha Gobinda basak 2. Krishna Gobinda Basak 3. Shankar Gobinda Basak 4. Pran Gobinda Basak 5. Durga Rani Basak 6. Ganga Rani Basak sold transferred and conveyed All that the piece and parcel of land admeasuring an area of 29 Decimal of land, being 14.34 Decimal from R.S/L.R dag No. 413 and 14.66 Decimal from R.S/L.R dag No. 423 all under L.R Khatian No. 71 at Mouza: Jagadishpur, District - North 24 Parganas, in favour of **Samsur Ali Tarafder** (vendor no. 1 herein) S/o Noor Bux Tarafder, which was registered with the office of ADSR Bidhan Nagar and recorded in Book No. 1, CD Volume No. 10, Pages 17311 to 17334 being Deed No. 11103 for the year 2008.



1.14. By a registered Deed of Conveyance dated 30.01.2009 said 1. Pushpa Rani Basak 2. Bijoy Krishna Basak 3. Biswajit Basak 4. Sunil Kumar Basak 5. Nilkamal Basak 6. Ranjit Basak 7. Sandhya Basak 8. Arati Basak 9. Gayatri Basak 10. Sabitri Basak 11. Pranati Basak 12. Monika Basak. 13. Renuka Basak 14. Moumita Roy 13. Rushmita Kundu sold transferred and conveyed All that the piece and parcel of land admeasuring an area of 14.50 Decimal of land, being 7.17 Decimal from R.S/L.R dag No. 413 and 7.33 Decimal from R.S/L.R Dag No. 423 all under L.R Khatian No. 86 at Mouza: Jagadishpur, District - North 24 Parganas, in favour of **Samsur Ali Tarafder** (vendor no. 1 herein) S/o Noor Bux Tarafder, which was registered with the office of ADSR Bidhan Nagar and recorded in Book No. I, CD Volume No. 1, Pages 17204 to 17228 being Deed No. 00817 for the year 2009.

1.15. By a registered Deed of Conveyance dated 30.01.2009 said 1. Pushpa Rani Basak 2. Bijoy Krishna Basak 3. Biswajit Basak 4. Sunil Kumar Basak 5. Nilkamal Basak 6. Ranjit Basak 7. Sandhya Basak 8. Arati Basak 9. Gayatri Basak 10. Sabitri Basak 11. Pranati Basak 12. Monika Basak. 13. Renuka Basak 14. Moumita Roy 13. Rushmita Kundu sold transferred and conveyed All that the piece and parcel of land admeasuring an area of 14.50 Decimal of land, being 7.17 Decimal from R.S/L.R dag No. 413 and 7.33 Decimal from R.S/L.R dag No. 423 all under L.R Khatian No. 86 at Mouza: Jagadishpur, District - North 24 Parganas, in favour of **Sufiya Bibi** (vendor no. 2 herein) W/o Samsur Ali Tarafder which was registered with the office of ADSR Bidhan Nagar and recorded in Book No. I, CD Volume No. 1, Pages 17318 to 17341 being Deed No. 00822 for the year 2009.

1.16. The vendors herein are the absolute owners of All That piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal in the Plot) comprised in R.S. Dag No. 413

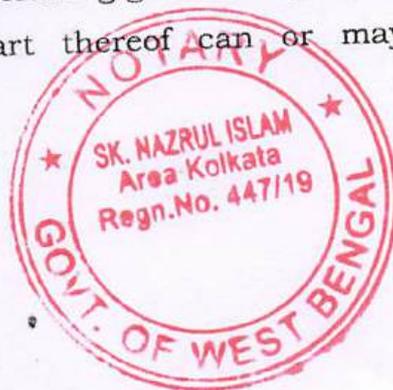


corresponding to L.R. Dag No. 413 recorded under L.R Khatian No. 2124 and All That piece and parcel of "Danga" land measuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 recorded under L.R Khatian No. 2124 and 2125, in total 77 Decimal more or less, situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India

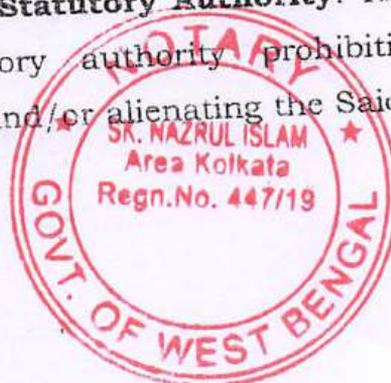
2. **Representations, Warranties and Covenants Regarding Encumbrances:**

The Vendors represents, warrant and covenant regarding encumbrances as follows:

- 2.1. **No Acquisition/Requisition:** The Vendors or the Vendors' predecessors-in-title have not received any notice from any authority for acquisition, requisition or vesting of the Said Land and declare that the said Land has not been affected by any scheme of any local Authority or Government of Statutory Body at any time;
- 2.2. **No Excess Land:** The Vendors hereby represent and warrant that the Said Land is not adversely affected by ceiling limit, whether under the Urban Land (Ceiling & Regulation) Act, 1976, West Bengal Land Reforms Act, Estate Acquisition Act or any other statute for the time being in force.
- 2.3. **Encumbrance by Act of Vendors:** The Vendors have not at any time done or executed or knowingly suffered or been party or privy to any act, deed, matter or thing, including grant of right of easement whereby the Said Land or any part thereof can or may be impeached, encumbered or affected;



- 2.4. **Right, Power and Authority to Sell:** The Vendors have good right, full power, absolute authority and indefeasible title to grant, sell, convey, transfer, assign and assure the Said Land to the Purchasers;
- 2.5. **No Dues:** No tax in respect of the Said Land is due to the local authority and/or any other authority or authorities and no Certificate Case is pending for realization of any dues from the Vendors;
- 2.6. **No Mortgage:** No mortgage or charge has been created by the Vendors by mortgaging/charging or otherwise over and in respect of the Said Land or any part thereof;
- 2.7. **Free From All Encumbrances:** the Said Land is free from all claims, demands,, encumbrances, mortgages, charges, liens, attachments, lispensens, uses, debutters, trusts, prohibitions, Income Tax attachment, financial institution charges, statutory prohibitions, acquisitions, requisitions, vesting, bargadars and liabilities whatsoever or howsoever made or suffered by the Vendors or any person or persons having or lawfully, rightfully or equitably chiming any estate or interest therein through, under or in trust for the Vendors or the Vendors's predecessors-in-title and the title of the Vendors to the Said Property is free, clear and marketable;
- 2.8. **No Personal Guarantee:** The Said Land has not been affected by or subject to any personal guarantee for securing any financial accommodation;
- 2.9. **No Bar by Court Order or Statutory Authority:** There is no order of Court or any other statutory authority prohibiting the Vendors from selling, transferring and/or alienating the Said Land or any part thereof;

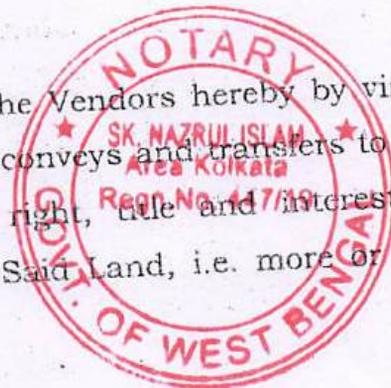


3. As agreed upon by the Vendors herein to sell, transfer and convey the said Land in its favour the Purchasers herein at and for a total Consideration of **Rs. 1,40,00,000/- (Rupees One Crore Forty Lakhs only)**. The Vendors have agreed and accepted the said offer made by the Purchasers herein.

#### 4. Basic Understanding:

**Sale of Said Property:** The basic understanding between the Vendors and the Purchasers is that by virtue of this Deed of Conveyance the Vendors herein shall sell All That piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal in the Plot) comprised in R.S. Dag No. 413 corresponding to L.R. Dag No. 413 recorded under L.R. Khatian No. 2124 and All That piece and parcel of "Danga" land measuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 recorded under L.R. Khatian No. 2124 and 2125, in total 77 Decimal more or less, situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India, and morefully and more particularly mentioned in the Schedule hereunder written fully and absolutely to the Purchasers free from all encumbrances of any and every nature whatsoever and with good, bankable and marketable title and together with khas, peaceful and physical, possession and the Purchasers shall purchase the same from the Vendors. The Vendors have handed over copies of the documents of title relating to the Properties, the purchasers being satisfied with the said documents and declaration and assurances made by the Vendors about the title of the Said Land free from all encumbrances agreed to purchase from the Vendors.

**4.1. Transfer Hereby Made:** The Vendors hereby by virtue of this instant Deed of Conveyance sells, conveys and transfers to the Purchasers the entirety of the Vendor's right, title and interest of whatsoever or howsoever nature in the Said Land, i.e. more or less being All That



piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal in the Plot) comprised in R.S. Dag No. 413 corresponding to L.R. Dag No. 413 recorded under L.R Khatian No. 2124 and All That piece and parcel of "Danga" land measuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 recorded under L.R Khatian No. 2124 and 2125, in total 77 Decimal more or less, situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India, and morefully and more particularly mentioned in the Schedule hereunder written; together with all title, benefits, easement, authorities, claims, demands, usufructs, tangible and intangible rights of whatsoever or howsoever nature of the Vendors in the Said Land and inheritances for access and user thereof, being free from all encumbrances;

5. **Consideration:** The aforesaid transfer is being made in consideration of a total sum of **Rs. 1,40,00,000/- (Rupees One Crore Forty Lakhs only)** (the said Consideration is hereby paid by the Purchaser, receipt of which the Vendors herein as well as in Receipt of Memo below, written, admit and acknowledge);

#### 6. Terms of Transfer

- 6.1. **Salient Terms:** The transfer being affected by this Conveyance is:
- 6.2. **Sale:** a sale within the meaning of the Transfer of Property Act, 1882.
- 6.3. **Absolute:** absolute, irreversible and perpetual;
- 6.4. **Free from Encumbrances:** as on the date of registration of this deed, free from all claims, demands, encumbrances, mortgages, charges, liens, attachments lispensens, uses, debutters,, trusts, prohibitions,

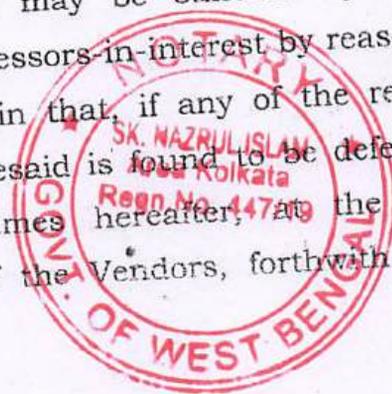


Income Tax attachments, financial institution charges, statutory prohibitions, acquisitions, requisitions, vesting, bargadars and liabilities whatsoever or howsoever made or suffered by the Vendors or any person or persons having or lawfully, rightfully or equitably claiming any estate or interest therein through, under or in trust for the Vendors or the Vendors' predecessors- in-title;

6.5. **Together with All Other Appurtenances:** together with all other rights the Vendors have in the Said Land and all other appurtenances including but not limited to customary and other rights of easements for beneficial use of the Said Property;

7. **Subject to:** The transfer being affected by this Conveyance is subject to:

7.1. **Indemnification:** express indemnification by the Vendors about the correctness of the Vendors' title, Vendors' authority to sell and non-existence of any encumbrances on the Said Land and this Conveyance is being accepted by the Purchasers on such express indemnification by the Vendors, which if found defective or untrue at any time, the Vendors shall, at all times hereafter, at the costs, expenses, risk and responsibility of the Vendors, forthwith take all necessary steps to remove and/or rectify. To this effect, the Vendors hereby covenant that the Vendors or any person claiming under the Vendors in law, trust and equity, shall, at all times hereafter, indemnifies and keep indemnified the Purchasers and/or the Purchaser's successors-in-interest, of, from and against any loss, damage, costs, charges and expenses, which may be suffered by the Purchasers and/or the Purchaser's successors-in-interest by reason of the aforesaid. Pertinent to mention herein that, if any of the representations, warranties of Vendors as aforesaid is found to be defective or untrue, the Vendors shall, at all times hereafter, at the costs, expenses, risk and responsibility of the Vendors, forthwith take all necessary steps to



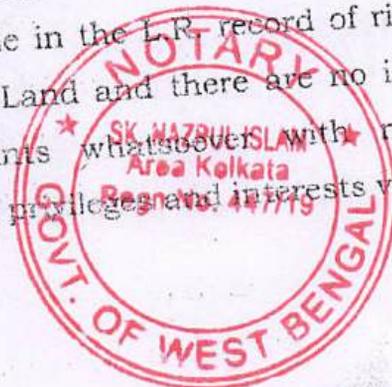
remove and/or rectify the same and if the Purchasers think it necessary to execute any document for further or more perfectly assuring the title of the Said Land, the same shall be executed by the Vendors but the cost in this regard is to be borne by the Purchasers;

- 7.2. **Transfer of Property Act:** all obligations and duties of vendors and Purchasers as provided in the Transfer of Property Act, 1882 save as contracted to the contrary hereunder;
- 7.3. **Delivery of Possession:** The Vendors hereby declares and confirms that, the Vendors have already delivered peaceful possession of the Said Property to the Purchasers and hereinafter the Purchasers shall be entitled to hold, possess and enjoy the Said Land as a lawful owner;
- 7.4. **Holding Possession:** The Vendors hereby covenant that the Purchasers and the Purchaser's assignees shall and may, from time to time, and at all times hereafter, peacefully and quietly enter into, hold, possess, use and enjoy the Said Land and every part thereof to the use of the Purchasers and receive rents, issues And profits thereof and all other benefits, rights and properties hereby granted, sold, conveyed, transferred, assigned and assured or expressed or intended so to be unto and to the Purchasers by the Vendors, without any lawful eviction, hindrance, interruption, disturbance, claim or demand whatsoever from or by the Vendors or any person or persons lawfully or equitably claiming any right or estate therein from under or in trust from the Vendors;
- 7.5. **No Objection to Mutation:** The Vendors declare that the Purchasers shall be fully entitled to mutate the Purchaser's name in all concerned public and statutory records and the Vendors hereby expressly (i) consent to the same and (2) appoint the Purchasers to sign all papers and documents and take all steps whatsoever or howsoever in this

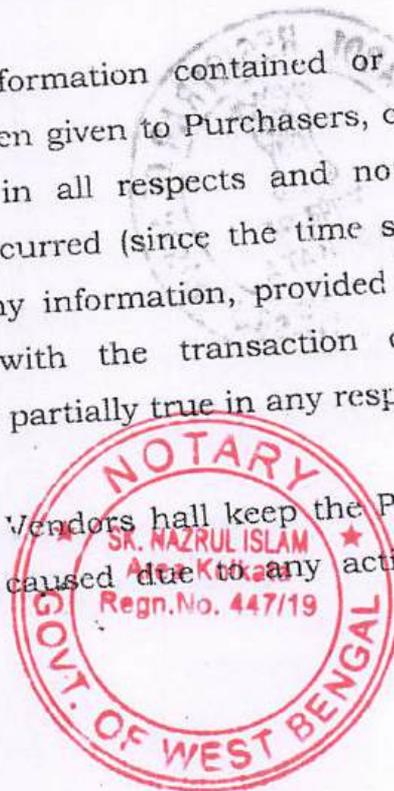


regard. The Vendors undertake to cooperate with the Purchasers in all respect to cause mutation of the Said Land in the name of the Purchasers and in this regard shall sign all documents and papers as required by the Purchasers;

- 7.6. **Further Acts:** The Vendors hereby covenant that the Vendors or any person claiming under the Vendors, shall and will from time to time and at all times hereafter, upon every request and at the cost of the Purchasers and/or Purchaser's successors-in-interest, do and execute or cause to be done and executed all such acts, deeds and things for further or more perfectly assuring the title of the Said Land;
- 7.7. **Indemnity:** The Vendors hereby indemnify and agree to keep the Purchasers saved, harmless and indemnified against all actions, proceedings, claims, demands, costs, losses or expenses that the Purchasers may suffer or incur hereafter by reason of any claims of any nature whatsoever arising in connection with the Said Land, or any breach of the representations of the Vendors, whether statutory or contractual and the Vendors hereby further undertake and covenant to forthwith pay, reimburse and/or make good such losses, expenses or costs incurred by the Purchasers.
- 7.8. **Clear & Marketable title:** The Vendors possesses clear, marketable, unfettered, absolute and unrestricted right, title and interest on the said Land and are the sole, absolute and exclusive owner of the respective portions of the Said Land having peaceful, legal and physical possession thereof and no other person and/or persons have any right, title, interest, claim or concern of any nature therein. The Vendors have duly mutated their name in the L.R. record of rights and paid Khajna upto date for the Said Land and there are no impediments, defaults, omissions or constraints whatsoever with regard to the rights, ownership, title, estate, privileges and interests vesting in the Vendors



- 7.9. No litigation:** There are no pending or threatened litigation(s) including any appellate proceedings, arbitrations, suits, proceedings, disputes, lis-pendens, attachment, claims, demands, notices of acquisition or requisition, reservations, prohibitory orders, notices of any nature whatsoever concerning or relating to or involving the Said Land or the Vendors relating to the Said Land. There are no court orders or any orders / directions from any Governmental Authority or any other person, which may have any adverse effect on the ownership of the Said Land hereby conveyed;
- 7.10. No Encumbrance & Contiguous:** The Said Land and all parts of its are free from all kinds of Encumbrance and third party claims including any prior sale / agreement to sell, gift, mortgage, tenancy, license, trust, exchange, lease, encroachment by or settled possession of a third party, legal flaw, claims, loan, surety, security, lien, court injunction, litigation, stay order, notices, charges, disputes, acquisition, attachment in the decree of any court, hypothecation, income tax or wealth tax attachment or any other registered or unregistered Encumbrance whatsoever. The Said Land is contiguous land and there are no impediments of whatsoever nature;
- 7.11. Due disclosures:** All information contained or referred to in this Instrument which has been given to Purchasers, continues to be, true, complete and accurate in all respects and not misleading in any manner. Nothing has occurred (since the time such information was given) that results in any information, provided by them or on their behalf in connection with the transaction contemplated herein, becoming untrue or only partially true in any respect;
- 7.12. Land Acquisition:** The Vendors shall keep the Purchasers indemnified from any loss if it is caused due to any action etc. taken by any



Governmental Authority in respect of acquisition or purchase of the Said Land, or any part thereof or any interest in it, revocation of any Development Rights, withdrawal of permission to convert land use such that it affects the transaction contemplated herein, by any Governmental Authority for any purpose whatsoever, etc. In any event, the Vendors shall always keep the Purchasers duly indemnified and harmless against any claim and demand whatsoever as may be made at any point of time in respect of or against the said Land hereby conveyed in future;

- 7.13. **Land Ceiling:** The Vendors hereby represent and warrant that the Said Land is not adversely affected by ceiling limit, whether under the Urban Land (Ceiling & Regulation) Act, 1976 or any other statute for the time being in force.
- 7.14. **Mutation:** The Vendors and each of them hereby declare and affirm that the Purchasers are fully entitled to mutate their name in all public and statutory records in respect of the Said Land hereby conveyed.



**SCHEDULE**  
**(SAID LAND)**

All That piece and parcel of Vacant Land having its Classification as "Bagan" admeasuring an area of 33 Decimal more or less (out of total area of 43 Decimal in the Plot) comprised in R.S. Dag No. 413 corresponding to L.R. Dag No. 413 recorded under L.R Khatian No. 2124 and All That piece and parcel of Vacant Land having its Classification as "Danga" admeasuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 recorded under L.R Khatian No. 2124 and 2125, in total 77 Decimal more or less situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India, **TOGETHER WITH** all the rights, liberties, easements, privileges, advantages and appurtenances thereto, morefully delineated and demarcated by Color **RED** in the annexed **PLAN** and is stated as follows:

District	Mouza	Block & Police Station	R.S/ L.R Dag No.	L.R Khatian No.	Classification	Area sold from each decimal	J.L No.	Area Sold from each Plot	Total area of the Plot
North 24 Parganas	Jagadishpur	Rajarhat	413 (P)	2124	Bagan	33 decimal (Having L.R Share 0.7675)	27	33 decimal	43 decimal
			423	2124	Danga	36.67 decimal (having L.R Share 0.8333)		44 decimal	44 decimal
				2125		7.33 Decimal (having L.R Share 0.1667)			

The said land is duly butted and bounded which are as follows:

**L.R Dag No. 413:-**

DIRECTION	PARTICULARS
NORTH:	L.R dag No. 414 and 8 feet kaccha Road
SOUTH:	L.R dag No. 425
EAST:	L.R dag No. 423 & 422
WEST:	L.R dag No. 410, 411, 412

**L.R Dag No. 423:-**

DIRECTION	PARTICULARS
NORTH:	L.R dag No. 419, 420, 422
SOUTH:	L.R dag No. 424 and 425
EAST:	Land of Mouza Kalaberia
WEST:	L.R dag No. 413 & 414



IN WITNESSES WHEREOF the Parties have executed this Indenture at  
Kolkata on the 25<sup>th</sup> Day of January 2024 as first above written.

Executed and Delivered by the Vendor



LTI of Samsur Ali  
Taraeder.  
By The Pen of Samsur Ali

SAMSUR ALI TARAEDER

LTI of Sufla Bibi  
alias Bibi Sufla  
By The pen of Sufla Bibi

SUFIA BIBI

Executed and Delivered by the  
Purchasers:

AMBUD BUILDCON PVT. LTD.

*[Signature]*

AMBUD BUILDCON PROPERTIES LIMITED  
AMBUD PROPERTIES LLP

AMBUD CONSTRUCTION LLP  
AMBUD CONSTRUCTION LLP

Rahara Realtors LLP  
AMBUD CONSTRUCTION LLP

RAHARA REALTORS LLP  
NIGRI INFRA PROPERTIES LLP

REKSHA SPACES PRIVATE LIMITED  
NIGRI INFRA PROPERTIES LLP

REKSHA SPACES PRIVATE LIMITED  
Director/Authorised Signatory  
REKSHA REAL ESTATES PVT. LTD.

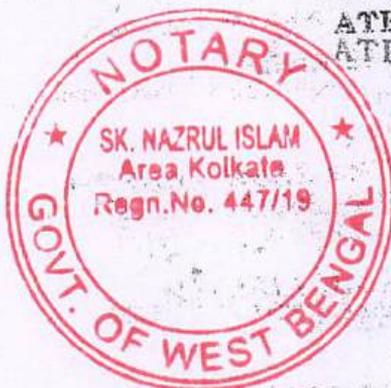
REKSHA REAL ESTATES PRIVATE LIMITED  
Director/Authorised Signatory  
REKSHA HIGHRISE PVT. LTD.

REKSHA HIGHRISE PRIVATE LIMITED  
DIRECTOR/AUTHORISED SIGNATORY  
REKSHA APARTMENTS PRIVATE LIMITED

REKSHA APARTMENTS PRIVATE LIMITED  
Director/Authorised Signatory

ATK CONTOURS INFRA LLP  
ATK HOMES LLP  
Designated Partner

*[Signature]*  
ATK HOMES LLP  
Designated Partner



IN WITNESSES WHEREOF the Parties have executed this Indenture at  
Kolkata on the 25<sup>th</sup> Day of January 2024 as first above written.

Executed and Delivered by the Vendors



LTI of Samsur Ali Tarafder  
By The Pen of Samsur Ali Tarafder

SAMSUR ALI TARAFDER

LTI of Sufia Bibi  
By The pen of Sufia Bibi

SUFIA BIBI

Executed and Delivered by the  
Purchasers:

AMBUD BUILDCON PVT. LTD.

AMBUD BUILDCON PRIVATE LIMITED  
Director/Authorised Signatory

AMBUD PROPERTIES LLP.  
AMBUD CONSTRUCTION LLP

Rahara Realtors LLP Designated Partner

RAHARA REALTORS LLP.  
Partner/Authorised Signatory  
NILGIRI INFRA PROPERTIES LLP

NILGIRI INFRA PROPERTIES LLP.  
Partner/Authorised Signatory  
REKSHA SPACES PRIVATE LIMITED

REKSHA SPACES PRIVATE LIMITED  
Director/Authorised Signatory  
REKSHA REAL ESTATES PVT. LTD.

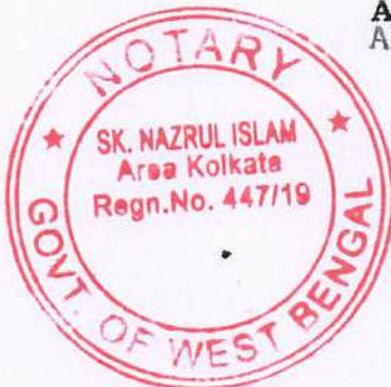
REKSHA REAL ESTATES PRIVATE LIMITED  
DIRECTOR/AUTHORISED SIGNATORY  
REKSHA HIGHRISE PVT. LTD.

REKSHA HIGHRISE PRIVATE LIMITED  
DIRECTOR/AUTHORISED SIGNATORY  
REKSHA APARTMENTS PRIVATE LIMITED

REKSHA APARTMENTS PRIVATE LIMITED  
Director/Authorised Signatory  
ATK CONTOURS INFRA LLP

ATK CONTOURS INFRA LLP.  
Designated Partner  
ATK HOMES LLP

ATK HOMES LLP.  
Designated Partner



PLACID REALTORS LLP

*[Signature]*  
Designated Partner

PLACID REALTORS LLP.

ATK DWELLERS LLP

ATK DWELLERS LLP.

ATK BRICKS LLP Designated Partner

ATK CHATELS REALTY PVT. ATK BRICKS LLP.  
Designated Partner

ATK CHATELS REALTY PVT LTD  
ATK Stoneworks LLP

ATK STONEWORKS LLP.  
Designated Partner

T.R.INFRAPROJECTS PRIVATE LIMITED  
Director

KZAR PROPERTIES PVT. LTD.

*[Signature]*  
KZAR PROPERTIES PRIVATE LIMITED  
Director

In the presence of witnesses below:

**Witnesses:**

1. *[Signature]*
2. Samim Aci Tazafdar  
Atghorra - KOL-138

Drafted on the basis of the available documents & information/instruction as provided by the client also read over and explained in Bengali and admitted the same by the executants as true and correct:



**For DMD LEGAL CONSULTANTS**

*[Signature]*

**SOUMYA SUNDAR MUKHERJEE**  
Advocate  
District Court at Barasat  
Enrolment No.F/746/626/2014



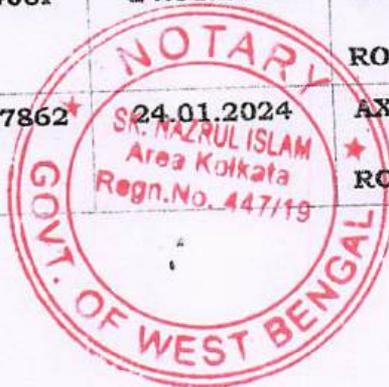
**RECEIPT AND MEMO OF CONSIDERATION FOR THE VENDORS**

Vendors herein have received from the Purchasers the consideration of **Rs. 1,40,00,000/- (Rupees One Crore Forty Lakhs only)** by virtue of RTGS/Bank Transfer.

Sl. No.	By or out of Cash/Demand Draft/Cheque/RTGS/NEFT Number	Date	Bank	Amount (in Rs. P.)
1.	ICICR52024012400321784	24/01/2024	ICICI BANK LTD	6,20,000.00
2.	NEFT000143882766	24/01/2024	ICICI BANK LTD	1,50,000.00
3.	ICICR52024012400321943	24/01/2024	ICICI BANK LTD	6,20,000.00
4.	NEFT000143883166	24/01/2024	ICICI BANK LTD	1,50,000.00
5.	ICICR52024012400322183	24/01/2024	ICICI BANK LTD	6,20,000.00
6.	NEFT000143883023	24/01/2024	ICICI BANK LTD	1,50,000.00
7.	ICICR52024012400329363	24/01/2024	ICICI BANK LTD	6,20,000.00
8.	NEFT000143889489	24/01/2024	ICICI BANK LTD	1,50,000.00
9.	ICICR52024012400323783	24/01/2024	ICICI BANK LTD	6,20,000.00
10.	NEFT000143884583	24/01/2024	ICICI BANK LTD	1,50,000.00
11.	ICICR52024012400322976	24/01/2024	ICICI BANK LTD	6,20,000.00
12.	NEFT000143883805	24/01/2024	ICICI BANK LTD	1,50,000.00
13.	ICICR52024012400328670	24/01/2024	ICICI BANK LTD	6,20,000.00
14.	NEFT000143884809	24/01/2024	ICICI BANK LTD	1,50,000.00
15.	ICICR52024012400323415	24/01/2024	ICICI BANK LTD	6,20,000.00
16.	NEFT000143884115	24/01/2024	ICICI BANK LTD	1,50,000.00
17.	HDFCR52024012473380089	24/01/2024	HDFC BANK LTD	6,20,000.00
18.	N024242847119325	24/01/2024	HDFC BANK LTD	1,50,000.00
19.	HDFCR52024012473438250	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH, KOLKAT A	6,20,000.00



20.	NEFT-NO24242847535688	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH,KOLKAT A	1,50,000.00
21.	HDFCR52024012473438461	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH,KOLKAT A	6,20,000.00
22.	NEFT-NO24242847555414	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH,KOLKAT A	1,50,000.00
23.	HDFCR52024012473426037	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH,KOLKAT A	6,20,000.00
24.	NEFT-NO2424847537605	24.01.2024	HDFC BANK LTD NEW MARKET BRANCH,KOLKAT A	1,50,000.00
25.	IBKLR92024012400097775	24.01.2024	IDBI BANK PARK STREET BRANCH,KOLKAT A	6,20,000.00
26.	NEFT-IBKL240124348740	24.01.2024	IDBI BANK PARK STREET BRANCH,KOLKAT A	1,50,000.00
27.	IBKLR92024012400097799	24.01.2024	IDBI BANK PARK STREET BRANCH,KOLKAT A	6,20,000.00
28.	NEFT-IBKL240124349016	24.01.2024	IDBI BANK PARK STREET BRANCH,KOLKAT A	1,50,000.00
29.	UTIBR52024012400354392	24.01.2024	AXIS BANK LTD ELLIOT ROAD,KOLKATA	6,20,000.00
30.	NEFT-AXSK24024000408P	24.01.2024	AXIS BANK LTD ELLIOT ROAD,KOLKATA	1,50,000.00
31.	UTIBR52024012400357862	24.01.2024	AXIS BANK LTD ELLIOT ROAD,KOLKATA	6,20,000.00



32.	NEFT-AXSU240240007843	24.01.2024	AXIS BANK LTD ELLIOT ROAD,KOLKATA	1,50,000.00
33.	ICICR52024012400331206	24.01.2024	ICICI BANK PARK STREET,KOLKAT A	6,20,000.00
34.	NEFT-000143890355	24.01.2024	ICICI BANK PARK STREET,KOLKAT A	1,50,000.00
35.	KKBKR52024012400659154	24.01.2024	KOTAK MAHINDRA BANK, BALLYGUNGE, KOLKATA	6,20,000.00
36.	NEFT-KKBKH24024655305	24.01.2024	KOTAK MAHINDRA BANK, BALLYGUNGE, KOLKATA	1,50,000.00
37.	TDS	-----	-----	1,40,004.00
			<b>TOTAL</b>	<b>Rs. 1,40,00,004/-</b>
Rs. 1,40,00,000/- (Rupees One Crore Forty Lakhs <sup>and four</sup> only)				



*UTI of Samim Ali Tatarfar*  
By the pen of Abdul Wahab  
**SIGNATURE OF VENDOR NO. 1**

*UTI of Babi Subzi alias Subzi Bazar*  
By the pen of Abdul Wahab  
**SIGNATURE OF VENDOR NO. 2**

**Witnesses:**

- (1) Abdul Wahab.  
(2) Samim Ali Tatarfar



=====

MADE THIS 25<sup>th</sup> DAY OF JANUARY 2024

=====

BETWEEN

SAMSUR ALI TARAFDER & ANR.

.....VENDORS / OWNER

AND

AMBUD BUILDCON PRIVATE LIMITED & ORS.

..... PURCHASERS

**DEED OF CONVEYANCE FOR**

All That piece and parcel of "Bagan" land measuring an area of 33 Decimal more or less (out of total area of 43 Decimal) comprised in R.S. Dag No. 413 corresponding to L.R. Dag No. 413 and All That piece and parcel of "Danga" land measuring an area of 44 Decimal more or less comprised in R.S. Dag No. 423 corresponding to L.R. Dag No. 423 in total 77 Decimal more or less situated under L.R. Khatian No. 2124 and 2125 situated at Mouza Jagadishpur, Police station and Block : Rajarhat; within the Ambit of A.D.S.R. Rajarhat J.L. No. 27, District: North 24 Parganas, West Bengal, India,

Prepared By



**DMD LEGAL CONSULTANTS**

Advocates & Legal Consultants

For being & becoming

Queens Mansion

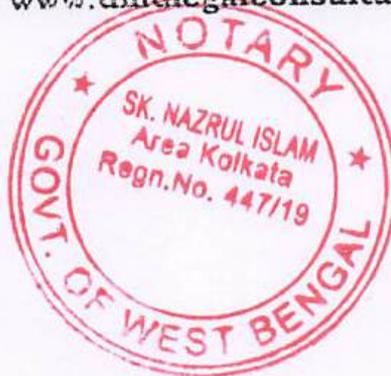
12, Park Street

Gate No. 3, 5<sup>th</sup> Floor, Office No. 30,

Kolkata - 700 071

e-mail: helpdesk@dmdlegalconsultants.com

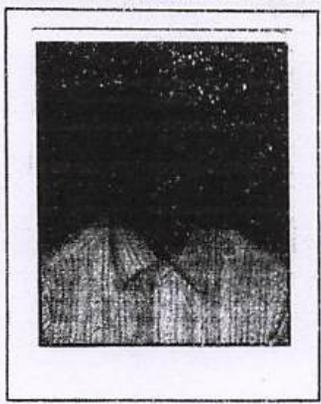
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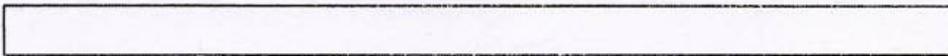


184  
PHOTOGRAPHS AND FINGER PRINTS

~~102~~ +51



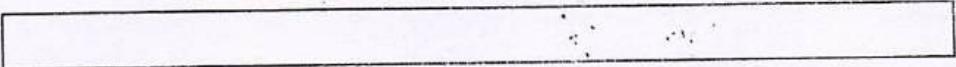
  
 LTI of *Sansir al Zarafda*  
 By the Pen of *Abul Wahab*



	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
<b>Left Hand</b>					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
<b>Right Hand</b>					



  
 LTI of *Arbi Subia*  
 alias *Subia Arbi*  
 By the Pen of *Abul Wahab*



	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
<b>Left Hand</b>					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
<b>Right Hand</b>					



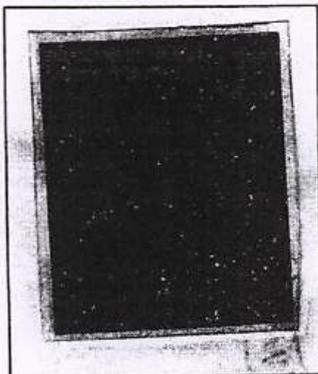
185  
PHOTOGRAPHS AND FINGER PRINTS

~~10~~ +52



*Amrit Singh*

	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



*Amrit Singh*



	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					

PHOTOGRAPHS AND FINGER PRINTS



*Raman*

	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



*Fauz Khan*



	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					

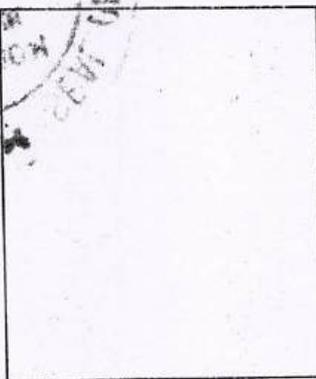
~~5~~ +54

187  
PHOTOGRAPHS AND FINGER PRINTS



[Handwritten signature]

	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					



[Handwritten signature]

	Little Finger	Ring Finger	Middle Finger	Fore Finger	Thumb
Left Hand					
	Thumb	Fore Finger	Middle Finger	Ring Finger	Little Finger
Right Hand					

## Major Information of the Deed

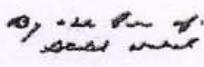
Deed No.	I-1904-01129/2024	Date of Registration	25/01/2024
Query No./Year	1904-2000193614/2024	Office where deed is registered	
Query Date	23/01/2024 11:28:15 AM	A.R.A. - IV KOLKATA, District: Kolkata	
Applicant Name, Address & Other Details	DMD Legal Consultants 12 Park Street, Queen Mansion, Gate No.1, 5th Floor, Office No. 503., Thana : Shakespeare Sarani, District : Kolkata, WEST BENGAL, PIN - 700071, Mobile No. : 9831765559, Status :Advocate		
Transaction	Additional Transaction		
[0101] Sale, Sale Document	[4308] Other than Immovable Property, Agreement [No of Agreement : 2]		
Set Forth value	Market Value		
Rs. 1,40,00,000/-	Rs. 2,26,61,446/-		
Stamp duty/Paid (SD)	Registration Fee Paid		
Rs. 9,06,487/- (Article:23)	Rs. 2,26,712/- (Article:A(1), E)		
Remarks			

## Land Details :

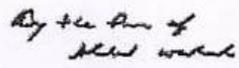
District: North 24-Parganas, P.S:- Rajarhat, Gram Panchayat: RAJARHAT BISHNUPUR-I, Mouza: Jagadishpur, JI No: 27, Pin Code : 700135

Sch No.	Plot Number	Khatian Number	Land Use Proposed ROR	Area of Land	Set Forth Value (In Rs.)	Market Value (In Rs.)	Other Details
L1	LR-413 (RS :-)	LR-2124	Bastu Bagan	33 Dec	60,00,000/-	97,12,048/-	Width of Approach Road: 8 Ft.,
L2	LR-423 (RS :-)	LR-2124	Bastu Danga	36.67 Dec	66,75,000/-	1,07,92,146/-	Width of Approach Road: 8 Ft.,
L3	LR-423 (RS :-)	LR-2125	Bastu Danga	7.33 Dec	13,25,000/-	21,57,252/-	Width of Approach Road: 8 Ft.,
		<b>TOTAL :</b>		<b>77Dec</b>	<b>140,00,000 /-</b>	<b>226,61,446 /-</b>	
		<b>Grand Total :</b>		<b>77Dec</b>	<b>140,00,000 /-</b>	<b>226,61,446 /-</b>	

## Seller Details :

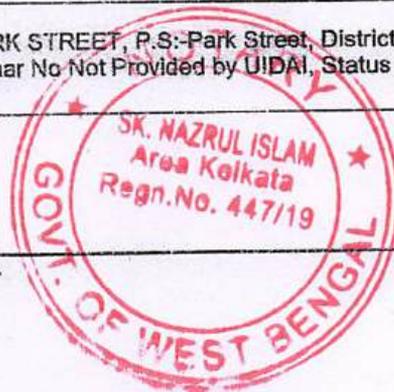
Sl No.	Name Address Photo Finger print and Signature	Photo	Finger print	Signature
1	<b>Samsur Ali Tarafder</b> Son of Nurbaks Tarafder Executed by: Self, Date of Execution: 25/01/2024 , Admitted by: Self, Date of Admission: 25/01/2024 ,Place : Office		 Captured	
		25/01/2024	LTI 25/01/2024	25/01/2024



Atghara, Dakshin Para, City:- Not Specified, P.O:- Gopalpur, P.S:-Baguiati, District:-North 24-Parganas, West Bengal, India, PIN:- 700136 Sex: Male, By Caste: Muslim, Occupation: Service, Citizen of: India, PAN No.:: bbxxxxx4q, Aadhaar No: 58xxxxxxxx8150, Status :Individual, Executed by: Self, Date of Execution: 25/01/2024 , Admitted by: Self, Date of Admission: 25/01/2024 ,Place : Office				
2	<b>Bibi Sufia, (Alias: Sufia Bibi)</b> Wife of Samsur Ali Tarafder Executed by: Self, Date of Execution: 25/01/2024 , Admitted by: Self, Date of Admission: 25/01/2024 ,Place : Office		 Captured	 25/01/2024
Atghara, Dakshin Para, City:- Not Specified, P.O:- Gopalpur, P.S:-Baguiati, District:-North 24-Parganas, West Bengal, India, PIN:- 700136 Sex: Female, By Caste: Muslim, Occupation: House wife, Citizen of: India, PAN No.:: MRxxxxxx9c, Aadhaar No: 93xxxxxxxx6748, Status :Individual, Executed by: Self, Date of Execution: 25/01/2024 , Admitted by: Self, Date of Admission: 25/01/2024 ,Place : Office				

## Buyer Details :

Sl No	Name	Address	Photo	Finger print	Signature	Date
1	<b>AMBUD BUILDCON PRIVATE LIMITED</b>	11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx1P,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative				
2	<b>AMBUD PROPERTIES LLP</b>	11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: ABxxxxxx1C,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative				
3	<b>AMBUD CONSTRUCTION LLP</b>	11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: ABxxxxxx0D,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative				
4	<b>RAHARA REALTORS LLP</b>	11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx9M,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative				
5	<b>NILGIRI INFRAPROPERTIES LLP</b>	11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PRAK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx1G,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative				
6	<b>REKSHA SPACES PRIVATE LIMITED</b>	11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx9J,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative				
7	<b>REKSHA REAL ESTATES PRIVATE LIMITED</b>	11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx3Q,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative				
8	<b>REKSHA HIGHRISE PRIVATE LIMITED</b>	11/1, SARAT BOSE ROAD, City:- Not Specified, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700006 , PAN No.:: AAxxxxxx7A,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative				



9	<b>REKSHA APARTMENTS PRIVATE LIMITED</b> 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020 , PAN No.:: AAxxxxxx5L,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
10	<b>ATK CONTOURS INFRA LLP</b> 63, RAFI AHMED KIDWAI, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx7B,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
11	<b>ATK HOMES LLP</b> 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx9R,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
12	<b>PLACID REALTORS LLP</b> 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx7B,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
13	<b>ATK DWELLERS LLP</b> 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx7R,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
14	<b>ATK BRICKS LLP</b> 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx3H,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
15	<b>ATK CHATELS REALTY PRIVATE LIMITED</b> 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAxxxxxx7M,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
16	<b>ATK STONEWORKS LLP</b> 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: ABxxxxxx6P,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
17	<b>T. R. INFRAPROJECTS PRIVATE LIMITED</b> 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAxxxxxx4M,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative
18	<b>KZAR PROPERTIES PRIVATE LIMITED</b> 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016 , PAN No.:: AAxxxxxx8G,Aadhaar No Not Provided by UIDAI, Status :Organization, Executed by: Representative

**Representative Details :**

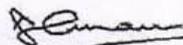
Sl. No.	Name/Address/Photo/Finger Print and Signature				
1	<table border="1"> <tr> <td> <b>Mr ARPIT GIRIA</b>                      Son of Mr SUNIL KUMAR GIRIA                      Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office                 </td> <td>                       Jan 25 2024 1:30PM                 </td> <td>                       Captured                      LTI                      25/01/2024                 </td> <td>                       25/01/2024                 </td> </tr> </table>	<b>Mr ARPIT GIRIA</b> Son of Mr SUNIL KUMAR GIRIA Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office	 Jan 25 2024 1:30PM	 Captured LTI 25/01/2024	 25/01/2024
<b>Mr ARPIT GIRIA</b> Son of Mr SUNIL KUMAR GIRIA Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office	 Jan 25 2024 1:30PM	 Captured LTI 25/01/2024	 25/01/2024		



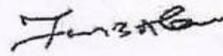
36, ROWLAND ROAD, City:- Not Specified, P.O:- BALLYGUNGE, P.S:-Bullygunge, District:-South 24-Parganas, West Bengal, India, PIN:- 700020, Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, , PAN No.:: BKxxxxxx9G, Aadhaar No: 92xxxxxxxx3284 Status : Representative, Representative of : AMBUD BUILDCON PRIVATE LIMITED (as DIRECTOR), AMBUD PROPERTIES LLP (as DIRECTOR), AMBUD CONSTRUCTION LLP (as DIRECTOR), RAHARA REALTORS LLP (as DIRECTOR), NILGIRI INFRAPROPERTIES LLP (as DIRECTOR)

2	Name	Photo	Finger Print	Signature
<p><b>Mr AMIT SINGH</b>                      Son of Late LALIT MOHAN SINGH                      Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office</p>	 <small>Jan 25 2024 1:38PM</small>	 Captured <small>LTI 25/01/2024</small>	 <small>25/01/2024</small>	

2, BAISHNAB SETH 1ST LANE, City:- Kolkata, P.O:- BEADON STREET, P.S:-Jorabagan, District:-Kolkata, West Bengal, India, PIN:- 700006, Sex: Male, By Caste: Hindu, Occupation: Business, Citizen of: India, , PAN No.:: BFxxxxxx2C, Aadhaar No: 31xxxxxxxx0560 Status : Representative, Representative of : REKSHA SPACES PRIVATE LIMITED (as DIRECTOR), REKSHA REAL ESTATES PRIVATE LIMITED (as DIRECTOR), REKSHA HIGHRISE PRIVATE LIMITED (as DIRECTOR), REKSHA APARTMENTS PRIVATE LIMITED (as DIRECTOR)

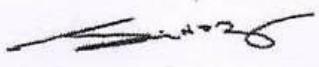
3	Name	Photo	Finger Print	Signature
<p><b>SYED ABRAR IMAM (Presentant )</b>                      Son of SYED MOHAMMED NEMAT                      Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office</p>	 <small>Jan 25 2024 1:32PM</small>	 Captured <small>LTI 25/01/2024</small>	 <small>25/01/2024</small>	

72, TILJALA ROAD, City:- Not Specified, P.O:- GOBINDA KHATIK, P.S:-Beniapukur, District:-South 24-Parganas, West Bengal, India, PIN:- 700046, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: AAxxxxxx1L, Aadhaar No: 67xxxxxxxx7855 Status : Representative, Representative of : ATK CONTOURS INFRA LLP (as DIRECTOR), ATK HOMES LLP (as DIRECTOR), PLACID REALTORS LLP (as DIRECTOR), ATK DWELLERS LLP (as DIRECTOR), ATK BRICKS LLP (as DIRECTOR), ATK CHATTELS REALTY PRIVATE LIMITED (as DIRECTOR), ATK STONWORKS LLP (as DIRECTOR)

4	Name	Photo	Finger Print	Signature
<p><b>FAIYAZ ALAM</b>                      Son of BARKAT ALI                      Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office</p>	 <small>Jan 25 2024 1:38PM</small>	 Captured <small>LTI 25/01/2024</small>	 <small>25/01/2024</small>	

39, RIPON STREET, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: Alxxxxxx3F, Aadhaar No: 48xxxxxxxx9010 Status : Representative, Representative of : T. R. INFRAPROJECTS PRIVATE LIMITED



5	Name	Photo	Finger Print	Signature
	<b>FIROZ MOHAMMED, (Alias Name: MOHAMMED FIROZ)</b> Son of Md AYUB Date of Execution - 25/01/2024, , Admitted by: Self, Date of Admission: 25/01/2024, Place of Admission of Execution: Office		 Captured	
39B, GOROSTHAN LANE, City:- Not Specified, P.O:- CIRCUS AVENUE, P.S:-Beniapukur, District:- South 24-Parganas, West Bengal, India, PIN:- 700017, Sex: Male, By Caste: Muslim, Occupation: Business, Citizen of: India, , PAN No.:: AAxxxxxx5H, Aadhaar No: 32xxxxxxxx2314 Status : Representative, Representative of : KZAR PROPERTIES PRIVATE LIMITED (as DIRECTOR)				

**Identifier Details :**

Name	Photo	Finger Print	Signature
<b>ABDUL WAHAB</b> Son of ABDUL HAMID TARAFDAR PARA, DASHADRANOE, City:- Not Specified, P.O:- RAJARHAT GOPALPUR, P.S:-Rajarhat, District:-North 24-Parganas, West Bengal, India, PIN:- 700136		 Captured	
Identifier Of Samsur Ali Tarafder, Bibi Sufia, Mr ARPIT GIRIA, Mr AMIT SINGH, SYED ABRAR IMAM, FAIYAZ ALAM, FIROZ MOHAMMED			

Transfer of property for L		
Sl.No	From	To. with area (Name-Area)
1	Samsur Ali Tarafder	AMBUD BUILDCON PRIVATE LIMITED-0.916667 Dec,AMBUD PROPERTIES LLP-0.916667 Dec,AMBUD CONSTRUCTION LLP-0.916667 Dec,RAHARA REALTORS LLP-0.916667 Dec,NILGIRI INFRAPROPERTIES LLP-0.916667 Dec,REKSHA SPACES PRIVATE LIMITED-0.916667 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.916667 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.916667 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.916667 Dec,ATK CONTOURS INFRA LLP-0.916667 Dec,ATK HOMES LLP-0.916667 Dec,PLACID REALTORS LLP-0.916667 Dec,ATK DWELLERS LLP-0.916667 Dec,ATK BRICKS LLP-0.916667 Dec,ATK CHATELS REALTY PRIVATE LIMITED-0.916667 Dec,ATK STONERWORKS LLP-0.916667 Dec,T. R. INFRAPROJECTS PRIVATE LIMITED-0.916667 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.916667 Dec
2	Bibi Sufia	AMBUD BUILDCON PRIVATE LIMITED-0.916667 Dec,AMBUD PROPERTIES LLP-0.916667 Dec,AMBUD CONSTRUCTION LLP-0.916667 Dec,RAHARA REALTORS LLP-0.916667 Dec,NILGIRI INFRAPROPERTIES LLP-0.916667 Dec,REKSHA SPACES PRIVATE LIMITED-0.916667 Dec,REKSHA REAL ESTATES PRIVATE LIMITED-0.916667 Dec,REKSHA HIGHRISE PRIVATE LIMITED-0.916667 Dec,REKSHA APARTMENTS PRIVATE LIMITED-0.916667 Dec,ATK CONTOURS INFRA LLP-0.916667 Dec,ATK HOMES LLP-0.916667 Dec,PLACID REALTORS LLP-0.916667 Dec,ATK DWELLERS LLP-0.916667 Dec,ATK BRICKS LLP-0.916667 Dec,ATK CHATELS REALTY PRIVATE LIMITED-0.916667 Dec,ATK STONERWORKS LLP-0.916667 Dec,T. R. INFRAPROJECTS PRIVATE LIMITED-0.916667 Dec,KZAR PROPERTIES PRIVATE LIMITED-0.916667 Dec



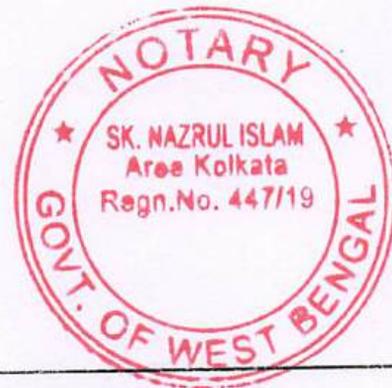
Transfer of property for L2		
Sl.No	From	To. with area (Name-Area)
1	Samsur Ali Tarafder	AMBUD BUILDCON PRIVATE LIMITED-1.01861 Dec, AMBUD PROPERTIES LLP-1.01861 Dec, AMBUD CONSTRUCTION LLP-1.01861 Dec, RAHARA REALTORS LLP-1.01861 Dec, NILGIRI INFRAPROPERTIES LLP-1.01861 Dec, REKSHA SPACES PRIVATE LIMITED-1.01861 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-1.01861 Dec, REKSHA HIGHRISE PRIVATE LIMITED-1.01861 Dec, REKSHA APARTMENTS PRIVATE LIMITED-1.01861 Dec, ATK CONTOURS INFRA LLP-1.01861 Dec, ATK HOMES LLP-1.01861 Dec, PLACID REALTORS LLP-1.01861 Dec, ATK DWELLERS LLP-1.01861 Dec, ATK BRICKS LLP-1.01861 Dec, ATK CHATELS REALTY PRIVATE LIMITED-1.01861 Dec, ATK STONERWORKS LLP-1.01861 Dec, T. R. INFRAPROJECTS PRIVATE LIMITED-1.01861 Dec, KZAR PROPERTIES PRIVATE LIMITED-1.01861 Dec
2	Bibi Sufia	AMBUD BUILDCON PRIVATE LIMITED-1.01861 Dec, AMBUD PROPERTIES LLP-1.01861 Dec, AMBUD CONSTRUCTION LLP-1.01861 Dec, RAHARA REALTORS LLP-1.01861 Dec, NILGIRI INFRAPROPERTIES LLP-1.01861 Dec, REKSHA SPACES PRIVATE LIMITED-1.01861 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-1.01861 Dec, REKSHA HIGHRISE PRIVATE LIMITED-1.01861 Dec, REKSHA APARTMENTS PRIVATE LIMITED-1.01861 Dec, ATK CONTOURS INFRA LLP-1.01861 Dec, ATK HOMES LLP-1.01861 Dec, PLACID REALTORS LLP-1.01861 Dec, ATK DWELLERS LLP-1.01861 Dec, ATK BRICKS LLP-1.01861 Dec, ATK CHATELS REALTY PRIVATE LIMITED-1.01861 Dec, ATK STONERWORKS LLP-1.01861 Dec, T. R. INFRAPROJECTS PRIVATE LIMITED-1.01861 Dec, KZAR PROPERTIES PRIVATE LIMITED-1.01861 Dec
Transfer of property for L3		
Sl.No	From	To. with area (Name-Area)
1	Samsur Ali Tarafder	AMBUD BUILDCON PRIVATE LIMITED-0.203611 Dec, AMBUD PROPERTIES LLP-0.203611 Dec, AMBUD CONSTRUCTION LLP-0.203611 Dec, RAHARA REALTORS LLP-0.203611 Dec, NILGIRI INFRAPROPERTIES LLP-0.203611 Dec, REKSHA SPACES PRIVATE LIMITED-0.203611 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.203611 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.203611 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.203611 Dec, ATK CONTOURS INFRA LLP-0.203611 Dec, ATK HOMES LLP-0.203611 Dec, PLACID REALTORS LLP-0.203611 Dec, ATK DWELLERS LLP-0.203611 Dec, ATK BRICKS LLP-0.203611 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.203611 Dec, ATK STONERWORKS LLP-0.203611 Dec, T. R. INFRAPROJECTS PRIVATE LIMITED-0.203611 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.203611 Dec
2	Bibi Sufia	AMBUD BUILDCON PRIVATE LIMITED-0.203611 Dec, AMBUD PROPERTIES LLP-0.203611 Dec, AMBUD CONSTRUCTION LLP-0.203611 Dec, RAHARA REALTORS LLP-0.203611 Dec, NILGIRI INFRAPROPERTIES LLP-0.203611 Dec, REKSHA SPACES PRIVATE LIMITED-0.203611 Dec, REKSHA REAL ESTATES PRIVATE LIMITED-0.203611 Dec, REKSHA HIGHRISE PRIVATE LIMITED-0.203611 Dec, REKSHA APARTMENTS PRIVATE LIMITED-0.203611 Dec, ATK CONTOURS INFRA LLP-0.203611 Dec, ATK HOMES LLP-0.203611 Dec, PLACID REALTORS LLP-0.203611 Dec, ATK DWELLERS LLP-0.203611 Dec, ATK BRICKS LLP-0.203611 Dec, ATK CHATELS REALTY PRIVATE LIMITED-0.203611 Dec, ATK STONERWORKS LLP-0.203611 Dec, T. R. INFRAPROJECTS PRIVATE LIMITED-0.203611 Dec, KZAR PROPERTIES PRIVATE LIMITED-0.203611 Dec



## Land Details as per Land Record

District: North 24-Parganas, P.S:- Rajarhat, Gram Panchayat: RAJARHAT BISHNUPUR-I, Mouza: Jagadishpur, JI No: 27, Pin Code : 700135

Sch No	Plot & Khatian Number	Details Of Land	Owner Name in English as selected by Applicant
L1	LR Plot No:- 413, LR Khatian No:- 2124	Owner:সামসুর আলি জরফদার, Gurdian:মুর বক্স, Address:আটঘড়া খানা - বাগুইআটা , Classification:বাগান, Area:0.36000000 Acre,	Samsur Ali Tarafder
L2	LR Plot No:- 423, LR Khatian No:- 2124	Owner:সামসুর আলি জরফদার, Gurdian:মুর বক্স, Address:আটঘড়া খানা - বাগুইআটা , Classification:ডাঙ্গা, Area:0.36000000 Acre,	Samsur Ali Tarafder
L3	LR Plot No:- 423, LR Khatian No:- 2125	Owner:সুফিয়া বিবি ., Gurdian:সামসুর আলি জরফদার, Address:আটঘড়া খানা - বাগুইআটা , Classification:ডাঙ্গা, Area:0.08000000 Acre,	Bibi Sufia



**Endorsement For Deed Number : I - 190401129 / 2024**

On 25/01/2024

**Certificate of Admissibility (Rule 43 W.B. Registration Rules, 1962)**

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23 of Indian Stamp Act 1899.

**Presentation (Under Section 52 & Rule 22A(3) W.B. Registration Rules, 1962)**

Presented for registration at 12:12 hrs on 25-01-2024, at the Office of the A.R.A. - IV KOLKATA by SYED ABRAR IMAM .

**Certificate of Market Value (WB PDV Rules of 2011)**

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs 2,26,61,446/-

**Admission of Execution (Under Section 53 W.B. Registration Rules, 1962)**

Execution is admitted on 25/01/2024 by 1. Samsur Ali Tarafder, Son of Nurbaks Tarafder, Atghara, Dakshin Para, P.O: Gopalpur, Thana: Baguiati, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by Profession Service, 2. Bibi Sufia, Alias Sufia Bibi, Wife of Samsur Ali Tarafder, Atghara, Dakshin Para, P.O: Gopalpur, Thana: Baguiati, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by Profession House wife

Indetified by ABDUL WAHAB, , , Son of ABDUL HAMID, TARAFDAR PARA, DASHADRANOE, P.O: RAJARHAT GOPALPUR, Thana: Rajarhat, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by profession Business

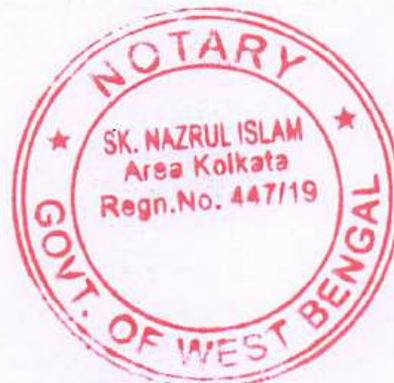
**Admission of Execution (Under Section 53 W.B. Registration Rules, 1962) [Representative]**

Execution is admitted on 25-01-2024 by Mr ARPIT GIRIA, DIRECTOR, AMBUD BUILDCON PRIVATE LIMITED (Private Limited Company), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020; DIRECTOR, AMBUD PROPERTIES LLP (LLP), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020; DIRECTOR, AMBUD CONSTRUCTION LLP (LLP), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020; DIRECTOR, RAHARA REALTORS LLP (LLP), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020; DIRECTOR, NILGIRI INFRAPROPERTIES LLP (LLP), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PRAK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020

Indetified by ABDUL WAHAB, , , Son of ABDUL HAMID, TARAFDAR PARA, DASHADRANOE, P.O: RAJARHAT GOPALPUR, Thana: Rajarhat, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by profession Business

Execution is admitted on 25-01-2024 by Mr AMIT SINGH, DIRECTOR, REKSHA SPACES PRIVATE LIMITED (Private Limited Company), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020; DIRECTOR, REKSHA REAL ESTATES PRIVATE LIMITED (Private Limited Company), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020; DIRECTOR, REKSHA HIGHRISE PRIVATE LIMITED (Private Limited Company), 11/1, SARAT BOSE ROAD, City:- Not Specified, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700006; DIRECTOR, REKSHA APARTMENTS PRIVATE LIMITED (Private Limited Company), 11/1, SARAT BOSE ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700020

Indetified by ABDUL WAHAB, , , Son of ABDUL HAMID, TARAFDAR PARA, DASHADRANOE, P.O: RAJARHAT GOPALPUR, Thana: Rajarhat, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by profession Business



Execution is admitted on 25-01-2024 by SYED ABRAR IMAM, DIRECTOR, ATK CONTOURS INFRA LLP (LLP), 63, RAFI AHMED KIDWAI, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK HOMES LLP (LLP), 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, PLACID REALTORS LLP (LLP), 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK DWELLERS LLP (LLP), 63, Rafi Ahmed Kidwai Road, City:- Kolkata, P.O:- Park Street, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK BRICKS LLP (LLP), 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK CHATTELS REALTY PRIVATE LIMITED (Private Limited Company), 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016; DIRECTOR, ATK STONEWORKS LLP (LLP), 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Indetified by ABDUL WAHAB, , Son of ABDUL HAMID, TARAFDAR PARA, DASHADRANOE, P.O: RAJARHAT GOPALPUR, Thana: Rajarhat, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by profession Business

Execution is admitted on 25-01-2024 by FAIYAZ ALAM,

Indetified by ABDUL WAHAB, , Son of ABDUL HAMID, TARAFDAR PARA, DASHADRANOE, P.O: RAJARHAT GOPALPUR, Thana: Rajarhat, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by profession Business

Execution is admitted on 25-01-2024 by FIROZ MOHAMMED, , MOHAMMED FIROZ DIRECTOR, KZAR PROPERTIES PRIVATE LIMITED (Private Limited Company), 63, RAFI AHMED KIDWAI ROAD, City:- Kolkata, P.O:- PARK STREET, P.S:-Park Street, District:-Kolkata, West Bengal, India, PIN:- 700016

Indetified by ABDUL WAHAB, , Son of ABDUL HAMID, TARAFDAR PARA, DASHADRANOE, P.O: RAJARHAT GOPALPUR, Thana: Rajarhat, , North 24-Parganas, WEST BENGAL, India, PIN - 700136, by caste Muslim, by profession Business

#### Payment of Fees

Certified that required Registration Fees payable for this document is Rs 2,26,712.00/- ( A(1) = Rs 2,26,614.00/- ,E = Rs 14.00/- ,I = Rs 55.00/- ,M(a) = Rs 25.00/- ,M(b) = Rs 4.00/- ) and Registration Fees paid by Cash Rs 84.00/-, by online = Rs 2,26,628/-

Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 25/01/2024 11:48AM with Govt. Ref. No: 192023240359788608 on 25-01-2024, Amount Rs: 2,26,628/-, Bank: SBI EPay ( SBlePay), Ref. No. 6124182229122 on 25-01-2024, Head of Account 0030-03-104-001-16

#### Payment of Stamp Duty

Certified that required Stamp Duty payable for this document is Rs. 9,06,477/- and Stamp Duty paid by Stamp Rs 10.00/-, by online = Rs 9,06,477/-

#### Description of Stamp

1. Stamp: Type: Impressed, Serial no 21541, Amount: Rs.10.00/-, Date of Purchase: 17/11/2023, Vendor name: S Das  
Description of Online Payment using Government Receipt Portal System (GRIPS), Finance Department, Govt. of WB Online on 25/01/2024 11:48AM with Govt. Ref. No: 192023240359788608 on 25-01-2024, Amount Rs: 9,06,477/-, Bank: SBI EPay ( SBlePay), Ref. No. 6124182229122 on 25-01-2024, Head of Account 0030-02-103-003-02

*m*

Mohul Mukhopadhyay  
ADDITIONAL REGISTRAR OF ASSURANCE  
OFFICE OF THE A.R.A. - IV KOLKATA  
Kolkata, West Bengal



**Certificate of Registration under section 60 and Rule 69.**

**Registered in Book - I**

**Volume number 1904-2024, Page from 75170 to 75216  
being No 190401129 for the year 2024.**



*mm*

Digitally signed by MOHUL MUKHOPADHYAY  
Date: 2024.01.25 14:34:48 +05:30  
Reason: Digital Signing of Deed.

**(Mohul Mukhopadhyay) 25/01/2024  
ADDITIONAL REGISTRAR OF ASSURANCE  
OFFICE OF THE A.R.A. - IV KOLKATA  
West Bengal.**



Amended Copy

**Government of West Bengal**  
**Office of the District Land & Land Reforms**  
**Officer**  
**উত্তর ২৪ পরগণা**



**Certificate of Conversion**

Memo : L-13011(11)/74/2025/DL&LRO/1596/2025

Date : 18/03/2025  
19/03/2025

To

নাম: অম্বুদ কম্প্রোকশন এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

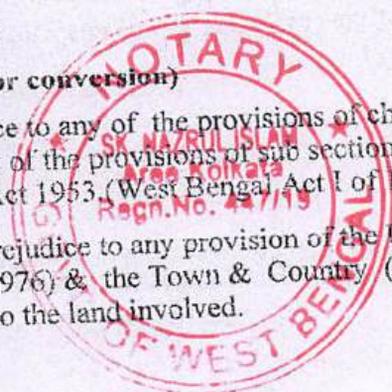
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/843)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9555	579		556	0.0500	পুকুর	বহুতল আবাসন

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953 (West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/74/2025/DL&LRO/1596/1(i-iii)/2025

Dated: 18/03/2025

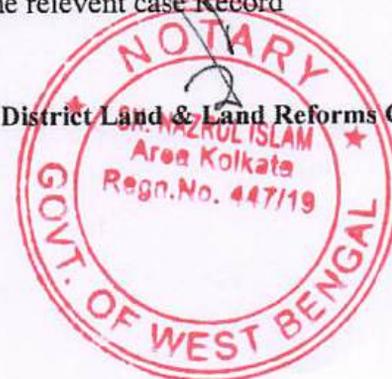
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.

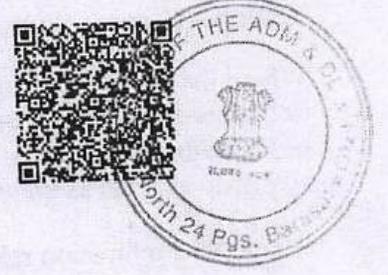
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.

(iii) Office copy of the certificate to be kept with the relevant case Record

District Land & Land Reforms Officer



**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L- 13011(11)/72/2025/DL & LRO/1594/2025

Date : 18/03/2025  
19/03/2025

To

নাম: অম্বুদ বিল্ডকন প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/842)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9556	579		556	0.0500	পুকুর	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

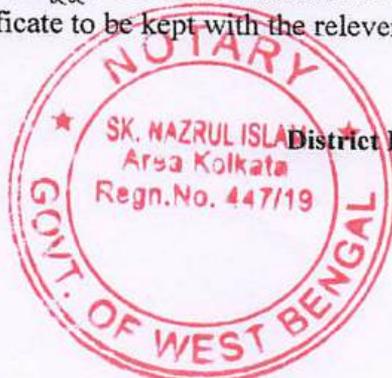
District Land & Land Reforms Officer

Memo

No: L-13011(11)/72/2025/DL & LRO/1594/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/73/2025/DL & LRO/1592/2025

Date : 18/03/2025  
19/03/2025

To

নাম: আব্দুল প্রোপারটিস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

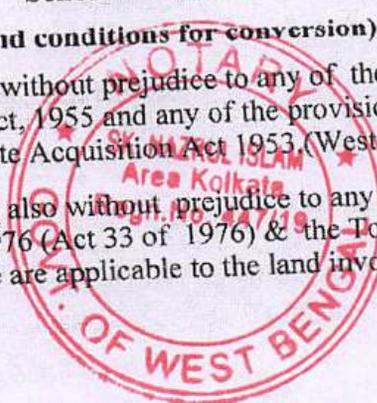
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/841)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9557	579		556	0.0400	পুকুর	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&

District Land & Land Reforms Officer

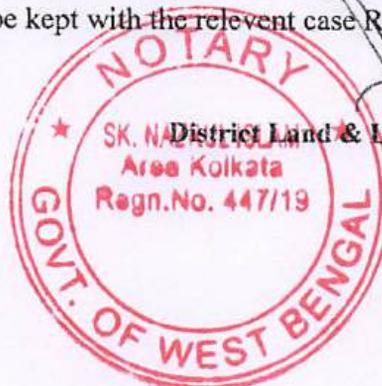
Memo

No: L-13011(11)/73/2025/DL&LRO/1592/1(i-iii)/2025

Dated: 18/03/2025

19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevant case Record



## Government of West Bengal

Office of the District Land & Land Reforms  
Officer

উত্তর ২৪ পরগণা

## Certificate of Conversion



Memo : L-13011(11)/77/2025/DL &amp; LRO/1590/2025

Date : 18/03/2025  
19/03/2025

To

নাম: নীলগিরি ইনক্রা প্রপারটিস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

## Schedule-I

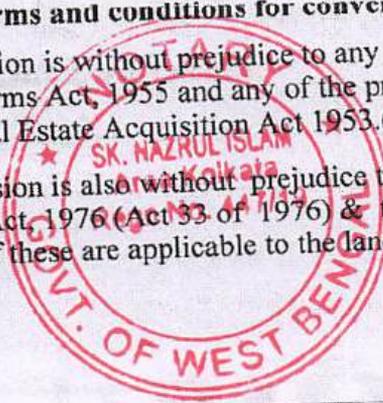
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/838)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ালী, 13, রাজারহাট	9551	579		555	0.0400	পুকুর	বহুতল আবাসন

## Schedule – II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953. (West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

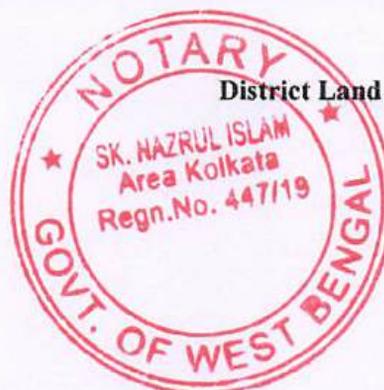
Memo

No: L-13011(11)/77/2025/DL&LRO/1590/1(i-iii)/2025

Dated: 18/03/2025

19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevant case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/80/2025/DL & LRO/1589/2025

Date : 18/03/2025  
19/03/2025

To

নাম: রেজা এপার্টমেন্ট প্রা: লি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

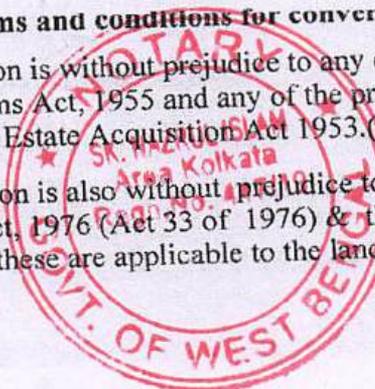
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/837)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9552	579		555	0.0400	পুকুর	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

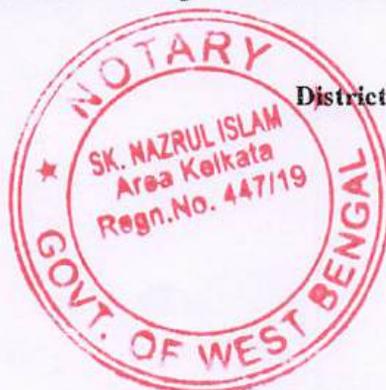
Memo

No: L-13011(11)/80/2025/DL&LRO/1589/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



**Government of West Bengal**  
**Office of the District Land & Land Reforms**

**Officer**  
**উত্তর ২৪ পরগণা**

**Certificate of Conversion**



Memo : L- 13011(11)/78/2025/DL & LRO/1588/2025

Date : 18/03/2025  
19/03/2025

To

নাম: রেব্বা স্পেসেস প্রা: লি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/836)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9550	579		555	0.0400	পুকুর	বহুতল আবাসন

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/78/2025/DL&LRO/1588/1(i-iii)/2025

Dated: 18/03/2025

19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L- 130.11(11)/81/2025/DL & LRO/1585/2025

Date : 18/03/2025  
19/03/2025

To

নাম: টি আর ইনফ্রা প্রোজেক্টস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

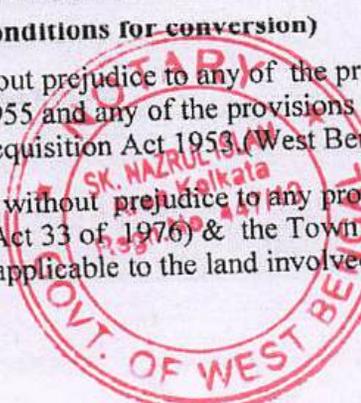
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/834)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ালী, 13, রাজারহাট	9549	579		555	0.0500	পুকুর	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953 (West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&

District Land & Land Reforms Officer

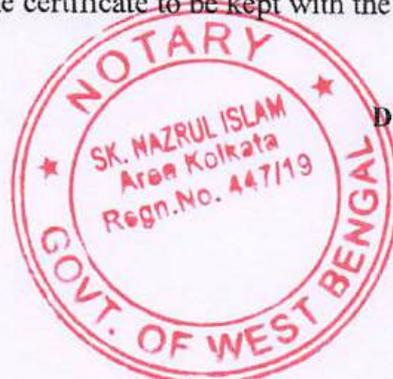
Memo

No: L-13011(11)/81/2025/DL&LRO/1585/1(i-iii)/2025

Dated: 18/03/2025

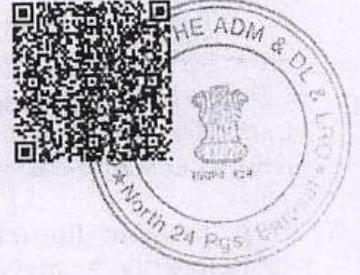
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011 (11)/76/2025/DL&LRO/1583/2025

Date : 18/03/2025  
19/03/2025

To

নাম: এ টি কে ষ্টোনওয়ার্কস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/833)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9548	579		555	0.0500	পুকুর	বহুতল আবাসন

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/76/2025/DL & LRO/1583/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-130.11(11)/79/2025/DL&LR0/1576/2025

Date : 18/03/2025  
19/03/2025

To

নাম: এ টি কে ক্যাটেলস্ রিয়েলিটি প্রা: লি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

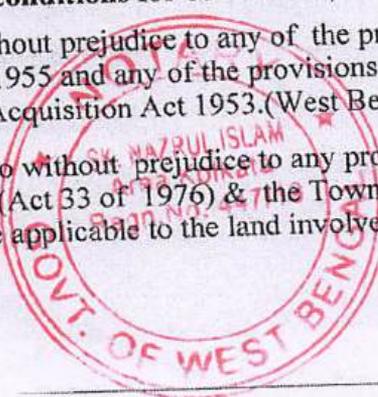
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/829)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9545	579		556	0.0400	পুকুর	বহুতল আবাসন

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

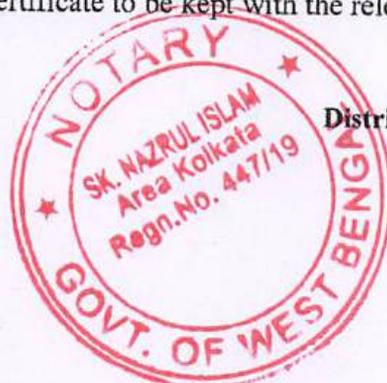
District Land & Land Reforms Officer

Memo

No: L-13011(11)/79/2025/DL&LRO/1576/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record

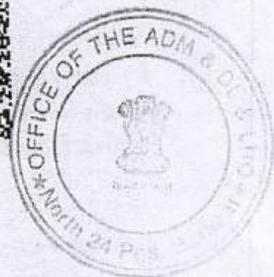


District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer

উত্তর ২৪ পরগণা

Certificate of Conversion



Memo : L-13011(11)/277/2024/DL & LRO/1581/2025

Date : 18/03/2025  
19/03/2025

To

নাম: রেখা হাইরাইজ প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/831)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9547	579		555	0.0400	পুকুর	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval

- d) or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

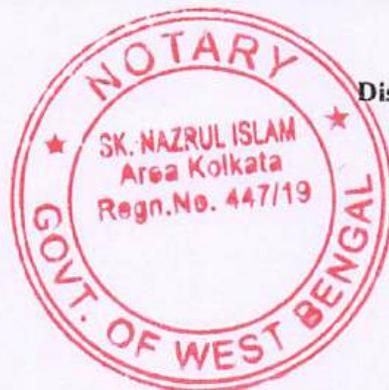
District Land & Land Reforms Officer

Memo

No: L-130.11(11)/277/2024/DL&LRO/1581/1(i-ii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/75/2025/DL&LRO/1578/2025

Date : 18/03/2025  
19/03/2025

To

নাম: কেজার প্রোপারটিস্ প্রা: লি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

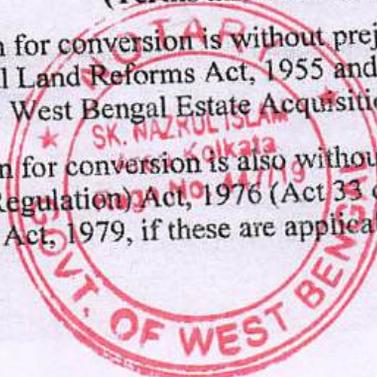
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/830)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9546	579		555	0.0500	পুকুর	বহুতল আবাসন

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



e) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

Memo

No: L-13011(ii)/75/2025/DL&LRO/1578/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.

(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.

(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : ~~L-13011(41)/97/2024/DL&LRO/1574/2025~~

Date : 18/03/2025  
19/03/2025

To

নাম: এ টি কে ব্রিকস্ এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/828)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9544	579		556	0.0400	পুকুর	বহতল আবাসন

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

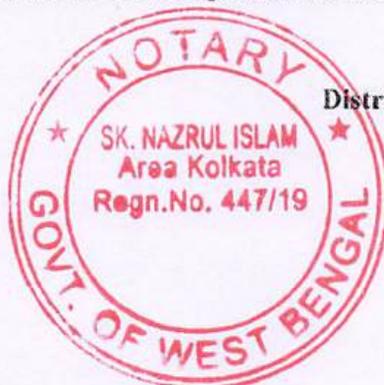
District Land & Land Reforms Officer

Memo

No: L-13011(11)/97/2024/DL&LRO/1574/1(i-iii)/2025

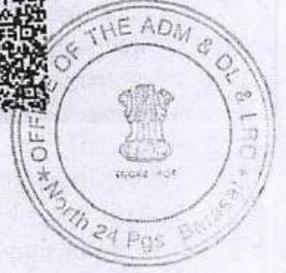
Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/70/2025/DL&LRO/1572/2025

Date : 18/03/2025  
19/03/2025

To

নাম: গ্যাসিড রিয়েলটরস্ এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

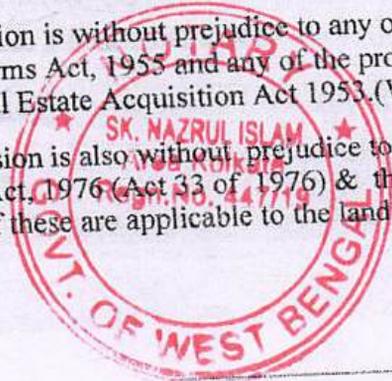
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/826)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9542	579		556	0.0300	পুকুর	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



- c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/70/2025/DL&LRO/1572/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer



**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/55/2025/DL & LRO/1573/2025

Date : 18/03/2025  
19/03/2025

To

নাম: এ টি কে ডুমেলার্স এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/827)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9543	579		556	0.0300	পুকুর	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&

District Land & Land Reforms Officer

Memo

No: L-13011(J1)/55/2025/DL&LRO/1573/1(i-iii)/2025

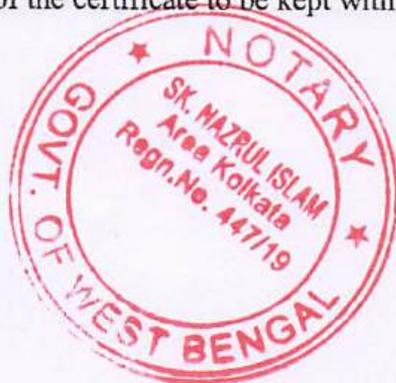
Dated: 18/03/2025

19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.

(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.

(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/71/2025/DL&LRO/1569/2025

Date : 18/03/2025  
19/03/2025

To

নাম: এটিকে কনট্রেন্স ইনফ্রা এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

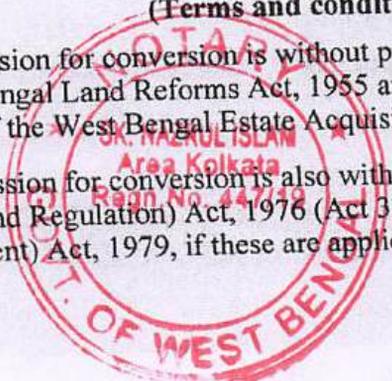
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/824)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
ব্রেকজোয়ালী, 13, রাজারহাট	9540	579		556	0.0300	পুকুর	বহুতল আবাসন

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

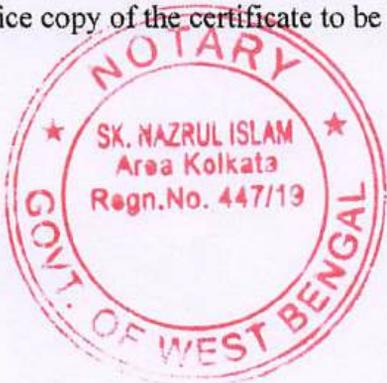
District Land & Land Reforms Officer

Memo

No: L-13011(11)/71/2025/DL&LRO/1569/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/300/2024/DL & LRO/1567/2025

Date : 18/03/2025  
19/03/2025

To

নাম: এ টি কে হোমস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 12/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

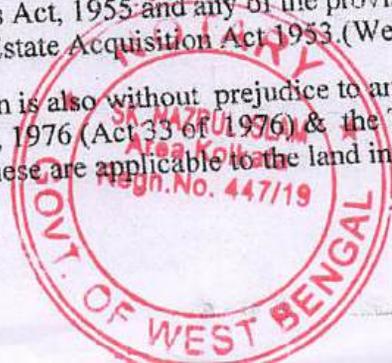
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/822)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9541	579		556	0.0300	পুকুর	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



e) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

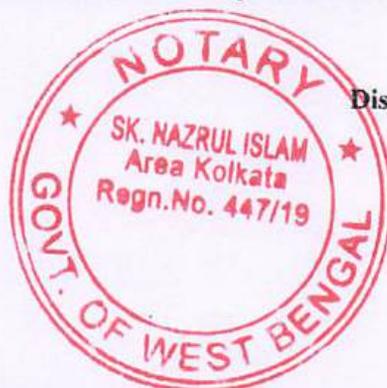
District Land & Land Reforms Officer

Memo

No: L-13011(11)/300/2024/DL&LRO/1567/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



Certificate of Conversion

Memo : L-13011(11)/83/2025/DL&LRO/1599/2025

Date : 18/03/2025  
19/03/2025

To

নাম: রেজা রিয়েল এস্টেটস প্রা: লি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

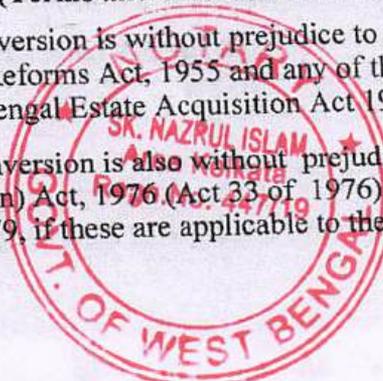
(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/845)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9554	579		555	0.0400	পুকুর	বহুতল আবাসন

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

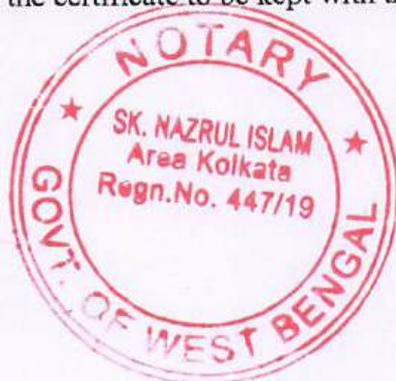
Memo

No: L-13011(11)/83/2025/DL & LRO/1599/1(i-iii)/2025

Dated: 18/03/2025

19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/82/2025/DL&LR0/1598/2025

Date : 18/03/2025  
19/03/2025

To

নাম: রহরা রিয়েলটরস্ এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 13/02/2024

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2024/1507/844)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9553	579		556	0.0500	পুকুর	বহুতল আবাসন

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

2  
Collector u/s 4C of the WBLR Act, 1955  
&

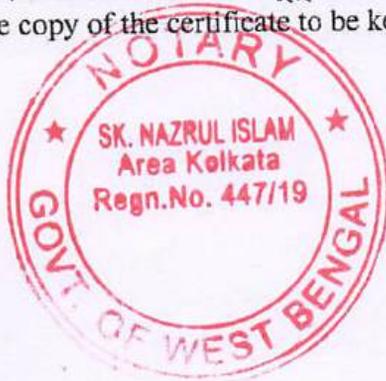
District Land & Land Reforms Officer

Memo

No: L-13011(11)/82/2025/DL & LRO/1598/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record



2  
District Land & Land Reforms Officer

Government of West Bengal

Office of the Block Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No. CON/ 954 /BLROR/RAJ/ 23 Dated. 31.07-2023

To

এ টি কে ব্রিকস এল এন পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2248)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9544	1176		556	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- b) This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- c) This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- d) This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- e) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



28/07/2023

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955  
B.L. & L.R.O., Rajarhat  
North 24 Parganas  
Block Land & Land Reforms Officer

Dated: 28/07/2023

Memo:

- (i) The RI, of the রাজারহাট-বিক্রপূর-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer





Government of West Bengal

Office of the Block and Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No. CON/955 /BLLRO/RAJ/ 23 Dated. 31.07.2023

To

এ টি কে ডুমেনাস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

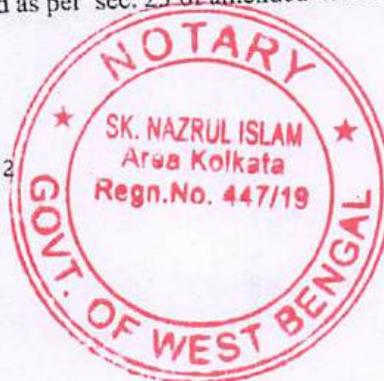
(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2245)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9543	1176		556	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.





This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

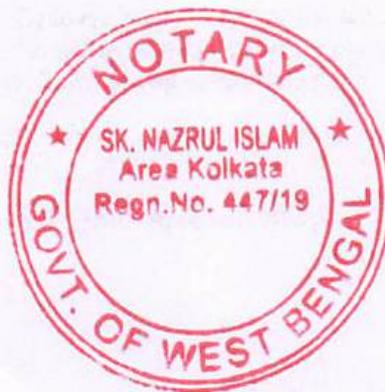
Collector u/s 4C of the WBLR Act, 1955  
B.L. & L.R.O., Rajarhat  
North 24-Parganas  
Block Land & Land Reforms Officer

Dated: 28/07/2023

Memo:

- (i) The RI, of the রাজারহাট-বিশুপুৰ-1 for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer





Government of West Bengal

Office of the Block Land & Land Reforms Officer  
রাজারহাট উত্তর ২৪ পরগণা

To Memo No. CON/956/BLLRO/RAJ/23 Dated. 31-07-2023

এ টি কে ক্যাটেলস রিয়েলিটি প্রা: লি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from subject to the terms and condition as noted in schedule-II

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2243)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9545	1176		556	0.0600	ডাঙ্গা	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



28/07/2023



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955  
B.L. & L.R.O., Rajarhat  
North 24-Parganas  
Block Land & Land Reforms Officer

Dated:

Memo:

- (i) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer





Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No. CON/ 927 /BLRO/RAJ/23 Dated. 28.07.2023

To

অখুদ কন্সট্রাকশন এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

**Schedule-I**

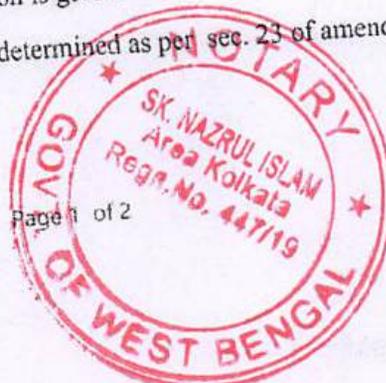
(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2272)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
ব্রেকজোয়ানী, 13, রাজারহাট	9555	1176		555	0.0500	ডাঙ্গা	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955  
B.L. & L.F.O., Rajarhat  
North 24 Parganas  
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

- (i) The RI, of the ~~রাজারহাট-বিক্রপুৰ~~-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer





Government of West Bengal

Office of the Block and Land Reforms Officer  
রাজারহাট ব্লক ২৪ পরগণা

Memo No. CN/928 BLLR/RAJ/23 Dated. 28.07.2023

To

অবুদ বিস্ককন গ্রাঃ সিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড গাটনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2267)

Mouza With J.L. No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
ব্রেকজোয়ালী, 13, রাজারহাট	9556	1176		555	0.0500	ডাঙ্গা	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention-of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



27/07/2023

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

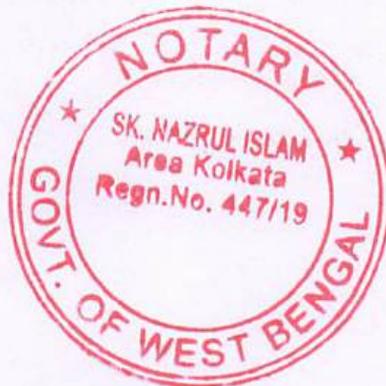
Collector u/s 4C of the WBLR Act, 1955  
B.L. & L.R.O., Rajarhat  
North 24-Parganas  
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

- (i) The RI, of the রাজারহাট-বিশুপুৰ-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer





Government of West Bengal

Office of the Block Land and Reforms Officer  
রাজারহাট উত্তর ২৪ পরগণা

To

Memo No. CON/ 925 /BLRO/RAJI/ 23

Dated.

28.07.2023

রেজা এপার্টমেন্টস প্রা: বি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

## Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2241)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9552	1176		555	0.0600	ডাঙ্গা	বহুতল আবাসন

## Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



27/07/2023

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955

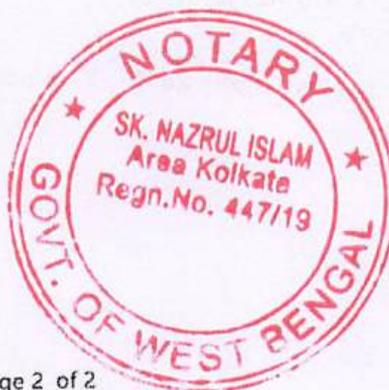
B.L. & L.R.O., Rajarhat  
North 24 Parganas  
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

- (i) The RI, of the রাজারহাট-বিশুপুৰ-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



Govt. of W.B. Bengal

Office of the Block Land & Land Reforms Officer  
রাজারহাট, উত্তর ২৪ পরগণা

To

Memo No. CON/ 926 /BLRO/RAJ/ 23 Dated. 28-07-2023

রেজা হাইনাইজ প্রা: লি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

## Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2263)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9547	1176		556	0.0500	ডাঙ্গা	বহতল আবাসন

## Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.





This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955  
B.L. & L.R.O., Rajarhat  
North 24-Parganas  
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

- (i) The RI, of the রাজারহাট-বিশুপুৰ-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer





Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট উত্তর ২৪ পরগণা

Memo No. CON/ 923 /BLRO/RAJ/ 23 Dated. 28.07.2023

To

রেক্সা রিয়েল এস্টেটস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2276)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9554	1176		556	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955

B.L. & L.R.O., Rajarhat  
North 24 Parganas  
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

- (i) The RI, of the রাজারহাট-বিশুপুৰ-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer



## Government of West Bengal

Office of the Block Land &amp; Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

Memo No. CON/ 924 /BLR/ 23 Dated. 28-07-2023

To

অবুদ প্রোপারটিস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

## Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2275)

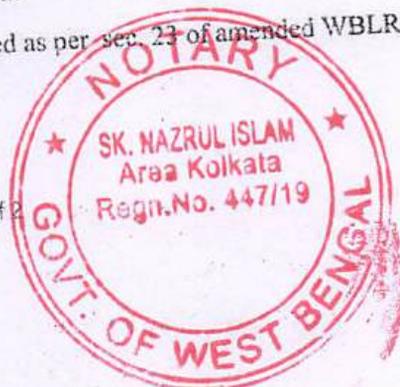
Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ালী, 13, রাজারহাট	9557	1176		555	0.0660	ডাম্পা	বহুতল আবাসন

## Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

Page 1 of 2



27/07/2023

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955

B.L. & L.R.O, Rajarhat

North 24 Parganas  
Block Land & Land Reforms Officer

Memo:

Dated: 27/07/2023

- (i) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer



  
**Government of West Bengal**  
 Office of the Block Land and Reforms Officer  
 রাজারহাট, উত্তর ২৪ পরগণা

To **Memo No. CON/ 921 /BLLR/RAJ/ 23** Dated. 28.07.2023

রেজা স্পেস প্রা: লি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2239)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9550	1176		556	0.0500	ডাঙ্গা	বহুতল আবাসন

**Schedule -- II**

**(Terms and conditions for conversion)**

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955  
B.L. & L.R.O., Rajarhat  
North 24-Parganas  
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

- (i) The RI, of the রাজারহাট-বিশুপুৰ-1 for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer





Government of West Bengal

Office of the Block Land & Land Reforms Officer  
রাজারহাট উত্তর ২৪ পরগণা

To Memo No. CON/922/BLLRO/RAJ/23 Dated. 28-07-2023

রহন্য রিয়েলটরস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

**Schedule-I**

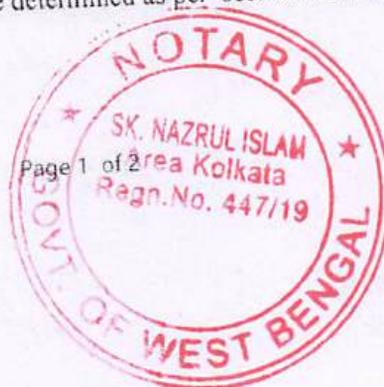
(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2268)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9553	1176		555	0.0500	ডাঙ্গা	বহতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



27/07/2023

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955

B.L. & L.R.O., Rajarhat

Block Land & Land Reforms Officer  
North 24 Parganas

Memo:

Dated: 27/07/2023

- (i) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



**Government of West Bengal**  
Office of the Block Land & Land Reforms Officer  
রাজারহাট উত্তর ২৪ পরগণা

To

Memo No. CON/939/BLRO/RAJ/23

Dated. 28-07.2023

নীলগিরি ইনফ্রা প্রসারটিস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 27/07/2023 subject to the terms and condition as noted in schedule-II

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2252)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9551	1176		556	0.0500	ডাঙ্গা	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955  
B.L. & L.R.Q., Rajarhat  
North 24-Parganas  
Block Land & Land Reforms Officer

Dated: 27/07/2023

Memo:

- (i) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer





Government of West Bengal

Office of the Block Land & Land Reforms Officer  
রাজারহাট উত্তর ২৪ পরগণা

To Memo No. CON/ 947/BLLRO/KAJ/ 23 Dated. 31.07.2023

কেজার প্রোপারটিস্ গ্রা: পি:

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2250)

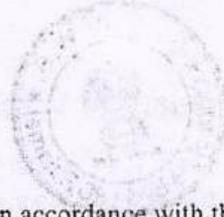
Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ালী, 13, রাজারহাট	9546	1176		555	0.0500	ডাঙ্গা	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.





This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955

B.L. & L.R.O., Rajarhat

Block Land & Land Reforms Officer  
North 24 Parganas

Memo:

Dated: 28/07/2023

- (i) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevant case Record

Block Land & Land Reforms Officer



Government of West Bengal

Office of the Block Land Reforms Officer

রাজারহাট উত্তর ২৪ পরগণা

To Memo No. CON/ ৭৫৪/BLRO/RAJ/ 23 Dated. 31.07-2023

টি আর ইনফ্রা প্রোজেক্টস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

লিঃ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from subject to the terms and condition as noted in schedule-II

Schedule-I

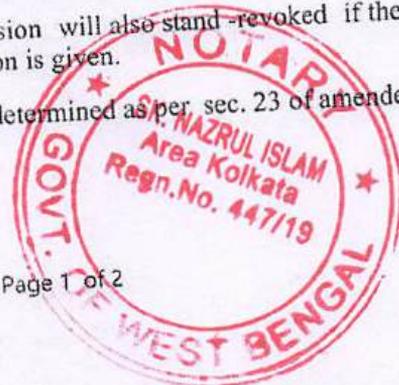
(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2259)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ালী, 13, রাজারহাট	9549	1176		556	0.0500	ডাঙ্গা	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955  
B.L. & L.R.O., Rajarhat  
North 24-Parganas  
Block Land & Land Reforms Officer

Memo:

Dated:

- (i) The RL, of the রাজারহাট-বিশুপূর-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer





Government of West Bengal

Office of the Block Land & Land Reforms Officer

রাজারহাট, উত্তর ২৪ পরগণা

To

Memo No. CON/ 949/BLRO/RAJ/ 23 Dated. 31-07-2023

এ টি কে ষ্টোনওয়ার্কস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

**Schedule-I**

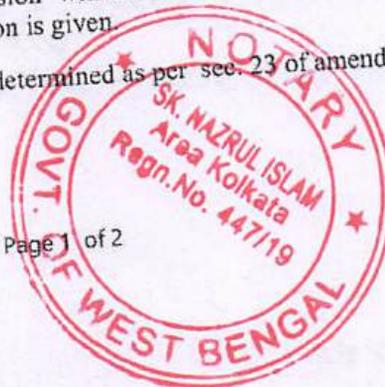
(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2244)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোনালী, 13, রাজারহাট	9548	1176		557	0.0500	ডাঙ্গা	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955  
B.L. & L.R.O., Rajarhat  
North 24-Parganas  
Block Land & Land Reforms Officer

Dated: 28/07/2023

Memo:

- (i) The RI, of the রাজারহাট-বিশুপুৰ-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer





Government of West Bengal

Office of the Block Land and Reforms Officer  
রাজারহাট উত্তর ২৪ পরগণা

To Memo No.CON/ 951 /BLRO/RAJ/ 23 Dated. 31.07.2023

এটিকে কনট্রস ইনক্রা এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

**Schedule-I**

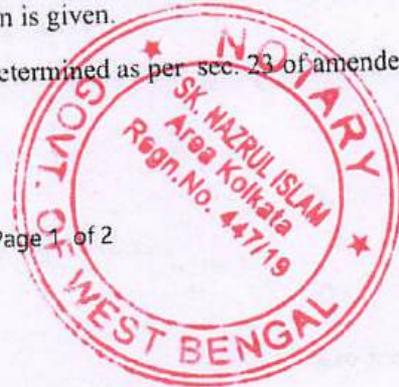
(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2242)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ালী, 13, রাজারহাট	9540	1176		555	0.0600	ডাঙ্গা	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.





This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955

B.L. & L.R.O., Rajarhat

North 24 Parganas  
Block Land & Land Reforms Officer

Memo:

Dated: 28/07/2023

- (i) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer





Government of West Bengal

Office of the Block Land & Land Reforms Officer  
রাজারহাট, উত্তর ২৪ পরগণা

To Memo No. CON/ 950 /BLRO/RAJ/ 23 Dated. 31.07.2023

প্রাসিড রিয়েলটরস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2261)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9542	1176		555	0.0600	ডাঙ্গা	বহুতল আবাসন

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.



This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955  
B.L. & L.R.O., Rajarhat  
North 24 Parganas  
Block Land & Land Reforms Officer

Dated: 28/07/2023

Memo:

- (i) The RI, of the রাজারহাট-বিশুপূর-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer



Government of West Bengal

Office of the Block and Land Reforms Officer

রাজারহাট উত্তর ২৪ পরগণা

Dated. 31.07.2023

To

Memo No. CON/952/BLLRORAJ/23

এ টি কে হোমস এল এল পি

পিতা/স্বামীর নাম: ডিজাইনেটেড পার্টনার

নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 04/07/2023

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 28/07/2023 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2023/1507/2247)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
রেকজোয়ানী, 13, রাজারহাট	9541	1176		555	0.0600	ডাঙ্গা	বহুতল আবাসন

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land ( Ceiling and Regulation ) Act , 1976 ( Act 33 of 1976 ) & the Town & Country ( Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.





This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBLR Act, 1955  
B.L. & L.R.O., Rajarhat  
North 24-Parganas  
Block Land & Land Reforms Officer

Dated: 28/07/2023

Memo:

- (i) The RI, of the রাজারহাট-বিশুপুৰ-I for information and taking necessary action.  
(ii) Office copy of the certificate to be kept with the relevent case Record

Block Land & Land Reforms Officer



-F-

## Government of West Bengal

Office of the District Land & Land Reforms  
Officer

উত্তর ২৪ পরগণা

## Certificate of Conversion



Memo : L-13011(11)/73/2025/DL&amp; LRO/1593/2025

Date : 18/03/2025  
19/03/2025

To

নাম: অম্বুদ প্রমারটিস এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

## Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/726)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3765	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3765	423		555	0.0200	ডাঙ্গা	পুকুর

## Schedule-II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

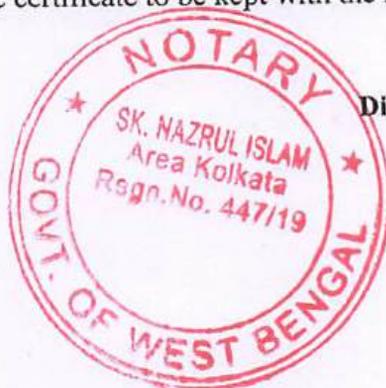
District Land & Land Reforms Officer

Memo

No: L-13011(14)/73/2025/DL&LRO/1593/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

## Government of West Bengal

Office of the District Land & Land Reforms  
Officer

উত্তর ২৪ পরগণা

### Certificate of Conversion



Memo : L-13011(11)/77/2025/DL & LRO/1591/2025

Date : 18/03/2025  
19/03/2025

To

নাম: নীলগিরি ইনফ্রা প্রসারটিস্ এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

#### Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/734)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3782	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3782	423		555	0.0200	ডাঙ্গা	পুকুর

#### Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where

c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/77/2025/DL & LRO/1591/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.

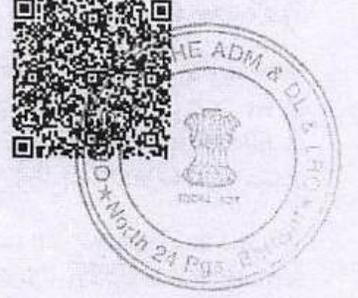
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.

(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/81/2025/DL & LRO/1586/2025

Date : 18/03/2025  
19/03/2025

To

নাম: টি আর ইনফ্রা প্রজেক্টস প্রা: লি:

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/742)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3768	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3768	423		556	0.0200	ডাঙ্গা	পুকুর

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

- This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where
- c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

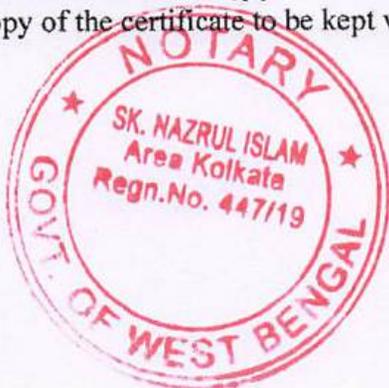
District Land & Land Reforms Officer

Memo

No: L-13011(11)/81/2025/DL&LRO/1586/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুৰ-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/76/2025/DL & LRO/1584/2025

Date : 18/03/2025  
19/03/2025

To

নাম: এ টি কে স্টোন ওয়ার্কস এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/728)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3780	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3780	423		556	0.0200	ডাঙ্গা	পুকুর

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/76/2025/DL&LRO/1584/1(i-iii)/2025

Dated: 18/03/2025

19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/79/2025/DL&LRO/1577/2025

Date : 18/03/2025  
19/03/2025

To

নাম: এ টি কে চ্যাটেলস্ রিয়েলটি প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/740)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3767	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3767	423		556	0.0300	ডাঙ্গা	পুকুর

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



- This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where
- c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
  - d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
  - e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
  - f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
  - g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
  - h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
  - i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
  - j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
  - k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

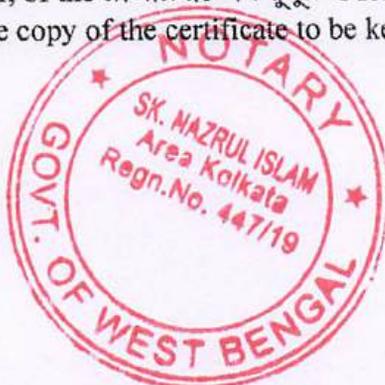
District Land & Land Reforms Officer

Memo

No: L-13011/11/79/2025/DL&LRO/1577/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/277/2024/DL & LRO/1582/2025

Date : 18/03/2025  
19/03/2025

To

নাম: রেজা হাইরাইস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/753)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3778	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3778	423		370	0.0200	ডাঙ্গা	পুকুর

**Schedule - II**

\*(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where

- c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

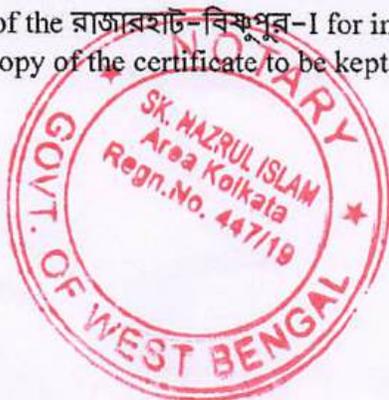
District Land & Land Reforms Officer

Memo

No: L-13011(11)/277/2024/DL & LRO/1582/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুৰ-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/75/2025/DL & LRO/1579/2025

Date : 18/03/2025  
19/03/2025

To

নাম: কেজার প্রপারটিস প্রা: লি:

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

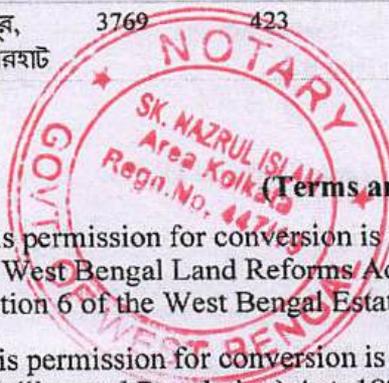
(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/757)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3769	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3769	423		556	0.0200	ডাঙ্গা	পুকুর

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where

- c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/75/2025/DL&LRO/1579/1(i-iii)/2025

Dated: 18/03/2025

19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/97/2024/DL&LRO/1575/2025

Date : 18/03/2025  
19/03/2025

To

নাম: এ টি কে ব্রিকস্ এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

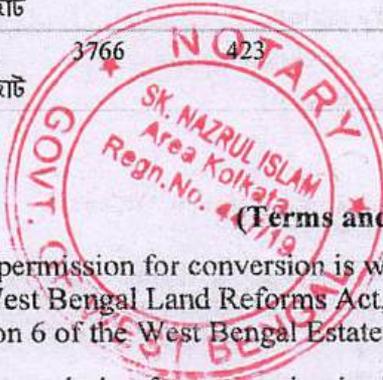
(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/754)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3766	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3766	423		556	0.0300	ডাঙ্গা	পুকুর

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

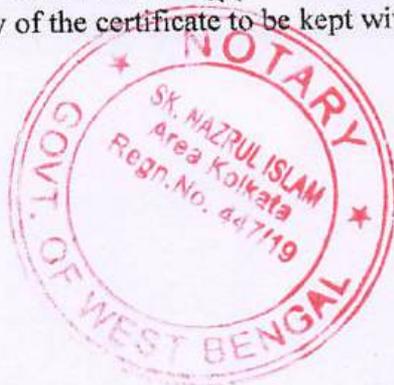
District Land & Land Reforms Officer

Memo

No: L-13011(11)/97/2024/DL & LRO/1575/1(i-ii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/71/2025/DL&LRO/1570/2025

Date : 18/03/2025  
19/03/2025

To

নাম: এ টি কে কনট্রস ইলফ্রা এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/749)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3773	413		426	0.0100	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3773	423		556	0.0300	ডাঙ্গা	পুকুর

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where

- c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

District Land & Land Reforms Officer

Memo

No: L-13011(11)/71/2025/DLG LRO/1570/1(i-iii)/2025

Dated: 18/03/2025

19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-130.11(11)/300/2024/DL & LRO/1568/2025

Date : 18/03/2025  
19/03/2025

To

নাম: এ টি কে হোমস এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/730)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3774	413		426	0.0100	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3774	423		556	0.0300	ডাঙ্গা	পুকুর

**Schedule -- II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where

c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

d)

Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

e)

This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

f)

This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

g)

This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

h)

This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

i)

The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

j)

This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

k)

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/300/2024/DL&LRO/1568/1(i-iii)/2025

Dated: 18/03/2025  
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুল-I for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

## Government of West Bengal

Office of the District Land &amp; Land Reforms

Officer

উত্তর ২৪ পরগণা

Certificate of Conversion



Memo : L-13011(11)/72/2025/DL &amp; LRO/1596/2025

Date : 18/03/2025  
19/03/2025

To

নাম: অম্বুদ বিল্ডকন গ্রা: লি:

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

## Schedule-I

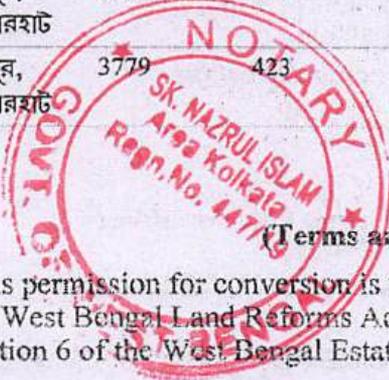
(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/755)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3779	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3779	423		555	0.0200	ডাঙ্গা	পুকুর

## Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where

c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/72/2025/DL & LRO/1595/1(i-iii)/2025

Dated: 18/03/2025

19/03/2025

(i) The BL&LRO, রাজারহাট for information and taking necessary action.

(ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.

(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/74/2025/DL & LRO/1597/2025

Date : 18/03/2025  
19/03/2025

To

নাম: অম্বুদ কম্বাটাকশন এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

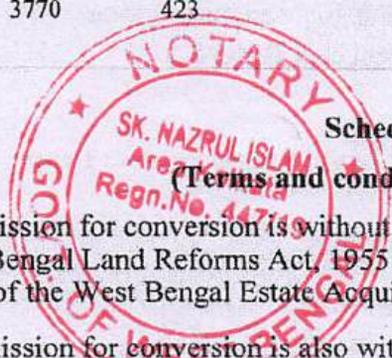
(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/746)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3770	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3770	423		555	0.0200	ডাঙ্গা	পুকুর

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where

- c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/74/2025/DL& LRO/1597/1(i-iii)/2025

Dated: 18/03/2025

19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপূর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/83/2025/DL & LRO/1600/2025

Date : 18/03/2025  
19/03/2025

To

নাম: রেজা রিয়েল এস্টেটস প্রা: লি:

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 18/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/737)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3771	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3771	423		555	0.0200	ডাঙ্গা	পুকুর

**Schedule -- II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where

- c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/83/2025/DL&LRO/1600/1(i-ii)/2025

Dated: 18/03/2025

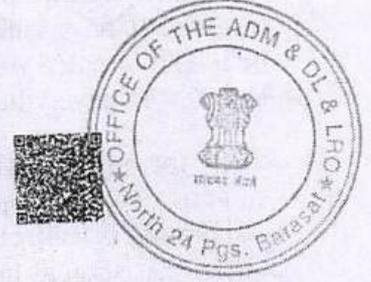
19/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevant case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/80/2025/DL & LRO/2335/2025

Date : 25/04/2025

To

নাম: রেজা এপার্টমেন্টস প্রাঃ লিঃ

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 25/04/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/739)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
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জগদীশপুর, ২৭, রাজারহাট	3772	413		427	0.0200	বাগান	পুকুর
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জগদীশপুর, ২৭, রাজারহাট	372AM	423		555	0.0200	ডাঙ্গা	পুকুর
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**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where

c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

District Land & Land Reforms Officer

Memo

Dated: 25/04/2025

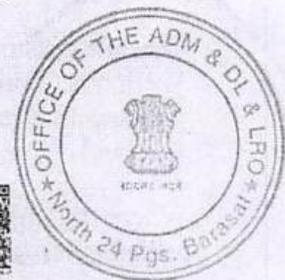
No: L-13011(11)/80/2025/DL&LRO/2335/1(i-iii)/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.  
(ii) The RI, of the রাজারহাট-বিশুপুর-1 for information and taking necessary action.  
(iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/82/2025/DL & LRO/2336/2025

Date : 25/04/2025

To

নাম: বহরা রিয়েলটরস এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 25/04/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/750)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3777	413		427	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3777	423		555	0.0200	ডাঙ্গা	পুকুর

**Schedule - II**

(Terms and conditions for conversion)

- a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



- This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where
- c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
- f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
- g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
- h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
- i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
- j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
- k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

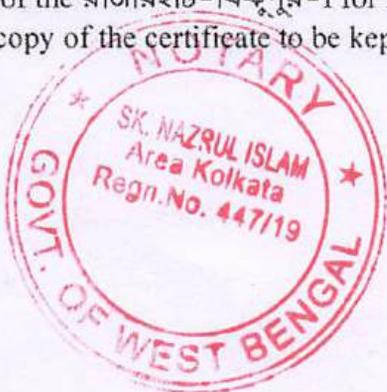
District Land & Land Reforms Officer

Memo

Dated: 25/04/2025

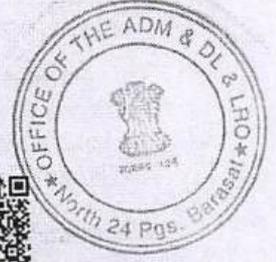
No: L-13011(11)/82/2025/DL&LRO/2336/1(i-ii)/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

Government of West Bengal  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



Certificate of Conversion

Date : 26/03/2025  
28/03/2025

Memo :  
L-13011(11)/55/2025/OLR LRO/1841/2025  
To

✓ নাম: এ টি কে ডুয়েলারস্ এল এল পি

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 26/03/2025, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/751)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3781	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3781	423		556	0.0300	ডাঙ্গা	পুকুর

Schedule - II

(Terms and conditions for conversion)

- a) This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



- This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where
- the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
  - Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
  - Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
  - This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
  - This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
  - This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
  - This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
  - The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
  - This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

District Land & Land Reforms Officer

Dated: 26/03/2025

Memo

No:

L-13011(11) [55] 2025/OL 3 LR 0/1841/1(i-iii) 2025

28/03/2025

- The BL&LRO, রাজারহাট for information and taking necessary action.
- The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- Office copy of the certificate to be kept with the relevant case Record



District Land & Land Reforms Officer

**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(10)/70/2025/DL&LRO/1838/2025

Date : 26/03/2025  
28/03/2025

To

✓ **নাম:** প্যাসিড রিয়েলটরস্ এল এল পি  
**পিতা/স্বামীর নাম:** ডিরেক্টর  
**ঠিকানা:** নিজ

P.S.: রাজারহাট District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 26/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/744)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3775	413		426	0.0100	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3775	423		556	0.0300	ডাঙ্গা	পুকুর

**Schedule – II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section (3) of section 6 of the West Bengal Estate Acquisition Act 1953. (West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.



- This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where
- c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
- Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
- d) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
  - e) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
  - f) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
  - g) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
  - h) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
  - i) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
  - j) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955  
&

Dist. Land & Land Reforms Officer

Memo

No: L-13011(11)/70/2025/DL&LRO/1838/1(i-iii)/2025

Dated: 26/03/2025

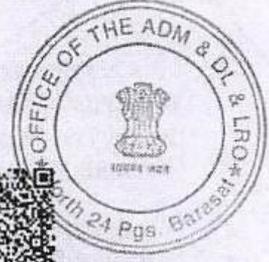
28/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপূর-1 for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record

Dist. Land & Land Reforms Officer



**Government of West Bengal**  
Office of the District Land & Land Reforms  
Officer  
উত্তর ২৪ পরগণা



**Certificate of Conversion**

Memo : L-13011(11)/78/2025/DL&LRO/1842/2025

Date : 26/03/2025  
28/03/2025

To

নাম: রেজা স্পেসেস প্রা: লি:

পিতা/স্বামীর নাম: ডিরেক্টর

ঠিকানা: নিজ

P.S.: রাজারহাট

District: উত্তর ২৪ পরগণা

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 18/02/2025

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 26/03/2025, subject to the terms and condition as noted in schedule-II.

**Schedule-I**

(Schedule of Land for which conversion is allowed vide case no. CN/2025/1507/758)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
জগদীশপুর, 27, রাজারহাট	3776	413		426	0.0200	বাগান	পুকুর
জগদীশপুর, 27, রাজারহাট	3776	423		555	0.0300	ডাঙ্গা	পুকুর

**Schedule - II**

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)
- This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

- This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where
- c) the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006).
  - d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.
  - e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.
  - f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.
  - g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.
  - h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.
  - i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.
  - j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.
  - k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955

&

District Land & Land Reforms Officer

Memo

No: L-13011(11)/78/2025/DL&LRO/1842/1(i-iii)/2025

Dated: 26/03/2025  
28/03/2025

- (i) The BL&LRO, রাজারহাট for information and taking necessary action.
- (ii) The RI, of the রাজারহাট-বিশুপুর-I for information and taking necessary action.
- (iii) Office copy of the certificate to be kept with the relevent case Record



District Land & Land Reforms Officer

Dag No(LR)	Khatian No	Date	Name	Memo No.	Share	Area (In Acres)	Classification As per ROR	Classification for which Permission accorded
579	9555	18-03-2025	Ambud Construction LLP	L -13011(11)/74/2025/DL& LRO/1596/2025	556	0.05	Pukur	Multistoried Building
579	9556	18-03-2025	Ambud Buildcon P LTD	L -13011(11)/72/2025/DL& LRO/1594/2025	556	0.05	Pukur	Multistoried Building
579	9557	18-03-2025	Ambud Properties LLP	L -13011(11)/73/2025/DL& LRO/1592/2025	556	0.04	Pukur	Multistoried Building
579	9551	18-03-2025	Nilgiri Infra Properties LLP	L -13011(11)/77/2025/DL& LRO/1590/2025	555	0.04	Pukur	Multistoried Building
579	9552	18-03-2025	Reksha Apartments Private Ltd	L -13011(11)/80/2025/DL& LRO/1589/2025	555	0.04	Pukur	Multistoried Building
579	9550	18-03-2025	Reksha Space Private Ltd	L -13011(11)/78/2025/DL& LRO/1588/2025	555	0.04	Pukur	Multistoried Building
579	9549	18-03-2025	TR Infraprojects Pvt Ltd	L -13011(11)/81/2025/DL& LRO/1585/2025	555	0.05	Pukur	Multistoried Building
579	9548	18-03-2025	ATK Stoneworks LLP	L -13011(11)/76/2025/DL& LRO/1583/2025	555	0.05	Pukur	Multistoried Building
579	9545	18-03-2025	ATK Chattles Reality Pvt Ltd	L -13011(11)/79/2025/DL& LRO/1576/2025	556	0.04	Pukur	Multistoried Building
579	9547	18-03-2025	Reksha Highrise Pvt Ltd	L -13011(11)/277/2025/DL& LRO/1581/2025	555	0.04	Pukur	Multistoried Building
579	9546	18-03-2025	KZAR Properties Pvt Ltd	L -13011(11)/75/2025/DL& LRO/1578/2025	555	0.05	Pukur	Multistoried Building
579	9544	18-03-2025	ATK Bricks LLP	L -13011(11)/97/2025/DL& LRO/1574/2025	556	0.04	Pukur	Multistoried Building
579	9542	18-03-2025	Placid Realtors LLP	L -13011(11)/70/2025/DL& LRO/1572/2025	556	0.03	Pukur	Multistoried Building
579	9543	18-03-2025	ATK Dwellers LLP	L -13011(11)/55/2025/DL& LRO/1573/2025	556	0.03	Pukur	Multistoried Building
579	9540	18-03-2025	ATK Contours Infra LLP	L -13011(11)/71/2025/DL& LRO/1569/2025	556	0.03	Pukur	Multistoried Building
579	9541	18-03-2025	ATK HOMES LLP	L -13011(11)/300/2025/DL& LRO/1567/2025	556	0.03	Pukur	Multistoried Building
579	9554	18-03-2025	Reksa Real estates Pvt Ltd	L -13011(11)/78/2025/DL& LRO/1588/2025	555	0.04	Pukur	Multistoried Building
579	9553	18-03-2025	Rahara Realtors LLP	L -13011(11)/82/2025/DL& LRO/1598/2025	556	0.05	Pukur	Multistoried Building
				<b>Total Area (Acres)</b>		<b>0.74</b>		
1176	9544	31-07-2023	ATK Bricks LLP	CON/954/BL LRO/RAJ/23	556	0.06	Danga	Multistoried Building
1176	9543	31-07-2023	ATK Dewellers LLP	CON/955/BL LRO/RAJ/23	556	0.06	Danga	Multistoried Building
1176	9545	31-07-2023	ATK Chattels reality P ltd	CON/956/BLLRO/RAJ/23	556	0.06	Danga	Multistoried Building
1176	9555	28-07-2023	Ambud Construction LLP	CON/927/BLLRO/RAJ/23	555	0.05	Danga	Multistoried Building
1176	9556	28-07-2023	Ambud Buildcon P Ltd	CON/928/BLLRO/RAJ/23	555	0.05	Danga	Multistoried Building
1176	9552	28-07-2023	Reksha Apartments P Ltd	CON/925/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
1176	9547	28-07-2023	Reksha Highrise P Ltd	CON/926/BLLRO/RAJ/23	556	0.05	Danga	Multistoried Building
1176	9554	28-07-2023	Reksha real Estates Pvt Ltd	CON/923/BLLRO/RAJ/23	556	0.06	Danga	Multistoried Building
1176	9557	28-07-2023	Ambud Properties LLP	CON/924/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
1176	9550	28-07-2023	Reksha Spaces Pvt Ltd	CON/921/BLLRO/RAJ/23	556	0.05	Danga	Multistoried Building

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1176	9553	28-07-2023	Rahara realtor LLP	CON/922/BLLRO/RAJ/23	555	0.05	Danga	Multistoried Building
1176	9551	28-07-2023	Nilgiri Infra Properties LLP	CON/939/BLLRO/RAJ/23	556	0.05	Danga	Multistoried Building
1176	9546	31-07-2023	KZAR Properties Pvt Ltd	CON/947/BLLRO/RAJ/23	555	0.05	Danga	Multistoried Building
1176	9549	31-07-2023	TR Infra Projects p Ltd	CON/948/BLLRO/RAJ/23	556	0.05	Danga	Multistoried Building
1176	9548	31-07-2023	ATK Stoneworks LLP	CON/949/BLLRO/RAJ/23	557	0.05	Danga	Multistoried Building
1176	9540	31-07-2023	ATK contours infra LLP	CON/951/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
1176	9542	31-07-2023	Placid realtors LLP	CON/950/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
1176	9541	31-07-2023	ATK Homes LLP	CON/952/BLLRO/RAJ/23	555	0.06	Danga	Multistoried Building
<b>Total</b>						<b>0.99</b>		
413	3765	18-03-2025	Ambud Properties LLP	L -13011(11)/73/2025/DL& LRO/1593/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3782	18-03-2025	Nilgiri Infra Properties LLP	L -13011(11)/77/2025/DL& LRO/1591/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3768	18-03-2025	TR Infra Properties Pvt Ltd	L -13011(11)/81/2025/DL& LRO/1586/2025	426	0.02	Bagan	Pukur
423					556	0.02	Danga	Pukur
413	3780	18-03-2025	ATK Stoneworks LLP	L -13011(11)/76/2025/DL& LRO/1584/2025	426	0.02	Bagan	Pukur
423					556	0.02	Danga	Pukur
413	3767	18-03-2025	ATK Chattles Reality Pvt Ltd	L -13011(11)/79/2025/DL& LRO/1577/2025	426	0.02	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3778	18-03-2025	Reksa highrise Pvt Ltd	L -13011(11)/277/2025/DL& LRO/1582/2025	426	0.02	Bagan	Pukur
423					370	0.02	Danga	Pukur
413	3769	18-03-2025	KZAR Properties P Ltd	L -13011(11)/75/2025/DL& LRO/1579/2025	426	0.02	Bagan	Pukur
423					556	0.02	Danga	Pukur
413	3766	18-03-2025	ATK bricks LLP	L -13011(11)/97/2025/DL& LRO/1575/2025	426	0.02	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3773	18-03-2025	ATK Contours INFRA LLP	L -13011(11)/71/2025/DL& LRO/1570/2025	426	0.01	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3774	18-03-2025	ATK Homes LLP	L -13011(11)/300/2025/DL& LRO/1568/2025	426	0.01	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3779	18-03-2025	Ambud Buildcon P ltd	L -13011(11)/72/2025/DL& LRO/1595/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3770	18-03-2025	Ambud Construction LLP	L -13011(11)/74/2025/DL& LRO/1597/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur

413	3771	18-03-2025	Reksha Real Estates p Ltd	L -13011(11)/83/2025/DL& LRO/1600/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3772	25-04-2025	Reksha Aparments P Ltd	L -13011(11)/80/2025/DL& LRO/2335/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3777	25-04-2025	Rahara Realtors LLP	L -13011(11)/82/2025/DL& LRO/2336/2025	427	0.02	Bagan	Pukur
423					555	0.02	Danga	Pukur
413	3781	26-03-2025	ATK Dewellers LLP	L -13011(11)/55/2025/DL& LRO/1841/2025	426	0.02	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3775	26-03-2025	Placid Realtors LLP	L -13011(11)/70/2025/DL& LRO/1838/2025	426	0.01	Bagan	Pukur
423					556	0.03	Danga	Pukur
413	3776	26-03-2025	Reksha Spaces P Ltd	L -13011(11)/78/2025/DL& LRO/1842/2025	426	0.02	Bagan	Pukur
423					555	0.03	Danga	Pukur
					<b>Total Area (Acres)</b>		<b>0.76</b>	



AMBUD PROPERTIES LLP  
 AMBUD CONSTRUCTION LLP  
 RAHARA REALTORS LLP  
 NILGIRI INFRA PROPERTIES LLP  
 DIRECTOR / AUTHORIZED SIGNATORY  
*Amit Singh*

REKSHA SPACES PRIVATE LIMITED  
 REKSHA HIGHRISE PRIVATE LIMITED  
 REKSHA REAL ESTATES PRIVATE LIMITED  
 REKSHA APARTMENTS PRIVATE LIMITED  
 REKSHA APART.  
 DIRECTOR / AUTHORIZED SIGNATORY  
*Amit Singh*

ATK Stoneworks LLP  
 Authorized Signatory  
*Amit Singh*

ATK CHATELTS REALTY PVT. LTD.  
 Authorized Signatory  
*Amit Singh*

PLACID REALTORS LLP  
 Authorized Signatory  
*Amit Singh*

ATK CONTOURS INFRA LLP  
 Authorized Signatory  
*Amit Singh*

NEAR PROPERTIES PVT. LTD.  
 Authorized Signatory  
*Amit Singh*

ATK BRICKS LLP  
 Authorized Signatory  
*Amit Singh*

ATK HOMES LLP  
 Authorized Signatory  
*Amit Singh*

THE COURT OF LD. JUDICIAL MAGISTRATE  
 AT BARASAT

Misc. Case no. \_\_\_\_\_ of 2025

POLICE STATION: RAJARHAT

IN THE MATTER OF:

An application under section 163(2) of the Bharatiya Nagarik Suraksha Sanhita, 2023;

-And -

IN THE MATTER OF:

1. AMBUD BUILDCOM PRIVATE LIMITED
  2. AMBUD PROPERTIES LLP
  3. AMBUD CONSTRUCTION LLP
  4. RAHARA REALTORS LLP
  5. NILGIRI INFRA PROPERTIES LLP
  6. REKSHA SPACES PRIVATE LIMITED
  7. REKSHA REAL ESTATES PRIVATE LIMITED
  8. REKSHA HIGHRISE PRIVATE LIMITED
  9. REKSHA APARTMENTS PRIVATE LIMITED
- 1 to 9 represented by their Authorized Signatory Mr. Amit Singh, having their office at 11/1 Sarat Bose Road, 3rd Floor, North Block, Unit No.- N310, AJC Bose Road, Kolkata- 700020, Police Station: Park Street;
10. ATK CONTOURS INFRA LLP
  11. ATK HOMES LLP
  12. PLACID REALTORS LLP
  13. ATK DWELLERS LLP
  14. ATK BRICKS LLP

T.R. INFRA PROJECTS PVT. LTD.  
 Authorized Signatory  
*Amit Singh*

ATK DWELLERS LLP  
 Authorized Signatory  
*Amit Singh*



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AMBUD BUILDCON PRIVATE LIMITED  
 AMBUD PROPERTIES LLP  
 AMBUD CONSTRUCTION LLP  
 RAHARA REALTORS LLP  
 NILGIRI INFRAPROPERTIES LLP  
*Amit Singh*  
 DIRECTOR / PARTNER / AUTHORISED SIGNATORY  
 ATK CHATTELS REALTY PVT. LTD.

*Amit Singh*  
 Authorised Signatory  
 REKSHA SPACES PRIVATE LIMITED  
 REKSHA HIGHRISE PRIVATE LIMITED  
 REKSHA REAL ESTATES PRIVATE LIMITED  
 REKSHA APARTMENTS PRIVATE LIMITED

*Amit Singh*  
 DIRECTOR / AUTHORISED SIGNATORY  
 ATK DWELLERS LLP  
*Amit Singh*  
 Authorised Signatory

7. R. R. INFRAPROJECTS PVT. LTD.  
*Amit Singh*  
 Authorised Signatory  
 ATK HOMES LLP  
*Amit Singh*  
 Authorised Signatory  
 ATK BRICKS LLP  
*Amit Singh*  
 Authorised Signatory  
 KZAR PROPERTIES PVT. LTD.  
*Amit Singh*  
 Authorised Signatory  
 ATK STONEWORKS LLP  
*Amit Singh*  
 Authorised Signatory

15. ATK CHATTELS REALTY PVT LTD  
 16. ATK STONEWORKS LLP  
 17. T.R. INFRAPROJECTS PRIVATE LIMITED  
 18. KZAR PROPERTIES PRIVATE LIMITED  
 10 to 18 represented by their  
 Authorised representative Mr. Amit  
 Singh, having their office at 63, Raff  
 Ahmed Kidwai Road, Police Station  
 Park street, Kolkata- 700016;

.....Complainants/Petitioners

ATK CONTOURS INFRA LLP  
*Amit Singh*  
 Authorised Signatory  
 PLACID REALTORS LLP  
*Amit Singh*  
 Authorised Signatory

-Versus-

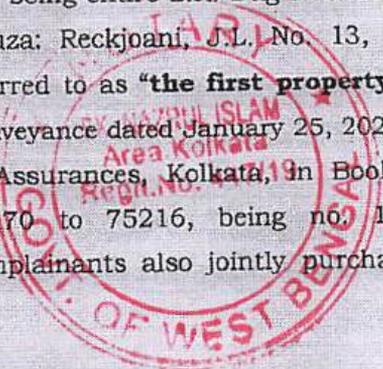
Unknown Local Musclemen

..... Opposite Parties

The humble petition of the complainants above named

MOST RESPECTFULLY SHEWETH:-

1. The complainants and its representatives are peace loving citizens of India.
2. The Complainants state that by a registered Deed of Conveyance dated June 15, 2023 registered with Additional Registrar of Assurances, Kolkata, in Book 1, Volume No. 1904-2023, pages 408142 to 408253, being no. 190408448 for the year 2023 the complainants jointly purchased and became owners of **ALL THAT** piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat (hereinafter referred to as "**the first property**") and by another registered Deed of Conveyance dated January 25, 2024 registered with Additional Registrar of Assurances, Kolkata, in Book 1, Volume No. 1904-2024, pages 75170 to 75216, being no. 190401129 for the year 2024 the complainants also jointly purchased **ALL THAT** piece and parcel of



AMBUD BUILDCON PRIVATE LIMITE  
AMBUD PROPERTIES LLP  
AMBUD CONSTRUCTION LLP  
RAHARA REALTORS LLP  
NILGIRI INFRAPROPERTIES LLP

*Amrit Singh*

DIRECTOR / PARTNER / AUTHORISED SIGNATORY

REKSHA SPACES PRIVATE LIMITED  
REKSHA HIGHRISE PRIVATE LIMITED  
REKSHA REAL ESTATES PRIVATE LIMITED  
REKSHA APARTMENTS PRIVATE LIMITED

*Amrit Singh*

DIRECTOR / AUTHORISED SIGNATORY  
ATK CHATELLE REALTY

*Amrit Singh*

Authorised Signatory  
ATK DWELLERS LLP

*Amrit Singh*

Authorised Signatory  
R. INFRAPROJECTS PVT.

*Amrit Singh*

Authorised Signatory  
Authorised Signatory

*Amrit Singh*

ATK SEWOH XLV  
ATK BRICKS LLP

*Amrit Singh*

Authorised Signatory  
ZAR PROPERTIES PVT. LTD.

*Amrit Singh*

Authorised Signatory

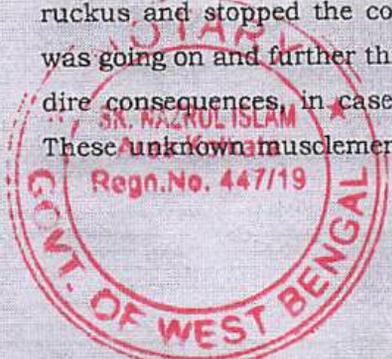
ATK Stoneworks LLP

*Amrit Singh*

Authorised Signatory

vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat (hereinafter referred to as "the Second property") and the first property and the second property is jointly referred to as the "whole property/said property". Copies of the deed of Conveyance dated June 15, 2023 and January 25, 2024 are annexed hereto and marked as "A" and "B" respectively.

3. The complainants further state that the whole property is an undivided and contiguous piece of land contained under a single boundary wall. It is further stated that the classification of the first property was Pukur in the records of the District Land and Land Reforms officer and classification of the second property was "Bagan" and "Danga" and accordingly, with an intention of construction of a multi-storeyed building, the complainants decided to convert the classification of the first property contained in L.R. Dag no. 579 from "Pukur" to "Bahutal Abasan", and the classification of the second property contained in L.R. Dag nos. 413 and 423 "Bagan" and "Danga" to "Pukur" and accordingly applied for conversion.
4. The complainants state that the said conversion was granted by the office of the District Land and Land Reform Officer by issuing the Certificate of conversions, all dated March 18, 2025 and March 19, 2025. Copies of the said conversion certificates for Dag no. 579 and Dag nos. 413 and 423 are annexed hereto and marked "C" and "D" respectively.
5. The Complainant after obtaining the said conversion, started its construction work and in the interregnum, on the day of April 07, 2025 at or about 11:00 AM, the opposite parties, being large number of musclemen, unknown to the complainant, intervened and created huge ruckus and stopped the construction work on the said property that was going on and further threatened the persons of the complainants of dire consequences, in case the construction work is resumed again. These unknown musclemen represented themselves to be local people



*Amrit Singh*  
*Amrit Singh*  
*Amrit Singh*



XI

AMBUD PROPERTIES LLP  
AMBUD CONSTRUCTION LLP  
RAHARA REALTORS LLP  
NILGIRI INFRAPROPERTIES LLP

*Amit Singh*  
DIRECTOR / PARTNER / AUTHORISED SIGNATORY

T. R. INFRAPROJECTS PVT. LTD.  
*Amit Singh*  
Authorised Signatory

PREKSHA SPACES PRIVATE LIMITED  
PREKSHA HIGHRISE PRIVATE LIMITED  
PREKSHA REAL ESTATES PRIVATE LIMITED  
PREKSHA APARTMENTS PRIVATE LIMITED  
*Amit Singh*  
Authorised Signatory

DIRECTOR / AUTHORISED SIGNATORY  
*Amit Singh*

ATK HOMES LLP  
*Amit Singh*  
Authorised Signatory

ATK DWELLERS LLP  
*Amit Singh*  
Authorised Signatory

ATK BRICKS LLP  
*Amit Singh*  
Authorised Signatory

ATK CHATELLE REALTY PVT. LI  
*Amit Singh*  
Authorised Signatory

ATK Stoneworks LLP  
*Amit Singh*  
Authorised Signatory

ATK CONTOURS INFRALP  
*Amit Singh*  
Authorised Signatory

ATK REALTORS LLP  
*Amit Singh*  
Authorised Signatory

ATK PROPERTIES PVT. LTD.  
*Amit Singh*  
Authorised Signatory

Authorised Signatory

1. The Complainants state and submit that there is a serious apprehension of breach of peace at the locale. The situation is grave, tensed and alarming. The Complainants and its persons at the said property have been receiving continuous threats and intimidations by the said opposite parties, being unknown persons and their associates, men and agents.
12. It is necessary that the opposite parties be restrained from entering the said property and the opposite parties be further restrained from disturbing the peaceful possession of the complainants at the said property and from creating any kind of disturbance thereat so that the complainants are able to carry the construction work smoothly at the said property and the illegal, wrongful and forceful threats made by the opposite parties who are hell bent upon to take law in their own hands be restrained from continuing their illegal acts and activities.
13. It is necessary that the Officer-in-Charge, Rajarhat Police Station, is directed to enquire and report the matter and take immediate steps to maintain peace and tranquility at the schedule property and also restrain the Opposite Parties from disturbing and/or threatening the peaceful use, occupation of the said property, by use of muscle power or any Criminal force or by any other unlawful means be directed to ensure that no breach of peace can take place by or at the instance of the opposite parties at the said locale so that so that the complainants are able to carry the construction work smoothly at the said property.
14. Unless the orders are passed as prayed for, the complainant/ petitioner shall suffer irreparable loss, injury and prejudice.
15. The petition is bonafide and made in the end of justice.

It is therefore prayed that Your Honour be pleased to draw a proceeding under Section 163 (2) of the Bharatiya Nagarik Suraksha Sanhita, 2023, against Opposite Party and to pass the following orders:



AMBUD PROPERTIES LLP  
 AMBUD CONSTRUCTION LLP  
 RAHARA REALTORS LLP  
 NIL GIRI INFRAPROPERTIES LLP  
*Amit Singh*

DIRECTOR / PARTNER / AUTHORISED SIGNATORY  
 REKSHA SPACES PRIVATE LIMITED  
 REKSHA HIGHRISE PRIVATE LIMITED  
 REKSHA REAL ESTATES PRIVATE LIMITED  
 REKSHA APARTMENTS PRIVATE LIMITED  
*Amit Singh*

DIRECTOR / AUTHORISED SIGNATORY  
 T. R. INFRAPROJECTS PVT. LTD.  
*Amit Singh*

AUTHORISED SIGNATORY  
 ATK Stoneworks LLP  
*Amit Singh*  
 AUTHORIZED SIGNATORY

PLACID REALTORS LLP  
*Amit Singh*  
 AUTHORIZED SIGNATORY

ATK DWELLERS LLP  
*Amit Singh*  
 AUTHORIZED SIGNATORY

ATK BRICKS LLP  
*Amit Singh*  
 AUTHORIZED SIGNATORY

ATK CONTOURS INFRA LLP  
*Amit Singh*  
 AUTHORIZED SIGNATORY

ATK CHARTERS REALTY PVT. LTD.  
*Amit Singh*  
 AUTHORIZED SIGNATORY

- Officer-in-Charge, Rajarhat
- a) directed to enquire and report the matter and take immediate steps to maintain peace and tranquility at the scheduled property and also be directed to ensure that no breach of peace takes place by at the instance of the opposite parties.
- b) To restrain the Opposite Parties from disturbing and/or threatening the peaceful use, occupation of the said property, by use of muscle power or any Criminal force or by any other unlawful means;
- c) To allow peaceful ingress and egress of the petitioners at the said property and to allow construction work at the said property by the petitioners;
- d) To pass such further order or orders as this Learned Court may deem fit and proper.

And for this act of kindness your petitioner as in duty bound shall ever pray



AMBUD PROPERTIES LLP  
AMBUD CONSTRUCTION LLP  
RAHARA REALTORS LLP  
NILGIRI INFRA PROPERTIES LLP

*Amit Singh*

DIRECTOR / PARTNER / AUTHORISED SIGNATORY

REKSHA SPACES PRIVATE LIMITED  
REKSHA HIGHRISE PRIVATE LIMITED  
REKSHA REAL ESTATES PRIVATE LIMITED  
REKSHA APARTMENTS PRIVATE LIMITED

*Amit Singh*

DIRECTOR / AUTHORISED SIGNATORY

T. R. INFRA PROJECTS PVT. LTD.

*Amit Singh*

Authorised Signatory  
ATK Stoneworks LLP

*Amit Singh*

Authorised Signatory

SCHEDULE

BLACID REALTORS LLP

*Amit Singh*

Authorised Signatory

ATK DWELLERS LLP

*Amit Singh*

Authorised Signatory

ATK CONTOURS INFRA LLP

*Amit Singh*

Authorised Signatory

KZAR PROPERTIES PVT. LTD.

*Amit Singh*

Authorised Signatory

ATK HOMES LLP

*Amit Singh*

Authorised Signatory

ATK CHATEL'S REALTY PVT. LTD.

*Amit Singh*

**ALL THAT** piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat (hereinafter referred to as "**the first property**")

**ALL THAT** piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat (hereinafter referred to as "**the Second property**")



AFFIDAVIT

I, AMIT SINGH, son of Lalit Mohan Singh aged about 42 years, by faith - Hindu, by occupation - Service, residing at 2 Baishnab Seth 1<sup>st</sup> Lane, Beadon Street, Kolkata- 700006, do hereby solemnly affirm and say as follows :-

1. I am the authorized representative of the Complainants in this application and am well conversant with the facts and circumstances of the case.
2. That the statements made in the paragraphs No. 1 to 6 of foregoing application are true to the best of my knowledge and rest along with the prayer portion are my humble submissions before this Learned Court.
3. The statements made above are true to best of my knowledge and belief.

Prepared in my office

*Amit Singh*

-----  
DEPONENT

Advocate



Ambud Bidhan Pr. Ltd - vs - Unknown Local Muslem  
& 17 (Sunder) others.

ORDER SHEET



(N) 24 Parganas M.P. - 708/25  
U/S - 163 (2) B.N.S.

01  
16/04/25

Petitioner has filed a petition, vocalatnams along with necessary documents through Ld. Advocate. B.L. & L.R.O. Rajarhat is directed to cause an enquiry into the matter and also submit a report by the next date.

On the meantime I/c Rajarhat P/S is directed to enquire into the matter and submit a report by the next date. He is also directed to keep a strict vigil on the law & order situation of the area concerned.

to - 24/06/25

*[Signature]*

Copy forwarded to B.L. & L.R.O. Rajarhat  
And M.C. O.C. Rajarhat P/S for taking necessary action  
16/4/25  
Bench Clerk  
Barasat (Barasat)  
North 24 Parganas



Executive Magistrate  
Barasat (Sadar)  
North 24 Parganas

**KZAR PROPERTIES PVT LTD**

(CIN: U70102WB2013PTC197052)

63 RAFI AHMED KIDWAI ROAD  
KOLKATA-700016**MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF KZAR PROPERTIES PRIVATE LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY AT 63 RAFI AHMED KIDWAI ROAD, KOLKATA - 700016 ON 02<sup>ND</sup> MAY, 2025 AT 2:00 P.M.**

**"RESOLVED THAT**, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Certified to be true copy

For, Kzar Properties Private Limited  
**KZAR PROPERTIES PVT. LTD.**

*AS*  
ABDUL SAMAD AZAD **Authorised Signatory**  
Director  
DIN: 07527300



**ATK DWELLERS LLP**

(LLPIN: ABA-6848)

63 RAFI AHMED KIDWAI ROAD  
KOLKATA-700016

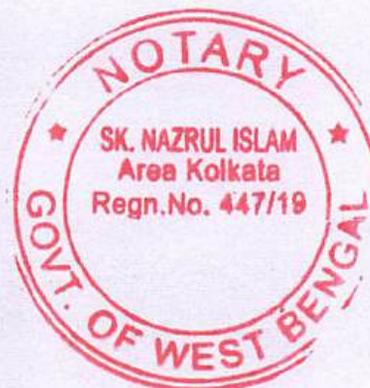
RESOLVED THAT, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

NAME OF THE AUTHORIZED SIGNATORY	DESIGNATION	SPECIMEN SIGNATURE
AMIT SINGH	Authorized Signatory	<i>Amit Singh</i>

Certified to be true copy

For, ATK DWELLERS LLP  
Atk Dwellers LLP

Authorized Signatory  
AZAD TANVEER KALIM  
Designated Partner  
DIN: 01586727



**ATK BRICKS LLP**

(LLPIN: ABA-7960)

~~208~~63 RAFI AHMED KIDWAI ROAD  
KOLKATA-700016

"RESOLVED THAT, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

NAME OF THE AUTHORIZED SIGNATORY	DESIGNATION	SPECIMEN SIGNATURE
AMIT SINGH	Authorized Signatory	<i>Amit Singh</i>

Certified to be true copy

For, ATK BRICKS LLP  
Atk Bricks LLP

*Azad Tanveer Kalim*  
AZAD TANVEER KALIM  
Designated Partner  
DIN: 01586727



**ATK HOMES LLP**

(LLPIN: ABA-6850)

299

63 RAFI AHMED KIDWAI ROAD  
KOLKATA-700016

RESOLVED THAT, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

NAME OF THE AUTHORIZED SIGNATORY	DESIGNATION	SPECIMEN SIGNATURE
AMIT SINGH	Authorized Signatory	<i>Amit Singh</i>

Certified to be true copy

For, ATK Homes LLP

**ATK HOMES LLP**

*Azad Tanveer Kalim*  
 Authorized Signatory  
 Designated Partner  
 DIN: 01586727



**PLACID REALTORS LLP**

(LLPIN: ABA-6854)

63 RAFI AHMED KIDWAI ROAD  
KOLKATA-700016

RESOLVED THAT, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

NAME OF THE AUTHORIZED SIGNATORY	DESIGNATION	SPECIMEN SIGNATURE
AMIT SINGH	Authorized Signatory	<i>Amit Singh</i>

Certified to be true copy

For, PLACID REALTORS LLP

*AZAD TANVEER KALIM*  
 Designated Partners  
 DIN: 01586727



**ATK CONTOURS INFRA LLP**

(LLPIN: ABA-6847)

~~201~~63 RAFI AHMED KIDWAI ROAD  
KOLKATA-700016

"RESOLVED THAT, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

NAME OF THE AUTHORIZED SIGNATORY	DESIGNATION	SPECIMEN SIGNATURE
AMIT SINGH	Authorized Signatory	<i>Amit Singh</i>

Certified to be true copy

For, ATK CONTOURS INFRA LLP  
For, ATK Contours Infra LLP

Authorised Signatory

AZAD TANVEER KALIM  
Designated Partner  
DIN: 01586727

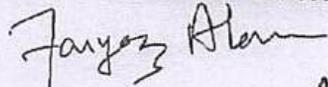
**T.R. INFRAPROJECTS PVT LTD**

(CIN: U70200WB2011PTC161197)

63 RAFI AHMED KIDWAI ROAD  
KOLKATA-700016**MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF  
T.R.INFRAPROJECTS PRIVATE LIMITED HELD AT THE REGISTERED OFFICE  
OF THE COMPANY AT 63 RAFI AHMED KIDWAI ROAD, KOLKATA - 700016 ON  
02<sup>ND</sup> MAY, 2025 AT 2:00 P.M.**

**"RESOLVED THAT**, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Certified to be true copy

For, T.R. INFRAPROJECTS PVT LTD  
T. R. INFRAPROJECTS PVT. LTD.


Faiyaz Alam  
Director  
DIN: 08229116

Authorized Signatory



**ATK STONEWORKS LLP**

(LLPIN: ABA-7406)

325

63 RAFI AHMED KIDWAI ROAD  
KOLKATA-700016

RESOLVED THAT, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

NAME OF THE AUTHORIZED SIGNATORY	DESIGNATION	SPECIMEN SIGNATURE
AMIT SINGH	Authorized Signatory	

Certified to be true copy

For, ATK STONEWORKS LLP  
ATK Stoneworks LLP

*Misbahuddin Rasool*  
 MISBAHUDDIN RASOOL  
 Designated Partner  
 DIN: 10394320  
 Authorised Signatory



**ATK CHATELS REALTY PVT LTD**

(CIN: U70109WB2023PTC259909)

63 RAFI AHMED KIDWAI ROAD  
KOLKATA-700016**MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF ATK CHATELS REALTY PVT LTD HELD AT THE REGISTERED OFFICE OF THE COMPANY AT 63 RAFI AHMED KIDWAI ROAD, KOLKATA - 700016 ON 02<sup>ND</sup> MAY, 2025 AT 2:00 P.M.**

**“RESOLVED THAT**, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Complaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of “Sali” and “Danga” land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as “Bagan” ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Certified to be true copy

For, ATK ChateLS Realty Private Limited  
ATK/CHATELS REALTY PVT. LTD.

(AZAD TANVEER KALIM) Authorised Signatory  
Director  
(DIN: 01586727)



# 327 Reksha Real Estates Private Limited

CIN : U68200WB2023PTC261930

Address : 11/1, Sarat Bose road, 3rd Floor, North Block, Unit No. N310, Kolkata – 700020

325

**MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF REKSHA REAL ESTATES PRIVATE LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY AT 11/1, SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK, UNIT NO. N310, KOLKATA – 700020 ON 02<sup>ND</sup> MAY, 2025 AT 2:00 P.M.**

“RESOLVED THAT, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of “Sali” and “Danga” land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as “Bagan” ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Certified to be true copy

For, REKSHA REAL ESTATES PRIVATE LIMITED

**REKSHA REAL ESTATES PVT. LTD.**

*Sunil Kumar Giria*

SUNIL KUMAR GIRIA  
DIRECTOR / AUTHORISED SIGNATORY

Director

DIN: 01745006



# 328 Reksha Apartments Private Limited

CIN : U68200WB2023PTC262150

Address : 11/1, Sarat Bose road, 3rd Floor, North Block, Unit No. N310, Kolkata – 700020

328

**MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF REKSHA APARTMENTS PRIVATE LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY AT 11/1, SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK, UNIT NO. N310, KOLKATA – 700020 ON 02<sup>ND</sup> MAY, 2025 AT 2:00 P.M.**

**“RESOLVED THAT**, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Complaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of “Sali” and “Danga” land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as “Bagan” ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Certified to be true copy

For, REKSHA APARTMENTS PRIVATE LIMITED  
REKSHA APARTMENTS PRIVATE LIMITED

*Sunil Kumar Giria*

Director/Authorised Signatory  
SUNIL KUMAR GIRIA

Director

DIN: 01745006



329

# Reksha Spaces Private Limited

CIN : U68100WB2023PTC261547

Address : 11/1, Sarat Bose road, 3rd Floor, North Block, Unit No. N310, Kolkata – 700020

329

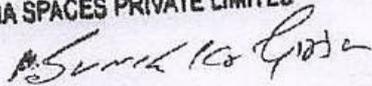
**MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF REKSHA SPACES PRIVATE LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY AT 11/1, SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK, UNIT NO. N310, KOLKATA – 700020 ON 02<sup>ND</sup> MAY, 2025 AT 2:00 P.M.**

**“RESOLVED THAT**, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of “Sali” and “Danga” land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as “Bagan” ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Certified to be true copy

For, REKSHA SPACES PRIVATE LIMITED

REKSHA SPACES PRIVATE LIMITED



SUNIL KUMAR GIRIA  
Director/Authorised Signatory

Director

DIN: 01745006



**Reksha Highrise Private Limited**

CIN : U68200WB2023PTC261958

Address : 11/1, Sarat Bose road, 3rd Floor, North Block, Unit No. N310, Kolkata – 700020

308

**MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF REKSHA HIGHRISE PRIVATE LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY AT 11/1, SARAT BOSE ROAD, 3<sup>RD</sup> FLOOR, NORTH BLOCK, UNIT NO. N310, KOLKATA – 700020 ON 02<sup>ND</sup> MAY, 2025 AT 2:00 P.M.**

**“RESOLVED THAT**, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of “Sali” and “Danga” land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as “Bagan” ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Certified to be true copy

For, REKSHA HIGHRISE PRIVATE LIMITED  
REKSHA HIGHRISE PVT. LTD.

*Sunil Kumar Giri*

SUNIL KUMAR GIRI  
DIRECTOR / AUTHORISED SIGNATORY

Director

DIN: 01745006



# Ambud Properties LLP

LLPIN - AAL-3954

Address : 11/1, Sarat Bose road, 3rd Floor, North Block, Unit No. N310, Kolkata - 700020

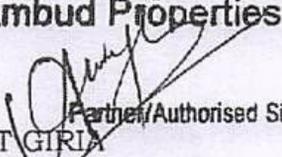
309

## WHOMSOEVER IT MAY CONCERN

I, Arpit Giria, being a designated Partner of Ambud Properties LLP, hereby authorize Mr. Amit Singh, son of Late Lalit Mohan Singh, on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Thanks & Regards

For, Ambud Properties LLP  
**Ambud Properties LLP**

  
 Partner/Authorised Signatory  
 ARPIT GIRIA

Partner



**Rahara Realtors LLP**

LLPIN - AAL-4618

Address : 11/1, Sarat Bose road, 3rd Floor, North Block, Unit No. N310, Kolkata - 700020

310 X

**WHOMSOEVER IT MAY CONCERN**

I, Arpit Giria, being a designated Partner of Rahara Realtors LLP, hereby authorize Mr. Amit Singh, son of Late Lalit Mohan Singh, on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Thanks &amp; Regards

For, Rahara Realtors LLP  
**Rahara Realtors LLP**ARPIT GIRIA  Partner/Authorised Signatory

Partner



# Ambud Construction LLP

LLPIN - AAL-4418

Address : 11/1, Sarat Bose road, 3rd Floor, North Block, Unit No. N310, Kolkata - 700020

31

## WHOMSOEVER IT MAY CONCERN

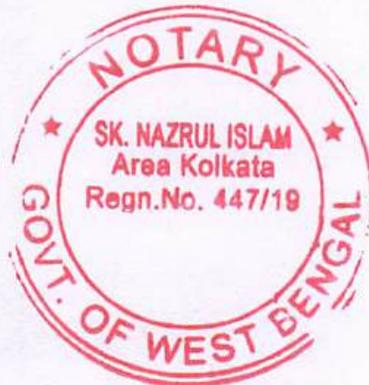
I, Arpit Giria, being a designated Partner of Ambud Construction LLP, hereby authorize Mr. Amit Singh, son of Late Lalit Mohan Singh, on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Thanks & Regards

For, Ambud Construction LLP  
AMBUD CONSTRUCTION LLP

ARPIT GIRIA  Designated Partner

Partner



# 334 Nilgiri Infraproperties LLP

LLPIN - AAL-6806

Address : 11/1, Sarat Bose road, 3rd Floor, North Block, Unit No. N310, Kolkata - 700020

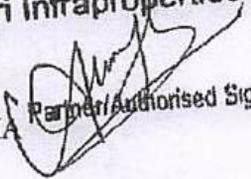
2/2

## WHOMSOEVER IT MAY CONCERN

I, Arpit Giria, being a designated Partner of Nilgiri Infraproperties LLP, hereby authorize Mr. Amit Singh, son of Late Lalit Mohan Singh, on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of "Sali" and "Danga" land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as "Bagan" ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Thanks & Regards

For, Nilgiri Infraproperties LLP  
**Nilgiri Infraproperties LLP**

ARPIT GIRIA  Partner/Authorised Signatory

Partner



# Ambud Buildcon Private Limited<sup>335</sup>

CIN - U45309WB2017PTC220814

Address : 11/1, Sarat Bose road, 3rd Floor, North Block, Unit No. N310, Kolkata - 700020

335

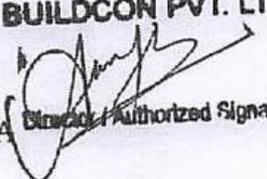
**MINUTES OF THE MEETING OF THE BOARD OF DIRECTORS OF AMBUD BUILDCON PRIVATE LIMITED HELD AT THE REGISTERED OFFICE OF THE COMPANY AT 11/1, SARAT BOSE ROAD, 3RD FLOOR, NORTH BLOCK, UNIT NO. N310, KOLKATA - 700020 ON 02<sup>ND</sup> MAY, 2025 AT 2:00 P.M.**

**“RESOLVED THAT**, Mr. Amit Singh, son of Late Lalit Mohan Singh, be and is hereby authorized on behalf of the company to sign and affirm affidavits, petitions and any other documents and to appear before the Court and represent the company and do all acts, deeds and also for filing of Plaint, Petitions, Affidavits, and giving evidence and also to sign and affirm any other documents or petitions as may be necessary, before any Court of Law things necessary and incidental for the legal and court proceedings in connection with the matter relating to the disputes with our property being ALL THAT piece and parcel of “Sali” and “Danga” land containing an area of 1.73 acre or 173 Satak more or less being entire L.R. Dag Nos. 579 (0.74 acre) and 1176 (0.99 acre) in Mouza: Reckjoani, J.L. No. 13, Police Station: Rajarhat and ALL THAT piece and parcel of Vacant land having its classification as “Bagan” ad-measuring an area of 33 Decimals more or less (out of total area of 43 Decimal in the Plot) comprised in L.R. Dag No. 413 under L.R. Khatian No. 2124 and 44 Decimal of land comprised in L.R. Dag No. 423 under L.R. Khatian Nos. 2124 and 2125 at Mouza: Jagdishpur, Police Station: Rajarhat.

Certified to be true copy

For, Ambud Buildcon Private Limited.

**AMBUD BUILDCON PVT. LTD.**

ARPIT GIRIA  Director / Authorized Signatory

Director

DIN : 06969543



14 X

BEFORE THE NATIONAL GREEN  
TRIBUNAL,  
EASTERN ZONAL BENCH, KOLKATA

I.A. No. \_\_\_\_\_/2025  
In O.A No 65/2025/EZ

IN THE MATTER OF;

An application for addition of the  
applicants as parties;

AND

IN THE MATTER OF;  
NARATTAM DATTA RAY

...APPLICANT

-Versus-

STATE OF WEST BENGAL & ORS  
... RESPONDENTS  
AND

IN THE MATTER OF:

AMBUD BUILDCOM PRIVATE  
LIMITED & Ors;

...Applicant



APPLICATION

RAHUL PODDAR  
ADVOCATE

10 Old Post Office Street  
Right Wing, Room No. 66  
Kolkata- 700001

[legal@rahulpoddarandcompany.com](mailto:legal@rahulpoddarandcompany.com)

F/08/16/2016

(M) 9748921386

AMBUD BUILDCON PRIVATE LIMITED  
 AMBUD PROPERTIES LLP  
 AMBUD CONSTRUCTION LLP  
 RAHARA REALTORS LLP  
 NILGIRI INFRAPROPERTIES LLP  
*Amit Singh*  
 DIRECTOR / PARTNER / AUTHORIZED SIGNATORY

REKSHA SPACES PRIVATE LIMITED  
 REKSHA HIGHRISE PRIVATE LIMITED  
 REKSHA REAL ESTATES PRIVATE LIMITED  
 REKSHA APARTMENTS PRIVATE LIMITED  
*Amit Singh*  
 DIRECTOR / AUTHORIZED SIGNATORY

Atk Contours Infra LLP  
 Atk Homes LLP  
 Placid Realtors LLP  
 Atk Dwellers LLP  
 Atk Bricks LLP  
 Atk Chaitels Realty Pvt Ltd  
 Atk Stoneworks LLP  
*Amit Singh*  
 Authorized Signatory

I.R. Infraprojects Pvt. Ltd.  
*Amit Singh*  
 Authorized Signatory

Kzar Properties Pvt. Ltd.  
*Amit Singh*  
 Authorized Signatory

# VAKALATNAMA



In the  
 Before The NATIONAL GREEN TRIBUNAL  
 EASTERN ZONE BENCH, KOLKATA.

O.A.  
 Suit Case No. 65/2025/SEZ of 20

NARATTAM BATTARAY

-Versus -

STATE OF WEST BENGAL & ORS

Signature

Plaintiff  
 Applicant  
 Appellant

Defendant  
 Opp. Party  
 Respondent

KNOW ALL MEN by these that I/We

do hereby in my/our name and my/our behalf constitute and appoint Sri **RAHUL PODDAR, SOUVIK BANERJEE** true and lawfull pleader/Advocate & attorney to appear and act for me/us in the matter noted above to file suit written statement conduct suit appeal from original suit order etc. and for that purpose to do all acts and thinks, whatsoever in that connection including compromise of the above matter depositing in or withdrawing money from filling or taking our of appear, document and payment order from Court referring matter in dispute between the partiers here to arbitration released from attachment filling execution or miscellaneous cases and other petitions belding at execution sale, obtaining payment from us out of court withdrawing custody and other fees and doing on my/our behalf such other acts in the above matters as are necessary and proper

I/We hereby agreeing

to ratify and confirm all acts so done by the said Advocate or attorneys as my/our own acts and as if done by my/us to all intents and purposes.

Date. 02/05/2025.

## ADVOCATE

RAHUL PODDAR  
 ADVOCATE  
 F/08/08/2016  
 10, Old Post Office Street  
 2nd Floor, Right Wing  
 Room No.-66  
 Kolkata-700001  
 Phone-9748921389  
 +913848038816

Souvik Banerjee  
 Advocate  
 F/5356/5672/2024  
 10, OLD POST OFFICE  
 STREET, SECOND FLOOR  
 ROOM - 66, KOL - 01  
 9007099916



